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RAJASTHAN STATE POLLUTION CONTROL BOARD
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No.: RPCB / RO Chittorgarh/2024-25/2903

Date : 4/3/2025

The Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench, State Commission Bhawan
3rd Floor, Arera Hills, Bhopal (Pin code: 462011)

Sub:- Regarding submission of Joint Committee Report in compliance of order dated 20.12.2024 in the matter of Original Application No. 266/2024 Ramesh Chandra Kumawat V/s State of Rajasthan & Ors.

Sir,

Kindly refer the subject mentioned above, in compliance of order dated 20.12.2024 in the matter of Original Application No. 266/2024 Ramesh Chandra Kumawat V/s State of Rajasthan & Ors. Joint Committee Report is enclosed herewith for kind perusal and further necessary action please.

Yours Faithfully,

Encl:- As above

(Ashish Kumar Baurasi)
Regional Officer

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Central Zone, Bhopal

In the Matter of

Original Application No.266/2024 (CZ)
Ramesh Chandra Kumawat V/s State of Rajasthan & Ors

w.r.t.

Hon'ble National Green Tribunal CZ, Bhopal
order dated 20.12.2024

Date of Site Inspection: **16th & 17th January, 2025**
Location: **Nimbahera, Rajasthan**

INDEX

S.No.	Particulars	Page no.
1.	Report of the Joint Committee Submitted in Compliance of Order dated 20.12.2024 of Hon'ble National Green Tribunal, Central Zone, Bhopal in the matter of O. A. No. 266/2024	1-21
2.	Annexure - 1 Copy of Hon'ble NGT order in OA No. 266/2024	22-24
3.	Annexure - 2 Copy of Committee constitution and nomination letters	25-29
4.	Annexure - 3 Copy of Attendance sheet	30
5.	Annexure - 4 Copy of letter for non-operation of kiln-1 & kiln-2	31
6.	Annexure - 5 Copy of CTO dated 20.12.2017	32-39
7.	Annexure - 6 Copy of EC dated 23.07.2018 for expansion	40-53
8.	Annexure - 7 Copy of CTE dated 29.04.2019 for expansion in cement production capacity	54-59
9.	Annexure - 8 Copy of CTE dated 27.02.2020 for modernization of existing machineries	60-66
10.	Annexure - 9 Copy of amended EC dated 18.11.2020 for modernization	67-68
11.	Annexure - 10 Copy of EC dated 14.02.2022 for expansion	69-76
12.	Annexure - 11 Copy of CTE dated 18.07.2022 for expansion in clinker production capacity	77-80
13.	Annexure - 12 Copy of CTO dated 22.09.2022 for present capacity of cement and clinker	81-90
14.	Annexure - 13 Copy of CTE dated 27.04.2006 for 22 MW coal based captive power plant	91-93
15.	Annexure - 14 Copy of CTO dated 05.09.2024 for 22 MW coal based captive power plant	94-102
16.	Annexure - 15 Copy of CTE dated 21.08.2006 for 15 MW heat recovery power plant	103-105
17.	Annexure - 16 Copy of CTO dated 16.01.2023 for 15 MW heat recovery power plant	106-111
18.	Annexure - 17 Details of Rain water harvesting structures	112-116
19.	Annexure - 18 Copy of authorization & renewal application for hazardous waste generation, collection, disposal, reception, storage and transport	117-126
20.	Annexure - 19 Copy of authorization for co-processing of hazardous waste in cement kilns	127-141
21.	Annexure - 20 Copy of CTO for hospital & authorization for disposal of bio-medical waste	142-150
22.	Annexure - 21 Copy of letter provided by the office of Principal Medical Officer, District Hospital Nimbahera	151
23.	Annexure - 22 Copy of analysis report of the source emission	152-157
24.	Annexure - 23 Copy of analysis report of the Ambient Air Quality	158-161
25.	Annexure - 24 Copy of show cause notice for non-compliance of Ambient Air quality parameters	162-163
26.	Annexure - 25 Copy of analysis report of the fugitive dust emission	164-170
27.	Annexure - 26 Copy of show cause notice for non-compliance of fugitive dust emission at limestone crusher and OLBC	171-172
28.	Annexure - 27 Copy of analysis report of the Ambient Noise Level	173-177
29.	Annexure - 28 Copy of analysis report of ground water samples	178-182
30.	Annexure - 29 Copy of analysis report of waste water sample (STP)	183

Glossary of Words

S.No.	Abbreviation	Full form
1.	AAQM	Ambient Air Quality Monitoring
2.	CAAQMS	Continuous Ambient Air Quality Monitoring Stations
3.	CGWA	Central Ground Water Authority
4.	CPCB	Central Pollution Control Board
5.	CPP	Captive Power Plant
6.	CTE	Consent to Establish
7.	CTO	Consent to Operate
8.	EC	Environmental Clearance
9.	EIA	Environment Impact Assessment
10.	FY	Financial Year
11.	GPS	Global Positioning System
12.	Ha	Hectare
13.	HRP	Horizontal Roller Press
14.	MoEF&CC	Ministry of Environment Forest & Climate Change
15.	MTPA	Million Tonne Per Annum
16.	MW	Mega Watt
17.	PP	Project Proponent
18.	OA	Original Application
19.	OCEMS	Online Continuous Emission Monitoring System
20.	RSPCB	Rajasthan State Pollution Control Board
21.	SEIAA	State Level Environment Impact Assessment Authority
22.	SNCR	Selective Non-Catalytic Reduction
23.	ToR	Terms of Reference
24.	TPA	Tonne per Annum
25.	WHRS	Waste Heat Recovery System

Report of the Joint Committee constituted in compliance with the Order dated 20.12.2024 in the O.A. No. 266/2024 in the matter of Ramesh Chandra Kumawat Vs State of Rajasthan & Ors before the Hon'ble National Green Tribunal, Central Zone, Bhopal.

1. Background:

The Hon'ble National Green Tribunal, Central Zone, Bhopal took cognizance of the present case based on the original application dated 13.11.2024 of Shri Ramesh Chandra Kumawat, resident of Nimbahera, Tehsil Nimbahera, District Chittorgarh, Rajasthan and the same has been registered as O.A. No. 266 of 2024. The important allegations made on the M/s JK Cement Works, Nimbahera therein the O.A. is furnished below:

- The unit has committed violation of Environmental law for ex post facto expansion of capacity of line-3 of Nimbahera plant by not obtaining the mandatory prior permission.
- EC dated 14.02.2022 is obtained by concealing the true facts and fabricating the documents only to continue the illegal expansion/modernization and fulfil the obligation under environmental laws.
- The unit has not complied with the rules and regulations of storing the raw materials in closed areas by following all the safeguard measures to protect the environment from getting polluted.
- Compliance of maintaining green belt at 33% of the total area of industry has not been met as per conditions of Consent to Operate.
- Cement plant lacks any rain water harvesting system, resulting in non-compliance with the EC conditions related to Water Quality Monitoring and Preservation thereby reflecting the units disregard for environmental regulations.
- Illegally exceeding the permissible water consumption levels set up for industrial operations.
- Illegal expansion of its cement factory at Nimbahera plant without obtaining prior EC certificate, which is clear violation of the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act, 1986. The dust pollution generated from these unauthorized activities has exacerbated the already unhealthy air quality in the Nimbahera area, where pollution levels

surpass permissible limits, posing serious health risks, particularly for sensitive groups.

- The high levels of particulate matter in the atmosphere are causing widespread respiratory diseases and other health complications among the local population.

In the above matter, Hon'ble NGT, Central Zone, Bhopal vide its Order dated 20.12.2024 constituted a Joint Committee comprising of (i) One representative from the MoEF&CC, integrated office at Jaipur (Rajasthan); (ii) One representative from the CPCB (iii) One representative from the Secretary (Environment), State of Rajasthan, Rajasthan (iv) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan), with the direction of the Committee to visit the site and submit the factual and action taken report within six weeks. Further, in the above said Order dated 20.12.2024, Hon'ble NGT appointed the State Pollution Control Board as nodal Agency for coordination and logistic support.

A copy of the order dated 20.12.2024 of Hon'ble NGT is enclosed as **Annexure-1.**

2. Constitution of Joint Committee:

In compliance with the Order dated 20.12.2024 of Hon'ble NGT, Bhopal and based on the nominations received from the organizations concerned, a Joint Committee has been constituted vide letter dated 30.12.2024 of Special Secretary, Department of Environment, Govt. of Rajasthan, dated 27.12.2024 of Member Secretary, RSPCB and 01.01.2025 of CPCB comprising of the following members:

- (i). Sh. Mahesh Dutt Purohit. Scientist-D, Ministry of Environment, Forest & Climate Change, IRO, Jaipur.
- (ii). Sh. Ashish Kumar Baurasi, Regional Officer, Chittorgarh (representative of Secretary (Environment), State of Rajasthan & Rajasthan State Pollution Control Board.
- (iii). Sh. Praveen Kumar Jain, Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.

A copy of the Committee constitution and nomination letters are enclosed as **Annexure-2.**

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 20.12.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- i. The capacity of production was enhanced and business was expanded without obtaining any prior approval and environmental clearance and unit has committed serious violation under Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986, Hazardous Waste (Management and Handling) Rules, 1989. In addition to that it is further alleged that respondent project proponent has unlawfully done the modernisation and expansion, submitted fraudulent papers and misrepresented, soil pollution caused the injuries to the locals, there is no proper disposal of the industrial waste, problem of leaching of chemicals from kilns, endangering the ground water quality, causing air pollution, dust and percolate metals, failing to maintain the green belt, public nuisance, consumption of water without authority from the Central Ground Water and harm to the environment, thus raised the issue of violation of environmental rules.
- ii. The Committee shall visit the site and submit the factual and action taken report within six weeks.

4. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary meeting of the Committee was convened at residence of Applicant, Nimbahera on 16th January, 2025 before the site visit. During the discussion, committee gave an opportunity to the Applicant to submit his views and also requested the applicant to physically show the places/allegations levelled in the letter petition. Despite giving an opportunity as part of Natural Justice, due to medical issues applicant denied the physical visit of site with the Joint Committee. Later on, a discussion was held with unit officials to present their views on the allegations raised in the original application. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter. List of participants in the meeting is enclosed as **Annexure-3**.

After the preliminary meeting, the site inspection was carried out

during 16th & 17th January, 2025 alongwith the officials of the unit to verify the factual status on the allegations raised. The other officials present during the meeting/visit are Sh. P. Jagan, Regional Director & Sh. Rupendra Kumar, Scientist-B from CPCB, RD Bhopal, Sh. Giriraj Kumar Songara, Supt. Scientific Officer, Sh. Ravi Kumar Meena, Junior Scientific Officer & Sh. Dipesh Kumar Meghwal, Junior Environmental Engineer from RSPCB Chittorgarh, and Sh. Manish Toshniwal, Unit Head, Sh. Chandra Kant Tiwari, Manager (Environment) form M/s JK Cement Works, Nimbahera.

5. Brief about Nimbahera Area.

Nimbahera is a town and a municipality in Chittorgarh district in the Indian state of Rajasthan. It is located around 32 km from Chittorgarh city. Nimbahera is known for Nimbahera stone, a kind of limestone used as a building material and raw material in cement manufacturing, thus making it a suitable destination for cement industries and a good source of employment. Nimbahera has four cement plants, M/s JK Cement Works Nimbahera & Mangrol, M/s Wonder Cement and M/s Nuvoco Cement.

6. Observation of the Joint Committee

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspections of the unit under question, sampling and analysis of Source Emission, Ambient Air Quality Monitoring, Fugitive Emissions, Ambient Noise Level Monitoring, Ground Water, Waste Water and documents made available to the Committee, the following observations are made on the ToR:

A. General observations

- M/s JK Cement Works, Nimbahera was inspected by the Joint Committee during 16th & 17th January, 2025 as per Hon'ble NGT order dated 20.12.2024. During the visit, only Kiln-3, Coal Mill-3, Cooler-3 and Cement Mill-4 of the unit were found operational. As informed by plant officials, Kiln-1, Kiln-2, Coal Mill-4, Cement Mill 1 to 3, Hydraulic Roller Press and CPP boiler stack were not in operation as per letter submitted by the unit. Copy of letter is enclosed is **Annexure-4**.
- As per Consent to Operate issued by RSPCB dated 20.12.2017 under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention

& Control of Pollution) Act, 1981 for production of 3.60 MTPA of Cement & 2.80 MTPA of Clinker which was valid for a period from 01.06.2017 to 31.05.2022. Copy of CTO is enclosed at **Annexure-5**.

- In the meantime, MoEF&CC has issued EC to the unit vide letter dated 23.07.2018 for expansion of integrated cement plant, Nimbahera. Details of existing, proposed and after expansion capacity as per EC are tabulated below & Copy of EC is enclosed at **Annexure-6**.

Product	Existing	Proposed	Total after expansion
Clinker	2.8 MTPA	2.2 MTPA	5.0 MTPA
Cement	3.6 MTPA	2.9 MTPA	6.5 MTPA
Power Generation			
CPP	22 MW	25 MW	47 MW
WHRB	13.2 MW	1.8 MW	15 MW

- The expansion in cement production capacity (from 3.6 to 4.9 MTPA) was done after grant of CTE from the RSPCB vide dated 29.04.2019 which is valid from 04.09.2018 to 31.08.2023 for the production of cement (clinker grinding only) of 1.30 MTPA capacity, after which the existing operational capacity became 4.9 MTPA (3.6 MTPA + 1.3 MTPA). Copy of CTE is enclosed at **Annexure-7**.
- RSPCB has issued Consent to Establish to the unit dated 27.02.2020 which was in effect from 11.12.2019 for modernization of existing machineries by replacement of Coal Mill (Ball mill to Vertical type Mill-30 TPH), replacement of kiln section upto clinkerization (SLC to ILC system-1 No.) in Kiln-3 and replacement of Raw Mill (Vertical to Horizontal Roller press-470 TPH). As per CTE condition no. 12 RSPCB directed to the unit to obtain amended EC/clarification from MoEF&CC. Copy of CTE is enclosed at **Annexure-8**.
- Later on, MoEF&CC has issued amended EC to the unit vide letter dated 18.11.2020 for modernization by replacing the old machineries with latest energy efficient machineries without change in clinker production of line-3 kiln system up to clinkerization (HRP Raw Mill, VRM Coal Mill and SLC to ILC PH) without change in production capacity. Also, modernization falls under clause 7(ii) b of the EIA Notification, 2006 which states that “Any change in configuration of the plant from the environmental clearance conditions

during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change / State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board”. Copy of amended EC is enclosed at **Annexure-9**.

- Further, MoEF&CC has issued EC to the unit vide letter dated 14.02.2022 for expansion of Clinker Production Capacity (5.0 MTPA to 5.2 MTPA) and WHRS {13.2 MW (Water cooled) to 15 MW (Air cooled)} along with additional WHRS {15 MW (Air cooled)} and reduction in capacity of Captive Power Plant (47 MW to 22 MW) at Nimbahera. Copy of EC is enclosed at **Annexure-10**.

Product	Approved as per EC dated 23.07.2018	Proposed	Total after expansion
Clinker	5.0 MTPA	0.2 MTPA	5.2 MTPA
Cement	6.5 MTPA	-	6.5 MTPA
Power Generation			
CPP	47 MW	Drop of 25 MW	22 MW
WHRB	15 MW	15 MW (air cooled)	30 MW (air cooled)

- The expansion in clinker production capacity (from 2.8 to 3.2 MTPA) was done after grant of CTE from the RSPCB vide dated 18.07.2022 which is valid from 18.02.2022 to 31.01.2027 for the production of clinker upto 0.4 MTPA by process optimisation & debottlenecking only in Line-3, after which the existing operational capacity became 3.2 MTPA (2.8MTPA+0.4MTPA). Copy of CTE is enclosed at **Annexure-11**.
- RSPCB has issued Consent to Operate to the unit under the provisions of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 dated 22.09.2022 for production of Clinker 3.2 MTPA (including 2.8 MTPA + 0.40 MTPA by process optimization & debottlenecking only in line-3) and Cement 4.90 MTPA in the existing premises with the help of three kilns, four cement mills, four coal mills and one clinker cooler and one cement mill HRP only. Copy of CTO is enclosed at **Annexure-12**.

- RSPCB has issued Consent to Establish to the unit dated 27.04.2006 under the provisions of the Air Act, 1981 and Water Act, 1974 for 22 MW coal based captive power plant. Unit has installed 22 MW coal based captive power plant for which CTO was also issued by RSPCB. The current working capacity of captive power plant is 22 MW as per CTO issued by RSPCB dated 05.09.2024. Copy of CTE dated 27.04.2006 and CTO dated 05.09.2024 are enclosed at **Annexure-13 & 14.**
- RSPCB has issued Consent to Establish to the unit dated 21.08.2006 under the provisions of the Air Act, 1981 and Water Act, 1974 for 15 MW heat recovery power plant. Unit has installed heat recovery power plant of capacity 13.2 MW for which CTO was also issued by RSPCB. Further, RSPCB issued CTE to the unit on dated 04.04.2022 for 1.8 MW waste heat recovery power plant and the current working capacity of WHRS is 15 MW as per CTO issued by RSPCB dated 16.01.2023. Copy of CTE dated 21.08.2006 and CTO dated 16.01.2023 are enclosed at **Annexure-15 & 16.**
- The unit has started expansion work of line-3 in the year 2020 after obtaining EC dated 23.07.2018 from MoEF&CC, CTE was issued from RSPCB on dated 29.04.2019 which was in effect from 04.09.2018. Further, CTE was issued for modernization of existing machineries to the unit dated 27.02.2020 which was in effect from 11.12.2019, as per CTE condition no. 12 RSPCB directed to the unit to obtain amended EC from MoEF&CC. Hence, amended EC was issued to the unit vide letter dated 18.11.2020 for modernization by replacing the old machineries with latest energy efficient machineries without change in clinker production of line-3 kiln system up to clinkerization (HRP Raw Mill, VRM Coal Mill and SLC to ILC PH) without change in production capacity.
 - The Google earth image dated 04.05.2018 submitted by the applicant shows a construction work ongoing. During the field observations and ground truthing it could be deciphered by the committee that ongoing construction was the work of Clinker Silo. It is pertinent to mention that the Silo is used only for storage not to increase the production. Further, the Unit obtained EC dated 23.07.2018 and applied for CTE for the production of cement (clinker grinding only) -1.3 MTPA with clinker storage silo & roller press with ball mill to RSPCB and RSPCB issued CTE on dated

29.04.2019 for the period 04.09.2018 to 31.08.2023.

- Other expansion works have been carried out by the unit after obtaining pre-requisite approvals from the concerned departments. Hence, as per kml submitted by the applicant of the year 2020 and year 2021 alleging illegal expansion without prior requisite approvals is not in line with the necessary documents submitted by the unit officials.
- The unit has installed 04 CAAQM stations at periphery of the unit to assess the Ambient Air Quality for five parameters i.e. PM₁₀, PM_{2.5}, SO₂, NO₂ & CO. Data from all the stations was displayed at the digital display board installed at main gate of the unit for public awareness and connected with RSPCB server.
- The unit has provided bag houses to control the source emission at raw mills/Kilns, coal mills & cement mills and ESPs installed for the cooler stack and CPP stack to control the air emission and 0.6 m³/hour capacity SNCR installed in kiln-3 for controlling of NO_x emission.
- The unit has installed Online Continuous Emission Monitoring System (OCEMS) at kiln-1 (raw mill/kiln, cooler, coal mill stacks), at kiln-2 (raw mill/kiln, cooler, coal mill stacks) at kiln-3 (raw mill/kiln, cooler, coal mill stacks), cement mill no. 1-4 & CPP stacks to assess the requisite source emission parameters and connected with the online server of CPCB and RSPCB. During visit only raw mill/kiln, cooler stack, coal mill of kiln-3 and cement mill no. 4 were found operational and monitored for requisite parameters.
- To control fugitive dust emissions, conveying of lime stone, gypsum, coal and other materials used in co-processing is done through covered vehicles to prevent spillage and dust generation, closed bulkers were used for carrying off fly ash. All the internal and connecting roads to the highway were made of concrete pavement to reduce the fugitive dust emission during transportation. Dust sweeping machines (04 nos. small & 01 no. truck mounted) were provided for cleaning of internal roads.
- At all the stock yards, the unit has provided covered shed with concrete flooring, covered conveyor belts, equipped with water spray system for dust suppression and garland drains to trap the runoff material. Bag filters are provided at material transfer points and

silos to reduce the fugitive dust emission. During visit fugitive dust emission monitoring was done at 07 locations for Suspended Particulate matter.

- Ground water (borewells) and mines pit stored rain water are the main source of raw water to the unit as well to the colony and flow meters are installed at raw water intake points. Water is being used in the cooling, steam generations as well as for domestic purposes. As cement manufacturing is a dry process, hence no industrial effluent generation in the plant except domestic wastewater. Domestic waste water generated from plant as well colony is being treated in the STP of 500 KLD capacity. Treated domestic waste water is used in the horticulture.
- The water requirement of the plant and colony is fulfilled through ground water (bore wells) and surface water (mine pits). The unit has obtained NOC from Central Ground Water Authority for groundwater abstraction permission of 799.5 KLD surface water permission of 2573 KLD. As per water balance, total requirement of the plant and colony is 2570 KLD. To reduce the water requirement air cooled condenser were being used in WHRS by the unit.
- The unit has 22 MW captive power plant based on AFBC boiler and to reduce the water requirement 6-stage air cooled condenser was provided. The generated fly ash has been used for PPC manufacturing.
- During the visit the Committee observed that the unit has developed green belt inside as well as the outside of the plant premises, as per information provided by unit official, out of 98.05 Ha plant area 32.36 Ha greenbelt developed, out of 72.2 Ha colony area 41.8 Ha greenbelt developed and out of 50 Ha biodiversity park area has been developed as greenbelt and 10 Ha area is under process with various species of plants.
- The unit has developed rain water harvesting structures inside plant and colony premises to collect the rain water for recharging of ground water. Details of Rain water harvesting structures is enclosed at **Annexure-17**.
- The unit has obtained authorization for generation, collection, disposal, reception, storage, transport of hazardous waste under Hazardous and Other Waste (Management and Transboundary

Movement) Rules, 2016 for used or spent oil (Category-5.1)-100 KLA & Wastes or residues containing oil (Category-5.2)-150 KLA capacity and expired on 30.06.2024. The unit has applied for renewal of authorization to RSPCB on dated 08.02.2024. Copy of authorization & renewal application are enclosed at **Annexure-18**.

- The unit has obtained authorization for Collection, Co-Processing, Incineration, Reception, Storage, Transport, Utilisation of hazardous waste under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for total 122 type of hazardous waste for co-processing in cement kilns is valid up to 30.04.2028. Copy of authorization is enclosed at **Annexure-19**.
- The unit has obtained CTO under Water Act for hospital with 04 bed is valid upto 30.09.2027 and authorization under Rule 10 of Bio-Medical Waste (Management & Handling) Rules, 2016 for disposal of bio-medical waste generated from the hospital. Copy of CTO & authorization are enclosed at **Annexure-20**. Joint committee visited the hospital and found color coded bins to collect the bio-medical waste in order. Unit is maintaining the record of waste generation. Unit has obtained membership from the M/s EN Vision Enviro Engineers Pvt. Ltd. Udaipur (CBWTF) for transport and disposal of bio-medical waste.
- The details about the hazardous waste generated and quantity stored was updated on the display board at the storage site and main gate of the unit.
- Joint committee also discussed with Dr. Kamlesh Babel, Principal Medical Officer, District Hospital Nimbahera, Dist. Chittorgarh about the concerns regarding health complications and other impacts due to cement industries in the area. PMO explained that no significant increase in the number of patients treated for various diseases in the recent years. As per details provided, various diseases are due to bacterial, viral infections, allergic, smoking, dust and other lifestyle changes etc. The details provided by the office of Principal Medical Officer, District Hospital Nimbahera vide dated 22.01.2025 are enclosed at **Annexure-21**.

B. Other observations

(a). Monitoring of Source Emission:

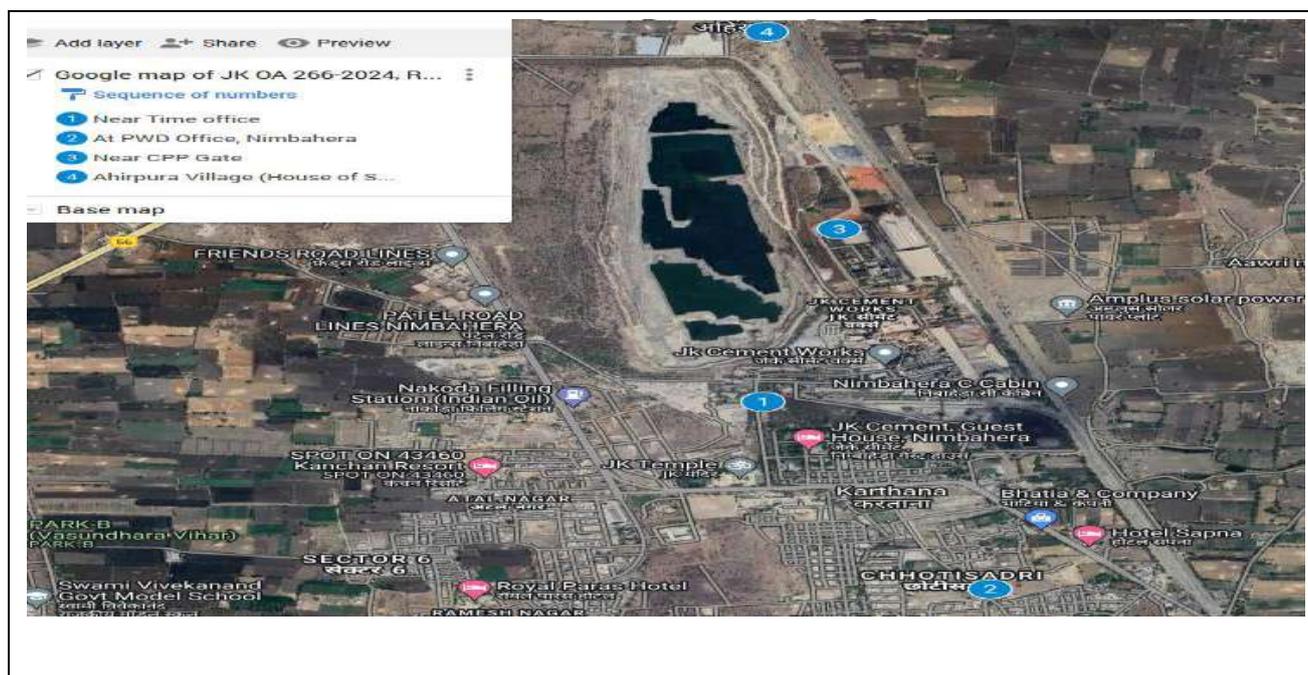
During the visit, source emission Monitoring was carried out of 04 stacks of line-3 for various parameters. Monitored data of source emission is given below:

S. No.	Stack Attached to	Stack Emission concentration in mg/Nm ³			Control Equipment
		PM	SO ₂	NO _x	
1.	Coal Mill-3	13	-	-	Bag house
2.	Kiln-3	16	27	615	Bag house
3.	Cooler-3	10	-	-	ESP
4.	Cement Mill-4	11	-	-	Bag house
	Standard as per CTO	30	100	800	

On the basis of above monitored source emission data, it has been observed that the average concentration of PM was found to be in the range of 16mg/Nm³ to 10 mg/Nm³ which is within the prescribed limit, gaseous parameters i.e. SO₂ & NO_x for kiln-3 are also within the prescribed limit. The copy of analysis report of the source emission is enclosed at **Annexure-22**.

(b). Monitoring of Ambient Air Quality:

In order to assess the Ambient Air Quality of the Nimbahera area of Chittorgarh, during the visit Ambient Air Quality Monitoring for 24 hours was carried out at 04 locations in Nimbahera area for the prominent air pollutant parameters viz. PM₁₀, PM_{2.5}, SO₂, NO_x. The AAQ monitored locations are shown in a google image:



The ambient air quality, monitoring stations were installed at up-wind and down-wind directions of the M/s JK Cement Works, Nimbahera and monitoring carried out for 24-hour basis in Nimbahera during 16th – 17th January, 2025. Monitored data of Ambient Air quality is given below:

S. No.	Location	PM ₁₀ ($\mu\text{g}/\text{m}^3$)	PM _{2.5} ($\mu\text{g}/\text{m}^3$)	SO ₂ ($\mu\text{g}/\text{m}^3$)	NO _x ($\mu\text{g}/\text{m}^3$)
1.	Near Time office	137	68	8.9	31.8
2.	Near PWD office, Nimbahera (Outside industry)	116	51	6.8	33.7
3.	Near CPP gate	90	66	11.6	34.8
4.	Ahirpura Village, House of Shri Deepak Yadav (Outside industry)	126	48	6.9	26.2
NAAQ Standard (Ambient air quality monitoring carried out for 24 Hr basis)		100	60	80	80

On the basis of above monitored Ambient Air quality data, it has been observed that the average concentration of PM₁₀ (24 Hr basis) was found to be in the range of 137 $\mu\text{g}/\text{m}^3$ to 90 $\mu\text{g}/\text{m}^3$ and exceeding the limit at three locations i.e. Near Time office, Near PWD office, Nimbahera & Ahirpura village, House of Shri Deepak Yadav. The PM_{2.5} was found to be in the range of 68 $\mu\text{g}/\text{m}^3$ to 48 $\mu\text{g}/\text{m}^3$ and exceeding the limit at two locations i.e. Near Time office & Near CPP gate. The concentration of primary gaseous pollutants i.e. NO_x and SO₂ were found to be within the limit at all the monitored locations. High concentration of the dust pollutants in ambient air is found in evening time as compared to the day time due to slow dispersion of pollutants and heavy vehicle movement in night time. The copy of analysis report of the ambient air quality is enclosed at **Annexure-23. A show cause notice has been issued to the unit by RSPCB on dated 24.01.2025 for non-compliance of Ambient Air Quality parameters.** The copy of show cause is enclosed at **Annexure-24.**

(c). Monitoring of Fugitive Emissions:

In order to assess the fugitive dust emission at work place and in the vicinity area, during the visit fugitive emission monitoring for 04 hours was carried out at 07 locations inside the premises of the unit and at limestone conveyor belt area at Mangrol as suggested by the Applicant for the Suspended Particulate Matter (SPM) parameter. Monitored data of fugitive dust emission is given below:

S. No.	Location	SPM ($\mu\text{g}/\text{m}^3$)	Standards as per CTO/CPCB guideline($\mu\text{g}/\text{m}^3$)
1.	Near kiln-3	868	2000
2.	Near Raw material handling yard (Limestone, Gypsum, Laterite etc.)	774	2000
3.	Near Cement packing plant	729	2000
4.	Near Coal mill-3	879	5000
5.	Near Crusher inside plant	515	2000
6.	Near Lime stone pile inside plant	531	2000
7.	Near Lime stone crusher and OLBC (Village Malaya Khera)	866	600

On the basis of above monitored fugitive dust emission data, it has been observed that the average concentration of SPM was found to be in the range of $515 \mu\text{g}/\text{m}^3$ to $879 \mu\text{g}/\text{m}^3$ and found exceeding at one location i.e. limestone crusher and OLBC (Village Maliya Khera) and at other locations observed values are within the prescribed limit. The copy of analysis report of the fugitive dust emission is enclosed at **Annexure-25. A show cause notice has been issued to the unit by RSPCB on dated 24.01.2025 for non-compliance of fugitive dust emission at limestone crusher and OLBC (Village Malaya Khera).** The copy of show cause is enclosed at **Annexure-26.**

(d). Monitoring of Ambient Noise Level:

In order to assess the Ambient Noise Level of the Nimbahera area of Chittorgarh, during the visit Ambient Noise Monitoring during day and night time was carried out at 05 locations in Nimbahera area. The Ambient Noise level monitored data is given below:

S. No.	Locations		Ambient Noise Level (dB(A))	
			Leq	Limit
1.	Near Time office (Industrial Area)	Day	57.8	75
		Night	53.2	70
2.	Near PWD office (Outside industry), Nimbahera-Residential Area	Day	51.9	55
		Night	49.8	45
3.	Near CPP gate (Industrial Area)	Day	62.4	75
		Night	60.5	70
4.	Ahirpura village, House of Shri Deepak Yadav (Outside industry)- Residential Area	Day	53.6	55
		Night	51	45

5.	Near Limestone crusher and OLBC Malayakhera mines (Industrial Area)	Day	56.9	75
		Night	-	70

On the basis of above monitored Ambient Noise Level data, it has been observed that the average Ambient Noise Level are exceeding during night time with prescribed standard limits for residential area at two locations i.e. Near PWD office, Nimbahera (Outside industry Residential Area) & Ahirpura village, House of Shri Deepak Yadav (Outside industry Residential Area). The copy of analysis report of the Ambient Noise Level is enclosed at **Annexure-27**. As per Noise Pollution (Regulation and Control) Rules, 2000 the “A person may, if the noise level exceeds the ambient noise standards by 10 dB(A) or more in the corresponding columns against any area/zone or, if there is a violation of any provision of these rules regarding restrictions imposed during night time, make a complaint to the authority.” The exceedance of noise monitoring at two locations are observed below 10 dB(A).

(e). Monitoring of Ground Water Quality:

The applicant alleged that the ground water quality of the area is getting deteriorated. To assess the present status of ground water quality 04 samples of ground water from borewells have been collected and analysed for various physio-chemical parameters. Ground water monitored data is given below:

Analysis result of Ground Water samples

S. No	Parameters	Locations				Standards as per IS:10500-2012	
		Borewell at Adarsh Colony, Nimbahera	Borewell at Vill-Ahirpura Nimbahera	Borewell at Kalayanpura	Borewell at Kanthara, Nimbahera	Requirement (Acceptable limit)	Permissible limit in the absence of alternate source
1.	pH	6.88	7.25	7.05	7.28	6.5-8.5	-
2.	Total suspended Solids	4	4	6	13	-	-
3.	EC	1186	391	1252	1502	-	-
4.	TDS	771	254	814	976	500	2000
5.	COD	32	8	28	36	-	-
6.	Sulphate	72.6	21.8	58.1	69.4	200	400
7.	Total Alkalinity	112	20	52	44	200	600
8.	Chloride	207.9	24	168	275.9	250	1000

9.	Fluoride	0.67	0.47	0.8	0.62	1	1.5
10.	Total Hardness as CaCO ₃	592	200	720	712	200	600
11.	Calcium Hardness	456	148	348	392	-	-
12.	Magnesium Hardness	136	52	372	320	-	-
13.	Calcium ion	182.4	59.2	139.2	156.8	75	200
14.	Magnesium ion	33.2	12.7	90.8	78.1	30	100

All the values in mg/l except pH, EC measured in $\mu\text{mho/cm}$.

On the basis of above analysis results of ground water, TDS is exceeding at 03 locations as per acceptable limit but within permissible limit in the absence of alternate source, Chloride is exceeding at 01 location as per acceptable limit but within permissible limit in the absence of alternate source, Total hardness is exceeding at 03 locations as per acceptable limit but exceeding at 02 locations as per permissible limit in the absence of alternate source, Calcium ion is exceeding at 03 locations as per acceptable limit but within permissible limit in the absence of alternate source, Magnesium ion is exceeding at 03 locations as per acceptable limit but within permissible limit in the absence of alternate source and other parameters are within prescribed limit as per Drinking water specification IS 10500:2012. The copy of analysis report of ground water sample is enclosed at **Annexure-28**.

(f). Monitoring of Waste Water Quality (STP):

Unit has installed 500 KLD capacity Sewage treatment plant based on MBBR technology to treat the domestic waste water generated from office and colony. Treated water is used in the horticulture. Waste water sample was collected from the outlet of STP.

Analysis result of Domestic Waste Water samples

S. No.	Parameters	Location	Limit as per CTO
		Final Outlet of STP, M/s JK Cement (500 KLD)	
1.	pH	7.44	5.5-9.0
2.	Total Suspended Solids	18	20
3.	Oil & Grease	BDL	10
4.	COD	84	250
5.	BOD	21.7	30

All the values in mg/l except pH.

On the basis of above analysis results of outlet of STP (wastewater) all the parameters are within prescribed limit as per CTO. The copy of analysis report of waste water sample is enclosed at **Annexure-29**.

9. Recommendations of the Joint Committee:

- a) The compliance status of green belt development may be verified once in a year by State or Central Govt. approved agencies. The audited report should be uploaded on the website of the unit as part of transparency in the monitoring mechanism.
- b) The unit shall ensure proper dust suppression using water sprinkling and dust sweeping machine in the truck parking area, gypsum storage area, CPP and time office main gate area. To develop Miyawaki green belt at truck parking area near Ahirpura village to reduce the impact of noise as well fugitive dust emission. No horn area signage after 10:00 PM should be installed and same should be strictly adhered in the truck parking area.
- c) Raw material gantry area should be covered with curtain so that the fugitive emissions may be reduced during material handling and wind blowing.
- d) Regular maintenance of conveyor belts should be carried out to avoid higher noise level during operations.
- e) RSPCB has taken action against non-compliances and issued show cause notices dated 24.01.2025 to the Unit. Hence, unit should take preventive measures and necessary action to comply with the show cause notices issued by RSPCB.



(Ashish Kumar Baurasi)
Regional Officer
RSPCB, Chittorgarh



(Praveen Kumar Jain)
Scientist-C,
CPCB, RD Bhopal


4/05/25

(Mahesh Dutt Purohit)
Scientist-D, MoEF&CC,
IRO, Jaipur

Photos taken during the visit under Hon'ble NGT OA 266/2024



Meeting of the joint committee with the Applicant at his residence



Meeting of the joint committee with the Unit officials



Stack Monitoring for source emission



Latitude: 24.65719
 Longitude: 74.679755
 Elevation: 460.7±19 m
 Accuracy: 2.0 m
 Time: 16-01-2025 16:23
 Note: Hon'ble NGT OA 266/2024

Powered by NoteCam

Concrete floor at truck yard



Latitude: 24.64122
 Longitude: 74.680295
 Elevation: 459.34±7 m
 Accuracy: 2.7 m
 Time: 16-01-2025 16:52
 Note: Hon'ble NGT OA 266/2024

Powered by NoteCam

Hazardous waste storage area



Latitude: 24.640154
 Longitude: 74.686233
 Elevation: 469.26±5 m
 Accuracy: 2.9 m
 Time: 16-01-2025 17:00
 Note: Hon'ble NGT OA 266/2024

Powered by NoteCam

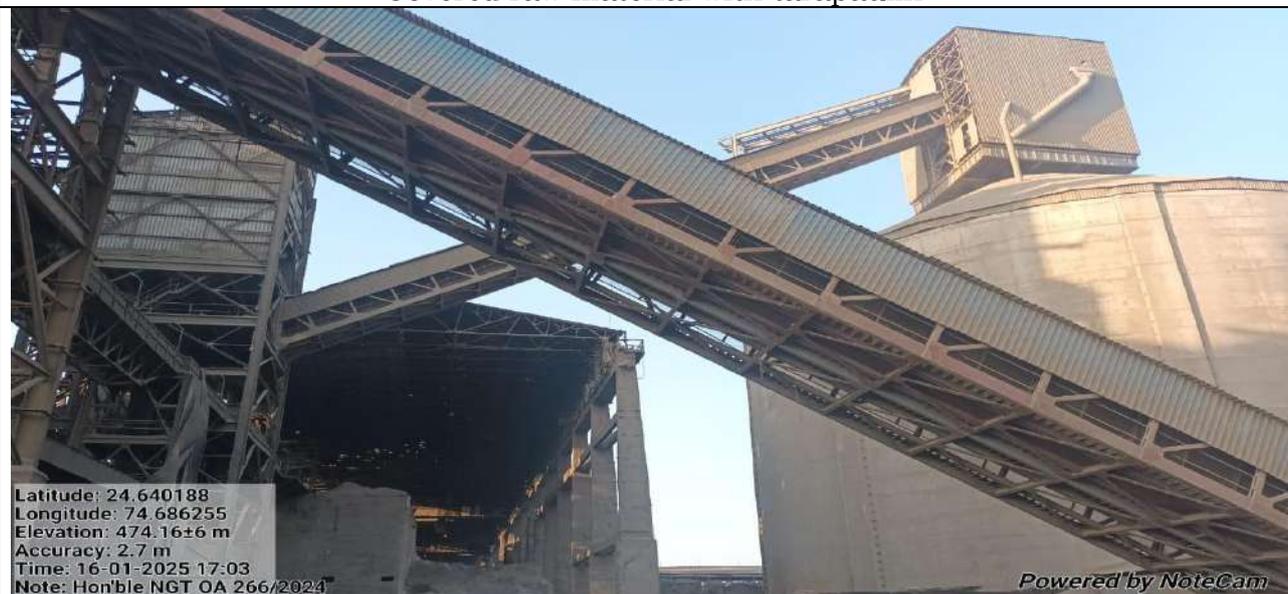
Covered raw material with tarapaulin



Curtain not available at gypsum storage area



Covered raw material with tarapaulin



Covered Conveyor belts inside plant



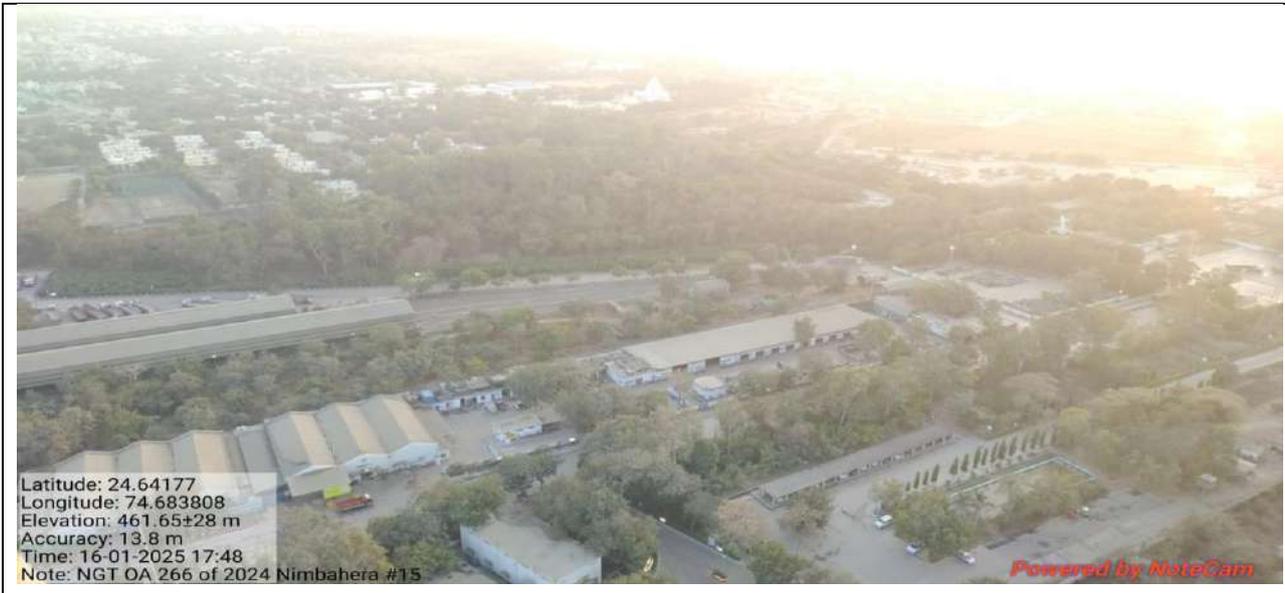
Digital display board installed at main gate of unit showing OCEMS & CAAOMS data



Display board on the main gate of the unit



Conveyor belt carrying raw material to Mangrol plant



Green Cover provided in and outside of the Plant



Green belt on both sides of the concrete paved road



Dust Sweeping Machine

Item No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 266/2024(CZ)

Ramesh Chandra Kumawat

Applicant (s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: 20.12.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant (s):

Ms. Atika Singh, Adv.

For Respondent(s):

ORDER

1. By means of filing this application the applicant has highlighted the violation of environmental rules by the respondents. It is contended that the Respondent No. 5, JK Cement Ltd., a RED category industry, operates its manufacturing unit known as JK Cement Works, situated in Nimbahera, District Chittorgarh, Rajasthan. This Unit commenced its commercial production journey in the year 1975 with an initial production capacity of 0.3 million tons per annum (MnTPA). Over the years, the production capacity of the cement plant has undergone significant expansions, thereby reaching an extraordinary 6.50 million tons per annum

(MnTPA) for cement production and 5.20 MnTPA for clinker production. However, this significant increase in production capacity has not been accompanied by a transparent and responsible approach towards environmental management.

2. It is further submitted that the capacity of production was enhanced and business was expanded without obtaining any prior approval and environmental clearance and respondent no. 5 has committed serious violation under Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986, Hazardous Waste (Management and Handling) Rules 1989. In addition to that it is further alleged that respondent project proponent has unlawfully done the modernisation and expansion, submitted fraudulent papers and misrepresented, soil pollution caused the injuries to the locals, there is no proper disposal of the industrial waste, problem of leaching of chemicals from kilns, endangering the ground water quality, causing air pollution, dust and percolate metals, failing to maintain the green belt, public nuisance, consumption of water without authority from the Central Ground Water and harm to the environment, thus raised the issue of violation of environmental rules.
3. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
4. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

5. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
6. In view of the above contention, we deem it just and proper to constitute a committee consisting the following members :
 - (i) One Representative from the MoEF&CC, integrated office at Jaipur (Rajasthan)
 - (ii) One representative from the CPCB
 - (iii) One representative from the Secretary (Environment), State of Rajasthan, Rajasthan
 - (iii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
8. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
9. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **29th January, 2025.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

20th December 2024
O A No.266/2024(CZ)
K

3

O A No.266/2024(CZ)

Ramesh Chandra Kumawat. State of Rajasthan & Ors.



भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGEक्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office,
Gandhinagar/(Sub-Regional Office, Jaipur)

By Speed Post/e-Mail



बी-213 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - ३०२००४/ B-213, "ARANYA BHAWAN"
Jhalana Institutional Area, Jaipur-302004
दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 31st December, 2024

सेवा में,

सदस्य सचिव,

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,

झालाना संस्थागत क्षेत्र, जयपुर 302004

Sub: Nomination of an official in compliance of the Hon'ble National Green Tribunal (CZ) Bench, Bhopal order dated 20.12.2024 passed in Original Application No. 266/2024 (CZ) titled as Ramesh Chandra Kumawat V/s State of Rajasthan & Ors.

Ref: Letter received from RSPCB Jaipur dated 27.12.2024.

Sir,

In reference to the above cited subject, and captioned letters regarding nomination of the Officer from SRO Jaipur, MoEF&CC, Government of India in compliance of the Hon'ble National Green Tribunal (CZ) Bench, Bhopal order dated 20.12.2024 passed in Original Application No. 266/2024 (CZ) titled as Ramesh Chandra Kumawat V/s State of Rajasthan & Ors., this is to inform that the undersigned (Mob: 9413845550; email: mahesdutt.purohit@gov.in) has been nominated for the said committee.

2. This issue with the approval of the Competent authority.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदे./ वैज्ञा. 'डी' / Joint Director (S)/Scientist-D

Copy to following for information:

1. The Director/Scientist-F, Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi - 110003.



GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

No: F.12(73)ENV/2024-00974

Jaipur, Date: 30.12.2024

OFFICE ORDER

In compliance with the directions of the Hon'ble National Green Tribunal (Central Zone Bench, Bhopal) as per its Order dated 20.12.2024 in Original Application No. 266/2024, *Ramesh Chandra Kumawat Vs. State of Rajasthan*, the following is hereby ordered:

The **Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Chittorgarh**, is appointed as the representative on behalf of the Secretary, Department of Environment & Climate Change, Government of Rajasthan, in the joint committee constituted by the Hon'ble NGT to investigate allegations of environmental violations by JK Cement Ltd.

This issues with the approval of the competent authority.

(Bijo Joy, IFS)
Special Secretary to Govt.

Copy to the following for information and necessary action:

1. Deputy Secretary, Additional Chief Secretary, Department of Environment and Climate Change, Jaipur.
2. Member Secretary, Central Pollution Control Board, New Delhi.
3. Member Secretary, RSPCB, Jaipur.
4. Regional Director, MoEF&CC, Integrated Regional Office, Aranya Bhawan, Jaipur.
5. Regional Officer, RSPCB, Chittorgarh is directed to coordinate with other committee members, ensure timely compliance with the Hon'ble NGT Order, and submit a factual and action-taken report within the timeline stipulated by the Hon'ble NGT.
6. Protected file

Special Secretary to Govt.

Signature Not Verified

Digitally Signed by Bijo Joy
Designation : Special
Secretary To Government
Date :30-12-2024 11:27:41

- विषय-
- वाद/याचिका/अपील सं0: ORIGINAL APPLICATION/APPLICATION/266/2024
 - याची/वादी/अपीलार्थी : Ramesh Chandra Kumawat
 - प्रत्यर्थी/प्रतिवादी: State of Rajasthan & Ors.
 - न्यायालय का नाम: NATIONAL GREEN TRIBUNAL (NGT), Bhopal

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: Regional Officer, Chittorgarh

पदनाम: Regional Officer

पता: Near FCI Godown, Chanderiya, Chittorgarh

Mobile No / Email : 9667862391 / ro.chittorgarh@gmail.com

प्रभारी अधिकारी/समन्वयक को यह ब्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी/समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी/समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावे, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैलन लॉयर/स्टैंडिंग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी/समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिज्ञा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित होकर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सूचना विभाग को न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की तथ्य जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी की कार्यवाही एवं आगामी तारीख पेशी के निर्धारण के लिए न्यायालय में प्रस्तुत कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में प्रभारी अधिकारी/समन्वयक द्वारा दिशा-निर्देश/आदेश/निर्णय अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में प्रभारी अधिकारी/समन्वयक द्वारा दिशा-निर्देश/आदेश/निर्णय अंकित कर विभाग को अवगत करायेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश/निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।

Signature valid
Digitally signed by N. Vaishya
Designation: Member Secretary
Date: 2025.01.17 17:49:26 IST
Reason: Approved

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी//समन्वयक का दायित्व विभाग के विरुद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी//समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी//समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Vijai N.)
Member Secretary

क्रमांक: प- F.10(685)(RPCB)/Legal/NGT/2024-06522-6749794 | 1694-1696

दिनांक: 46-01-2025

20

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh, is appointed as OIC on behalf of RSPCB as well as DoE & CC with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before the Hon'ble NGT, Bhopal.
2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT, Bhopal on behalf of RSPCB as well as DoE & CC. . you will be paid fee as per RSPCB office order dated 05.03.2020.
3. Special Secretary , Department of Environment & Climate Chane , Jaipur

Member Secretary *oe*

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2025.01.17 17:49:26 IST
Reason: Approved

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 266/2024(CZ)/ 1819

दिनांक: 01 जनवरी, 2025

प्रति,

Most urgent
NGT Case

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना झूंगरी
जयपुर - 302004

विषय: NGT OA No. 266/2024(CZ) "Ramesh Chandra Kumawat Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 20/12/2024

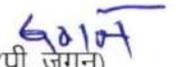
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 20/12/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें एकीकृत कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण सचिव, राजस्थान तथा सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी। उक्त प्रकरण में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 29/01/2025 को नियत की गई है।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' (मोबाइल नं.- 7746826294, ईमेल- praveen.cpcb@nic.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

प्रतिलिपि:

1. पर्यावरण सचिव, राजस्थान
 2. एकीकृत कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर
 3. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो. जयपुर
 4. श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' के.प्र.नि.बो., भोपाल
 5. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली
- की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- की ओर कृपया सूचनार्थ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

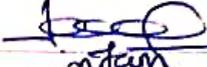
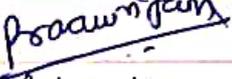
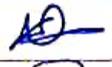
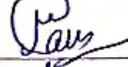
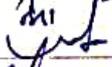
मुख्यालय:
परिवेश भवन
पूर्वी बर्जुन नगर, दिल्ली-110032
दूरभाष क्र : 011-43102030

"सिंगल यूज़ प्लास्टिक" का करें बहिष्कार"

NGT Original Application No. 266/2024(CZ)
Ramesh Chandra Kumawat Vs State of Rajasthan & Ors.

Date:- 16-01-2025

Attendance Sheet

Sr no	Name	Department	Signature	Mobile No
1	MAHEH DUTTA BUKHIT	SRO, SAISH MOBES CC, WI		9418245501
2	P. Jagann	RD, CPCB Bhopal		9755559745
3	Praveen Kumar Jain	RD, CPCB, Bhopal		7746826244
4	Rupendra Kumar, sc 'B'	RD, CPCB Bhopal	Rupendra	9889917912
5	ASHISH Kumar Baurasi	RD, RSPCB		7073875444
6	Dipesh Mehtwal	RSPCB, Chittorgarh		9784756695
7	Manish Toshniwal	SK Cement		9844890005
8	Bhaskar Singh Rawat	J.K. Cement		8260154033
9	RAJESH SANZ	J.K. Cement		9794633339
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To,
 ✓ The Regional Officer,
 Rajasthan State Pollution Control Board,
 Near FCI Godown, Chanderiya,
 Chittorgarh (Rajasthan)

Date: 16.01.2025

Sub: Plant stoppage intimation by J. K. Cement Works, Nimbaheera, Dist. Chittorgarh (Rajasthan)

Dear Sir,

Kindly refer to the above subject matter, we would like to Inform that following unit are stopped for maintenance & as per Production planning:

Process Section	Stoppage from	Pollution measures	Remark
Line-1 Raw mill + Kiln	26.11.2023, 00:00 AM	Baghouse	Under shutdown maintenance
Line-2 Raw mill + Kiln	31.01.2024, 00:00 AM	Baghouse	Under shutdown maintenance
CPP	01.04.2024, 00:00 AM	ESP	Under shutdown maintenance
Cement mill -1	03.01.2025, 04:25 PM	Baghouse	Stoppage due to Silo Full
Cement mill -2	07.01.2025, 12:30 AM	Baghouse	Stoppage due to Silo Full
Cement mill -3	16.01.2025, 07:50 AM	Baghouse	General Maintenance
Coal Mill-4	01.12.2024, 00:00 AM	Baghouse	General Maintenance

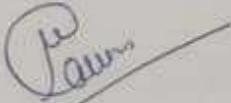
The CEMS data is continuously being transferred and displayed on the CPCB and RSPCB portals.

Submitted for kind information & record please.

Thanking You

Yours Faithfully

For J. K. Cement Works, Nimbaheera



Manish Toshniwal

(Unit Head)

Copy To

1. The, Regional director Central Pollution Control Board, Paryavaran Parisar, E-5 Arera Colony Bhopal (MP) 462016.
2. The Chief Scientific Officer, Rajasthan state Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur- 302004.

Corporate Office

- 📍 Prism Tower, 6th Floor, Ninaniya Estate, Gwal Pahari, Gurugram - 122102, Haryana
- ☎ 0124-6919000
- 📧 admin.padamtower@jkcement.com
- 🌐 www.jkcement.com



JK SUPER CEMENT
 BUILD SAFE

JK CEMENT
WallMax X
 White Cement Wall Putty

Manufacturing Units at:

Nimbaheera, Mangrol, Gotan (Rajasthan) | Muddapur (Karnataka)
 Jharli (Haryana) | Katni (M.P.) | Aligarh (U.P.) | Balasinor (Gujarat)





Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

Annexure-5

File No : F(Tech)/Chittorgarh(Nimbahera)/5(1)/2010-2011/8039-8041

Order No : 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 23/01/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Cement plant** situated at **Kailash Nagar Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/06/2017** to **31/05/2022** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CEMENT	Product	3.60 MMTPA
CLINKER	Product	2.80 MMTPA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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File No : F(Tech)/Chittorgarh(Nimbahera)/5(1)/2010-2011/8039-8041

Order No : 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	12.000	NIL	12.000 To be treated in STP and to be used in plantation and horticulture

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Crusher	ADEQUATE STACK HEIGHT , Bag Filter	Particulate Matter	30 mg/NM3
Four Cement mills	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	30 mg/NM3
Four Coal mills	ADEQUATE STACK HEIGHT , Bag Filter	Particulate Matter	30 mg/NM3
Kiln No- 1	ADEQUATE STACK HEIGHT , Bag House	SO2 Particulate Matter NOx	100 mg/NM3 30 mg/NM3 1000 mg/NM3

Kiln No- 2

ADEQUATE STACK HEIGHT , Bag House



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Date: 20/12/2017

Unit Id : 190

		SO2	100 mg/NM3
		Particulate Matter	30 mg/NM3
		NOx	1000 mg/NM3
Kiln No- 3	ADEQUATE STACK HEIGHT , Bag House	SO2	100 mg/NM3
		Particulate Matter	30 mg/NM3
		NOx	1000 mg/NM3
One D.G set(3220KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO	150 mg/NM3
		Particulate Matter	75 mg/NM3
		NOx	710 mg/ NM3
		NMHC	100 mg/NM3
One D.G set(3680KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO	150 mg/NM3
		Particulate Matter	75 mg/NM3
		NOx	710 mg/NM3
		NMHC	100 mg/NM3

Raw mill +Pre- calciner

ADEQUATE STACK HEIGHT , Bag House

SO2

100 mg/NM3

Particulate Matter

30 mg/NM3



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Order No: 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

Table with 4 columns: Description, Conditions, Pollutants, and Standards. Includes rows for NOx (1000 mg/NM3), CO (150 mg/NM3), Particulate Matter (75 mg/NM3), NOx (710 mg/NM3), and NMHC (100 mg/NM3).

- 6 That the Cement plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under.

Table with 2 columns: Parameters and Standards. Lists parameters like Total Suspended Solids, pH Value, Oil and Grease, Biochemical Oxygen Demand, Ammonical Nitrogen, and Chemical Oxygen Demand with their respective standards.

- 8 That this consent to operate is valid for the production of cement upto 3.60 MTPA from 2.80 MTPA clinker only.
9 That the total capital investment as on 31.03.2016 as per the C. A certificate submitted by the unit is Rs 650.77 crores which includes the cost of land, building, plant & machinery and miscellaneous assets.



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Order No: 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

- 10 That no hazardous waste/ non-hazardous waste shall be used/co-processed in cement kiln without obtaining prior permission from CPCB & RPCB as per the provisions of Hazardous and Other Waste(Management & Transboundary) Rules, 2016 and consent to establish/operate from the State Board, if applicable.
- 11 That all the recommendations made in the Charter of Corporate Responsibility for Environment Protection for Cement Plants shall be implemented.
- 12 That no fuel other than indian and imported coal/LDO shall be used without prior consent from the State Board.
- 13 That the industry shall not use petcoke/furnace oil in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use petcoke and furnace oil in the State of Rajasthan, till further orders received from Court in this matter. The petcoke/furnace oil may be used in case competent authority permits the use of the same.
- 14 That guidelines on co-processing in cement/power industries issued by Central Pollution Control Board shall be complied, if applicable.
- 15 That for the control of fugitive emission guidelines / code of practice as issued by CPCB will be followed.
- 16 That the unit shall maintain online continuous monitoring systems at all the main stacks (attached to kiln, coal mill, cement mill and clinker cooler etc) to monitor the emission level of particulate matter(PM), SO₂ and NO_x and connectivity of the same shall be ensured with RPCB/CPCB server whenever plant is operated.
- 17 That the industry shall comply with revised emission standards as notified by MoEF, GoI New Delhi for cement plants vide gazette notification dated 25/08/2014(without co-processing of waste) subsequently amended on 9/05/2016 and notified vide notification dated 10/05/2016(with co-processing of waste), whichever is applicable.
- 18 That the industry shall comply with all the directions issued by MoEF&CC, GoI & CPCB for compliance of revised emission norms.
- 19 That the industry shall maintain stack of adequate height and adequate air pollution control measures at all the sources of air emissions so as to achieve the prescribed emission standards.
- 20 That adequate infrastructure facility for stack emission monitoring shall be maintained at all the stacks viz, limestone crusher, packer, kiln, cooler, cement mills and coal mill etc.
- 21 That no additional source of air pollution shall be installed without prior consent from the State Board.
- 22 That closed conveyor belts shall be used for the transfer of material to minimize the fugitive emissions.



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Order No : 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

- 23 That the industry shall maintain dust collection and extraction system to control fugitive dust emissions at all the transfer points and loading/unloading areas.
- 24 That all the raw materials and products shall be stored in closed covered shed.
- 25 That cemented roads shall be provided & maintained in good condition inside the premises to minimize the fugitive emissions due to vehicular movements.
- 26 That water sprinkling and cleaning of roads by vacuum cleaner shall be done regularly to control the fugitive emissions generated due to vehicular movement.
- 27 That the industry shall maintain good house-keeping within plant premises so that fugitive emissions can be controlled/maintained.
- 28 That the recommendations of the policy briefs related to human health risk due to cement dust exposures shall be complied.
- 29 That the power supply to the production/process shall be interlocked with the pollution control equipments that in the event of non- functioning of the pollution equipment/or increase in levels of pollutants, the production process stops automatically.
- 30 That separate energy meter & hour meter shall be provided and maintained at all the air pollution control measures & ETP/STP and daily record of running hours of pollution control measures and energy consumption shall be maintained in logbook.
- 31 The industry shall comply with the MoEF, Government of India, Notification dated 14th September 1999, amended up to date relating to fly ash management and shall provide relevant details to the State Board, MoEF, and Government of India.
- 32 That industry shall maintain continuous ambient air quality monitoring stations in all directions for monitoring of gaseous emissions and particulate matter in the ambient air and records of the same shall be submitted on quarterly basis to the State Board.
- 33 That the total water requirement of the cement plant shall not exceed to 807 KLD and the fresh water consumption shall not exceed to 427.00 KLD(For industrial use- 410 KLD and domestic use- 17 KLD) which shall be met from ground water.
- 34 That the industry shall comply with all the conditions of NOC issued by CGWA vide letter dt 28/10/2015 for the abstraction of ground water to the tune of 2747 KLD and get it renewed from time to time.
- 35 That the water meter shall be installed and maintained at all the bore wells to measure the quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.



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Order No: 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

- 36 That domestic waste water(12 KLD) generated from the cement plant premises shall be treated through sewage treatment plant located in the colony upto the standards as mentioned at condition no. 7 and treated domestic waste water shall be used for plantation/ horticulture purpose within the premises.
- 37 That no trade effluent and domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.
- 38 That suitable flow measuring devices/ meters on the inlet and outlet of sewage treatment plant shall be maintained. Daily record of domestic waste water generation and its treatment and utilization shall be maintained.
- 39 That the industry shall apply separately for consent to operate for the colony/township.
- 40 That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 41 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 42 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 43 That the plantation in atleast 33% of total area of the project in and around the cement plant shall be carried out & maintained.
- 44 That the industry shall also ensure the compliance of all the conditions of consent order no. 2014-2015/CPM/1984 dated 26/05/2014.
- 45 That the industry shall submit the quarterly compliance report of all the above conditions to the State Board.
- 46 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 47 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



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Order No : 2017-2018/CPM/5026

Date: 20/12/2017

Unit Id : 190

48 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CPM]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to ensure the compliance.
- 2 Master File.

Group Incharge[CPM]

F. No. J-11011/243/2016-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003
 E-mail: sharath.kr@gov.in
 Tel: 011-24695319

Dated: 23rd July, 2018

To

**The Unit Head,
 M/s JK Cement Limited,
 Kailash Nagar, TehasilNimbahera,
 District Chittorgarh, Rajasthan**

Subject: Expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, TehasilNimbahera, District Chittorgarh, Rajasthan by **M/s JK Cement Limited Kanpur** - Environmental Clearance under the provisions of EIA Notification, 2006 Regarding.

Sir,

This has reference to your application vide online proposal no. **IA/RJ/IND/60653/2016** dated 2nd November 2017 along with the copies of EIA/EMP seeking Environmental Clearance under the provisions of the EIA Notification, 2006 and your letters dated 16th January 2018 and 12th June 2018 for the above mentioned proposed project. The proposed project activity is listed at S. No. 3(b) Cement Plants under Category "A" of EIA Notification, 2006 and the proposal is appraised at Central level

Details submitted by Project Proponent:

2.0 The proposed expansion project of M/s J. K. Cement Works, Nimbahera located at Kailash Nagar, Tehsil –Nimbahera, District-Chittorgarh State Rajasthan was initially received in the Ministry on 25th November 2016 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Expert Appraisal Committee (Industry) [EAC(I)] during its 14th meeting held on 23rd December 2016 and prescribed ToRs to the project for undertaking detailed EIA study for obtaining environmental clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on 31st January, 2017 vide letter No. J-11011/243/2016-IA.II(I).

3.0 The project of M/s J. K. Cement Works, Nimbahera located at Kailash Nagar, Tehsil – Nimbahera, District-Chittorgarh State Rajasthan is for expansion of production of Clinker from 2.8 MMTPA to 5.0 MMTPA, Cement from 3.6 to 6.5 MMTPA, WHRB from 13.2 MW to 15.0

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

MW and CPP from 22 MW to 47 MW. The existing project was accorded Consent to Operate vide letter no. F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/2010–2011/ 8039-8041 dated 20.12.2017 which is valid up to 31.05.2022 with respect to the clinker and cement, F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/ 2010 – 2011/ 2378 – 2380 dated 25.05.2016 which is valid up to 31.03.2019 with respect to 22 MW CPP and F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/ 2010 – 2011/ 5724 – 5727 dated 28.12.2015 which is valid up to 31.07.2018 with respect to WHRB. The status of Certified compliance of Present CTO was obtained from RSPCB Regional Officer Chittorgarh on 22.09.2017. There were no non-compliances reported by Regional Officer. The proposed capacity after expansion for different products are as below:

Product	Existing(MTPA)	Proposed(MTPA)	Total After Expansion (MTPA)
Clinker	2.8	2.2	5.0
Cement	3.6	2.9	6.5
Power Generation			
CPP	22 MW	25 MW	47 MW
WHRB	13.2 MW	1.8 MW	15.0 MW

4.0 The total land required for the project is 170.27 Ha (including residential colony), out of which 57.77 ha is for greenbelt. The proposed expansion will be carried in the existing plant premises and no additional land is required to be acquired. No forestland involved. Water bodies existing around the project are Gambhiri Dam-7.1 km, NE; Gambhiri River-2.5 km, E; Uncha Talab-8.976km, SW; Nimbahera River-2.087km, E and Kadmali River - 2.187 km, NE and no modification/diversion in the existing natural drainage pattern at any stage has not been proposed.

5.0 The topography of the area is flat and reported to lies between 24°38'18.46" to 24°38'41.50" N latitude and 74°41'5.93" to 74° 41'1.84" E Longitude in Survey of India toposheet No. 45L/10, at an elevation of 446 m AMSL. The ground water table is ranges between 22.05m below the surface level during the post-monsoon season and 38.11m below the land surface during the pre-monsoon season.

6.0 No National Park/Wildlife Sanctuary/Biosphere Reserve/Tiger Reserve/Elephant Reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna. The authenticated list of flora and fauna provided through the Dy.Conservator of Forests, Chittorgarh reporting presence of Schedule-I fauna in the study area. The detailed action plan for conservation of schedule species found in the area in consultation with local DFO was prepared and Rs.57.0 Lacs budgetary provision for Leopard is estimated a period of 10 Years. Plantation suggested in the villages of buffer zone i.e. Arnoda, Ganeshpura, Phootwar, Khara, Pemadiyakhera, Motha and Tumba etc. The Existing budgetary provision for conservation of the Pea Fowl is 8.90 Lacs and the proposed budgetary provision is kept Rs. 25.8 Lacs for 10 Years and suggested plantation in the villages i.e. Ahirpura, Baroligha, Rampura, Ishakabad, Lakshmanpura, Borakher and Kalyanpur.

7.0 It was reported that dry process of cement manufacture utilizing the pre-calciner technology is adopted. The basic raw materials used in the cement plant are Limestone, Red

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

Ochre, Laterite, Flyash and Gypsum. Pet coke, Indian Coal, alternative fuels (AFR) and Imported Coal respectively are used in the process. The major raw material for manufacture of cement is limestone and is sourced from various limestone mines located at villages- Maliakhera, Karunda and Ahirpura. Limestone produced will be transported to the cement plant by tippers/ Rubber Belt Conveyor (RBC). The proposed Over Land Belt Conveyor System length is approx. 8.0 Km, Width – 1000 mm. (Capacity – 1500 TPH), Total no. of pillars proposed are 208.

8.0 The requirement of raw material for project are Limestone (7.28 MMTPA); Red Ochre (0.537 MMTPA); Laterite (0.78 MMTPA); Gypsum (0.387 MMTPA); Dry Fly ash (0.888 MMTPA); wet fly ash (0.161MMTPA); Indian coal for CPP (1150 TPD); Pet coke for CPP (615 TPD) based on MoEF notification; Indian Coal for Cement Plant (3099 TPD);Pet coke for Cement Plant(1697 TPD) ;Imported Coal for Cement Plant(2498 TPD).Coal requirement would be fulfill by Indian as well as imported. The fuel will be mainly coal and pet coke and partially AFR fuel (like Agro Waste; Tyre Chips/carbon black, Plastic resin waste; ETP waste ; Pb-Zn slag; Pharma waste, Municipal segregated solid waste, waste mix solid and liquid; Chemical Gypsum, Jerosite& Red oxide as additive) to minimize hazardous and other waste generating from various industries.

9.0 The water requirement of the project is estimated as 4,071m³/ day. Daily water requirement will be 3,301 m³/day and Recycled Water – 770 m³/day. About 2,545 KLD will be met from Ground water, 1,396 KLD from Gambhiri Dam and remaining water will be met from existing adjacent Ahirpura Limestone Mine Pit, Maliakhera Mine, Karunda Mine, Tilakhera Mine & Mangrol Mine. The permission for drawl of groundwater/surface water is obtained from CGWA vide letter No. 21-4(34)/WR/CGWA/2005-1675 on dated 28.10.2015 and dam water vide agreement between J K Cement works Nimbahera and Govt. of state of Rajasthan.

10.0 The power requirement of the project after expansion is estimated as 62.6 MW. Out of which 22 MW will be met from CPP, 15.0 MW (13.2 MW existing + 1.8 MW proposed) from WHRB, 25 MW from proposed CPP and remaining will be met from State grid as and when required.

11.0 Baseline Environmental studies were conducted during winter season i.e. from December' 2016, January'2017 and February' 2017. Ambient air quality monitoring has been carried out at eight locations during December'2016, January'2017 and February' 2017 and the data submitted indicated: PM₁₀ (91.2µg/m³ to 28.9µg/m³), PM_{2.5} (56.2µg/m³ to 15.8µg/m³), SO₂ (13.1 µg/m³ to 4.1µg/m³) and NO_x (28.3µg/m³ to 8.9 µg/m³). The results of the modeling study indicate that the maximum increment of GLC for the proposed expansion will be 8.2 µg/m³ with respect to the PM₁₀ , 5.5 µg/m³ with respect to the PM_{2.5}, 8.6 µg/m³ with respect to the NO_x and 5.1 µg/m³ with respect to the SO₂.

12.0 Ground water quality has been monitored in eight locations in the study area and analysed. pH: 7.18 to 7.65, Total Hardness: 200mg/ l to 630mg/ l, Chlorides: 50 mg/l to 270.1 mg/l, Fluoride: 0.5 mg/l to 1.1 mg/l. Heavy metals are within the limits. Surface water samples were analyzed from two locations. pH: 7.96 to 7.91; DO: 6.0 mg/l to 6.6 mg/l and BOD: 05mg/l

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

to 06 mg/l. COD from 16 mg/l to 18 mg/l.

13.0 Noise levels are in the range of 66.1 to 48.8 dB (A) for daytime and 60.9 to 39.3 dB(A) for night time.

14.0 It has been reported that there is no habituation in the core zone of the project. No R&R is involved. It has been envisaged that no families to be rehabilitated.

15.0 The dust collected in the air pollution control equipment in Cement process will be recycled back feeded to the transport system. Hence no solid waste which requires disposal is generated from the plant. Fly ash generated from CPP will be utilized in the cement manufacturing process. Solid waste generated from colony is disposed after segregating the waste into biodegradable and non-biodegradable. Bio- Degradable waste is being used as compost and Non-Bio- Degradable waste is land filled within the colony premises at identified areas. Solid waste generated at STP is dried in the sand beds and is being used as compost for Green Belt development. Existing hazardous waste generated to the tune of 29.0 KL used oil during FY 2016-17, out of which 27.8 KL was sent to authorized recycler and remaining 1.2 KL used in-house.

16.0 It has been reported that the Consent to Operate from the Rajasthan State Pollution Control Board obtained vide letter no. F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/ 2010 – 2011/ 1636 – 1639 dated 26.05.2014 which is valid up to 31.05.2017 and renewal application has already been submitted. With respect to the clinker and cement, F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/ 2010 – 2011/ 2378 – 2380 dated 25.05.2016 which is valid up to 31.03.2019 with respect to ther 22 MW CPP and F (Tech)/ Chittorgarh (Nimbahera)/ 5(1)/ 2010 – 2011/ 5724 - 5727dated 28.12.2015 which is valid up to 31.07.2018 with respect to the WHRB. The status of earlier CTO was obtained from RSPCB Regional Officer Chittorgarh on 22.09.2017.

17.0 Public hearing of the project was held on 30.06.2016 at Sub Divisional Office, Nimbahera, Tehsil – Nimbahera, District – Chittorgarh (Raj.). under the chairmanship of ADM, Sh. Anurag Bhargava for the expansion project. The issues raised during public hearing are employment, development of social infrastructure, pollution issues & women empowerment etc. The Time bound action plan and budgetary provision has been earmarked for Public Hearing issue total Rs. 1056 Lacs (Upto FY- 20-21) in the various heads i.e. Jobs & sustainable employment self-income- generating opportunity, Centre for woman training, Public Convention Centre at Nimbahera, Soil Fertility improvement, Community Centre at Mangrol, Medical & Modern Health Technology & Blood Bank at Nimbahera, Water Supply line works at Shahbad, Installation of tree guard, Management of Truck Movement and reduction, and Socio Agro Forestry.

18.0 An amount of Rs 1,49, 00,000 under various head i.e. Centre for Woman Training, community/Centre at Mangrol Medical Health, Water Supply line works at Shahbad has been earmarked for Enterprise Social Commitment based on public hearing issues. Rs 2,73,00,000 under various heads i.e. School/ education, Livelihood promotion/ job creation & skill generation, Infrastructure work, drinking water has been earmarked for Environmental social responsibility

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

(ESR) based on public hearing issues. Therefore, total is Rs. 4,22,00,000.

S. No	ESTIMATED BUDGET CER SCHEMES FOR THE FINANCIAL YEAR 2017-22						
	Enterprise Social Commitment Activities	2017-18	2018-19	2019-2020	2020-21	2021-22	Total
1.	Centre for Woman Training						
	Woman income generating programmes through the various economic activities- Cutting & Tailoring, Pickle & Sauces making, Soft Toys & Gem Jewelers and Beautician Courses will be continued.		20,00,000	15,00,000	15,00,000	-	50,00,000
2.	Community Centre required at Mangrol						
	Mangrol residents were continuously requiring a community centre as mention in the Public Hearing	-	40,00,000		-	-	40,00,000
3.	Medical Health						
	Further modern technology development in the Hospital Nimbahera (Path lab equipments OT, Diagnostic centre	-	5,00,000	5,00,000	5,00,000	5,00,000	20,00,000
	Establishment of the blood bank in Nimbahera in approach of the Hospital, Nimbahera.	-	15,00,000	2,00,000	2,00,000		19,00,000
4.	Water supply line works required at Shababad						
	Laying of water supply line works in Shababad, to solve the water supply		20,00,000	-	-	-	20,00,000
	Total		10000000	22,00,000	22,00,000	5,00,000	149,00,000

S. No	ESTIMATED BUDGET CER. SCHEMES FOR THE FINANCIAL YEAR 2017-22						
		2017-18	2018-19	2019-2020	2020-21	2021-22	Total
1.	School/Education						
	Construction of three new rooms in Govt. School PhacherAhiran (Total six room constructed -500 sq.ft. each room)	30,00,000	--	---	--	--	30,00,000
	To recognize and motivate the student on independence day function (8 th to 12 th class) by distributor of silver medal to those who have achieved 65% and above marks in Board Exam Nimbahera	2,00,000	--	--	--	--	2,00,000
	Permanent water body creation by anicut/check bund.	--	--	11,00,000	11,00,000		22,00,000

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

2.	Livelihood promotion / job creation & skill generation						
	Organize a rural skill developing programme for Women & Youth. Provide the various kind of training (Handicraft, agriculture, Cattle farming, Jewellery, Tailoring, Cottage industrial training)	23,00,000	--	7,00,000	7,00,000	--	37,00,000
3.	Infrastructure work						
	C.C. roads & drainage line construction work in Phalwavi village (P.P. mode) & Maintenance	40,00,000	40,00,000	-	-		80,00,000
	Grave Yard shed & boundary wall construction work in Shababad village (P.P.mode)	9,00,000	-	-	-		9,00,000
	Community hall construction work in Bhawliya village (P.P.mode)	5,00,000	-	50,000	-		5,50,000
	Construction & Development of a community centre in Manglore village.	-	40,00,000	-	-		40,00,000
4.	Drinking Water						
	Water tanker supply in summer season in Nimbaheera city Nearby village.	10,00,000	10,00,000	-	-	-	20,00,000
	Mukhyamantri JAL SWALAMBAN YOJNA 2017-18		12,00,000				12,00,000
	Water pipe line work construction work in Pipaliya village (P.P.mode)	15,00,000		50,000			15,50,000
	Total	1,34,00,000	1,02,00,000	59,00,000	18,00,000	-	2,73,00,000

18.0 The overall investment in the existing & proposed project for plant is assumed to be Rs. 2,667.51 Crore. The capital cost for environmental protection measures is proposed as Rs. 1484.65 Lacs. The annual recurring cost towards the environmental protection measures is proposed as Rs 121.48 Lacs. The employment generation from the proposed project / expansion is 125. The details of capital cost for environmental protection measures and annual recurring cost towards the environmental protection measures is as follows:

S. No.	Description of Item	Existing		(Proposed)	
		Capital Cost (In Lacs)	Recurring Cost (In Lacs)	Capital Cost (In Lacs)	Recurring Cost (In Lacs)
1	Air Pollution Control/ Noise	1804	180.0	1288.65	99.5
2	Water Pollution Control	55.0	8.0	20.0	0.60
3	Environmental Monitoring and Management	100.0	14.04	124.5	12.38
4	Green Belt Development	175.0	17.5	46.5	6.50
5	Occupational Health	62.0	68.04	5.0	2.5

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Total	2196.0	287.58	1484.65	121.48
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19.0 Greenbelt will be developed in 3.752 Ha and 54.02-hectare greenbelt is already developed around plant boundary green cover as per CPCB/ MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 tress per ha. As stipulated in the ToR prescribed by the Expert Appraisal Committee, New Delhi, vide their letter no. J-11011/ 243/ 2016 – IA.II (I) dated 31.01.2017. In Para iv of point no 7 described green belt over an additional area of 15 ha for the same company will be develop additional green belt by using local plant species. For additional 15 ha green belt development, every year 3.0-hectare area will be developed for plantation for next five years.

20.0 The adoption of slip power recovery system for proposed line no.4-is equipped with Bag House Fan (Raw Mill, Kiln PH Fan-1, Separator Fan for Cement Mill Polycom, Separator fan for Raw Mill Polycom with range operating speed will be 65-95% and saving in KW per Hr.(KWH) will be 10-12%.

21.0 There is no court case or violation under EIA Notification to the project or related activity.

22.0 Name of EIA consultant: M/s. Enkay Enviro Services Pvt. Ltd., Jaipur QCI Accredited (SI.No.41, at QCI list dated 16/11/2017).

22.0 The proposal was considered in the 27th meeting of Expert Appraisal Committee (Industry-I) held on 3rd – 5th January, 2018 and Further considered in the 32nd meeting of Expert Appraisal Committee held during 11th to 13th June, 2018. After detailed deliberations, the committee recommended for grant of environmental clearance for the proposed expansion project subject to following specific and general conditions:

A. Specific Conditions:

1. The project proponent shall implement the conservation plan for schedule-I species (Pea fowl and Leopard) in consultation with the local forest department with the fund provisions of Rs. 82.80 Lakhs in addition to the existing fund provision of 8.90 Lakhs.
2. The project proponent shall adopt the slip power recovery system for proposed line no.4equipped with Bag House Fan (Raw Mill, Kiln PH Fan-1, Separator Fan for Cement Mill Polycom, Separator fan for Raw Mill Polycom).
3. The project proponent shall utilize the alternate fuels to the maximum extent possible.
4. The treated water from the STP shall be recycled and reused to conserve the water.

B. General Conditions:

1. An amount of Rs 4.22 Crores proposed towards Corporate Environment Responsibility (CER) shall be utilized as capital expenditure in project mode. The project shall be

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completed in concurrence with the implementation of the expansion and estimated on the basis of Scheduled Rates.

2. Green belt shall be developed in 72.77 Ha with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
3. The Capital cost Rs. 36.80 Crores (21.96 Crores for Existing+14.84 Crores for expansion) and annual recurring cost Rs 4.08 Crores per annum (Rs. 2.87 Crores for existing + 1.21 Crores for expansion) towards the environmental protection measures shall be earmarked separately. The funds so provided shall not be diverted for any other purpose.
4. The project proponent shall (Air Quality Monitoring):
 - a. install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (Co-processing Cement); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - b. monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - c. Install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions;
 - d. submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emission to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
5. The project proponent shall (Water Quality Monitoring):
 - a) install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement)and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of Co-processing Cement) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system

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from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- b) monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories; and
- c) submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.

6. The project proponent shall (Air Pollution Control):

- a) provide appropriate Air Pollution Control (APC) system for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- b) provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags;
- c) provide pollution control system in the cement plant as per the CREP Guidelines of CPCB;
- d) provide sufficient number of mobile or stationery vacuum cleaners to clean plant roads, shop floors, roofs regularly;
- e) recycle and reuse lime fines, coal fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after agglomeration;
- f) ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- g) Provide wind shelter fence and chemical spraying on the raw material stock piles;
- h) provide Low NO_x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO_x emissions. Have separate truck parking area and monitor vehicular emissions at regular interval.

7. The project proponent shall (Water Pollution Control):

- a) adhere to 'zero liquid discharge';
- b) provide Sewage Treatment Plant for domestic wastewater; and

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- c) provide garland drains and collection pits for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
8. The project proponent shall (Water Conservation);
- a) practice rainwater harvesting to maximum possible extent;
 - b) provide water meters at the inlet to all unit processes in the cement plants; and
 - c) make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.
9. The project proponent shall (Energy Conservation):
- a) provide Waste heat recovery system for kiln and cooler;
 - b) make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker;
 - c) provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
 - d) provide the project proponent for LED lights in their offices and residential areas;
 - e) maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards; and
 - f) maximize utilization of alternate fuels and Co-processing to achieve best practice norms.
10. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport.
11. Used refractories shall be recycled as far as possible.
12. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
13. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

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14. The PP shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
15. The PP shall adhere to the corporate environmental policy and system of the reporting of any infringements/ non-compliance of EC conditions at least once in a year to the Board of Directors and the copy of the board resolution shall be submitted to the MoEF&CC as a part of six-monthly report.
16. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.
17. A dedicated environmental cell with qualified personnel shall be established. The head of the environment cell shall report directly to the head of the organization.
18. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
19. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
20. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
21. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
22. The storage of NH₃ and other hazardous chemicals at the site shall be as per the provisions of Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended from time to time.
23. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
24. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
25. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.
26. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants.

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

27. Sufficient number of colour coded waste collection bins shall be constructed at shop floors in each shop to systematically segregate and store waste materials generated at the shop floors (other than Process waste) in designated coloured bins for value addition by promoting reuse of such wastes and for good housekeeping.
28. Kitchen waste shall be composted or converted to biogas for further use.(*to be decided on case to case basis depending on type and size of plant*)
29. The project proponent shall (post-EC Monitoring):
- send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;
 - put on the clearance letter on the web site of the company for access to the public.
 - inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>.
 - upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;
 - monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;
 - submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB;
 - submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company;
 - inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

23.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant environmental clearance for the proposed expansion of Integrated Cement Plant

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

[Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW)] located at Kailash Nagar, TehasilNimbahera, District Chittorgarh, Rajasthan by **M/s JK Cement Limited Kanpur** under the provisions of EIA Notification, 14th September, 2006, as amended, subject to strict compliance of the above conditions.

24.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

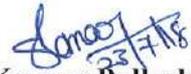
25.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

26.0 The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and that during their presentation to the Expert Appraisal Committee. The commitment made by the project proponent to the issue raised during Public Hearing shall be implemented by the proponent

27.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

28.0 Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of competent Authority.

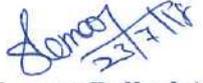

(Sharath Kumar Pallerla)
Scientist 'F' / Director

Copy to:-

1. **The Secretary**, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
2. **The Chief Wildlife Warden** of the State Govt. of Rajasthan, Jaipur
3. **The Additional Principal Chief Conservator of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
4. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
5. **The Chairman**, Rajasthan State Pollution Control Board, 4, Institutional area, Jhalana, Doongri, Jaipur.

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

6. **The Member Secretary**, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
7. **The District Collector**, Chittorgarh District, Rajasthan.
8. **Guard File / Record file / Monitoring file.**
9. **MOEF&CC Website.**


(Sharath Kumar Pallerla)
Scientist 'F'/Director

Environmental clearance for the proposed expansion of Integrated Cement Plant [Clinker (2.8 MTPA to 5.0 MTPA); Cement (3.6 MTPA to 6.5 MTPA); CPP (22 MW to 47 MW); and WHRB (13.2 MW to 15.0 MW) located at Kailash Nagar, Tehasil Nimbahera, District Chittorgarh, Rajasthan by M/s JK Cement Limited Kanpur

Page 14 of 14



Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302
Phone: 0141-5159600, 5159695 Fax: 0141-5159697



Registered

File No : G(CPM)/1000/4000(1)/2019-2020/437-439

Order No : 2019-2020/CPM/5453

Unit Id : 190

Dispatch Date: 29/04/2019

Annexure-7

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 04/09/2018 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,**is hereby granted** for your **grinding plant** situated / proposed at **village Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **04/09/2018** to **31/08/2023 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
CEMENT (CLINKER GRINDING ONLY)	Product	1.30 MTPA

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.



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Unit Id : 190

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Clinker storage silo	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	Particulate Matter	30 mg/NM3
Roller Press with ball mill	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Bag Filter	Particulate Matter	30 mg/NM3

- 6 That the **grinding plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That this consent to establish is being issued for the establishment of clinker grinding plant for production of clinker-1.30 million tons per annum, within the existing premises of M/s J.K Cement Works, (Unit-Nimbahera), Kailash Nagar, Tehsil- Nimbahera, District- Chittorgarh.
- 8 That the industry shall not produce clinker without prior consent to establish/operate from the State Board.
- 9 That the total proposed capital investment as per the C. A certificate submitted by the unit is Rs.183 crores which includes the cost of building, plant & machinery and miscellaneous assets.
- 10 That all the conditions imposed by MOE&F, New Delhi in the environmental clearance granted vide letter no. J-11011/267/2013-IA.II(I) dated 08/09/2016 shall be strictly complied with.



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Dispatch Date: 29/04/2019

Unit Id : 190

- 11 That furnace oil shall not be used as fuel in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of furnace oil in the State of Rajasthan.
- 12 That the industry shall comply with emission standards as notified by MoEF, GoI New Delhi for cement plants vide gazette notification dated 25/08/2014(without co-processing of waste) subsequently amended on 9/05/2016 and notified vide notification dated 10/05/2016 (with co-processing of waste), whichever is applicable.
- 13 That the industry shall comply with all the directions issued by MoEF&CC, GoI & CPCB for compliance of revised emission norms.
- 14 That the industry shall provide online continuous monitoring system at roller press attached to ball mill stack to monitor the emission level of particulate matter(PM), SO₂ & NO_x(as applicable) alongwith for effluents and the same shall be connected with RPCB/CPCB server.
- 15 That the industry shall comply with the "Guidelines for Continuous Emission Monitoring Systems" of August, 2018 issued by the Central Pollution Control Board.
- 16 That industry shall provide ambient air quality monitoring stations in all directions for monitoring of gaseous emissions and particulate matter in the ambient air and records of the same shall be submitted on quarterly basis to the State Board.
- 17 That the industry shall provide stack of adequate height in accordance to notification no. G.S.R 497(E) issued by the MoEF&CC dated 10/05/2016 and adequate air pollution control measures at all the sources of air emissions so as to achieve the prescribed emission standards.
- 18 That safe and adequate infrastructure facility in accordance with emission regulation part-III issued by the Central Pollution Control Board shall be provided at roller press attached to ball mill etc.
- 19 That all the recommendations made in the Charter of Corporate Responsibility for Environment Protection for Cement Plants shall be implemented.
- 20 That for the control of fugitive emission guidelines / code of practice as issued by CPCB will be followed.
- 21 That no additional source of air emission shall be installed without prior consent from the State Board.
- 22 That closed conveyor belts shall be provided for the transfer of material to minimize the fugitive emissions.
- 23 That the industry shall provide dust collection and extraction system to control fugitive dust emissions at all the transfer points and loading/unloading areas.
- 24 That all the raw materials and products shall be stored in closed covered shed.



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Dispatch Date: 29/04/2019

Unit Id : 190

- 25 That cemented roads shall be provided inside the premises to minimize the fugitive emissions due to vehicular movements.
- 26 That arrangements for water sprinkling and cleaning of roads by vacuum cleaner shall be made to control the fugitive emissions generated due to vehicular movement.
- 27 That the recommendations of the policy briefs related to human health risk due to cement dust exposures shall be complied.
- 28 That the power supply to the production/process shall be interlocked with the pollution control equipments that in the event of non- functioning of the pollution equipment/or increase in levels of pollutants, the production process stops automatically.
- 29 The industry shall comply with the MoEF, Government of India, Notification dated 14th September 1999 amended from time to time relating to fly ash management and shall provide relevant details to the State Board, MoEF, Government of India.
- 30 That total fresh water requirement/consumption shall not exceed to 132 KLD for boiler/cooling use and same shall be met from rain water stored in mines pit.
- 31 That the industry shall not abstract ground water for the grinding plant without prior permission from the State Board and CGWA.
- 32 That water meter shall be installed at all the suitable points to measure the quantity of daily water taken from mines pit and record of the same shall be maintained on daily basis.
- 33 That water meters shall be provided at all suitable points to measure the quantity of water consumed for different purposes and record of same shall be maintained on daily basis.
- 34 That no trade effluent and domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.
- 35 That separate energy meter & hour meter shall be provided at all the air pollution control measures and daily record of running hours of pollution control measures and energy consumption shall be maintained in log book separately.
- 36 That suitable flow measuring devices/ meters at inlet and outlet of STP & ETP shall be installed. Daily record of waste water generation, its treatment and utilization shall be maintained.
- 37 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 38 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.



Head Office (CPM)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302

Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

File No : G(CPM)/1000/4000(1)/2019-2020/437-439

Order No : 2019-2020/CPM/5453

Dispatch Date: 29/04/2019

Unit Id : 190

39 That the plantation in atleast 33% of total area of the plant premises in and around the cement plant shall be carried out & maintained.

40 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.

41 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

42 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CPM]



Head Office (CPM)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302

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Registered

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Order No : 2019-2020/CPM/5453

Dispatch Date: 29/04/2019

Unit Id : 190

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to ensure standard norms and monitor strict parameters time to time.
- 2 Master File.

Group Incharge[CPM]



Head Office (CPM)

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Registered

Annexure-8

File No : F(CPM)/Chittorgarh(Nimbahera)/8(1)/2013-2014/5477-5479

Order No : 2019-2020/CPM/5612

Dispatch Date: 27/02/2020

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 11/12/2019 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **J.K. Cement Works plant** situated / proposed at **Nimbahera, Kailash Nagar Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **11/12/2019** to **30/11/2024 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Replacement of Coal Mill (Ball Mill to Vertical Type Mill)	Activity	30.00 TPH
Replacement of Kiln Section upto Clinkerization (SLC to ILC System) in Kiln-3	Activity	1.00 NO.
Replacement of Raw Mill (Vertical to Horizontal Roller press)	Activity	470.00 TPH



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File No : F(CPM)/Chittorgarh(Nimbahera)/8(1)/2013-2014/5477-5479

Order No: 2019-2020/CPM/5612

Dispatch Date: 27/02/2020

Unit Id : 190

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:



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Order No: 2019-2020/CPM/5612

Dispatch Date: 27/02/2020

Unit Id : 190

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Horizontal Roller Press (Raw Mill)	ADEQUATE STACK HEIGHT , Bag Filter	Particulate Matter	30 mg/Nm3
Kiln section(Inline Calciner Section)	ADEQUATE STACK HEIGHT , Bag House	HCL	10 mg/Nm3
		SO2	100 mg/Nm3
		Total Organic Carbon	10 mg/Nm3
		HF	1 mg/Nm3
		Total dioxins and furans	0.1 ngTEQ/Nm3
		Particulate Matter	30 mg/Nm3
		NOx	1000 mg/Nm3
		Cd + Th +their compounds	0.05 mg/Nm3
		Hg and its compounds	0.05 mg/Nm3
		Sb + As + Pb + Co+ Cr + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm3
Vertical type (coal mill)	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	30 mg/Nm3



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Order No: 2019-2020/CPM/5612

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Unit Id : 190

- 6 That the consent to establish is being issued for replacement of the existing equipment with more efficient and energy conservation measures in raw mill (vertical to horizontal roller press-470 TPH), coal mill (ball mill to vertical type mill-30 TPH) & kiln section upto clinkerization (SLC to ILC system) only in Kiln-3.
- 7 The industry has to seek fresh consent to establish for any change in product/by-product/process/service/activity and any modification/alteration.
- 8 That additional capital investment as per the C.A. certificate submitted by the unit is Rs. 292.41 Cr. which includes the cost of site Development, Building, Plant & Machinery and Miscellaneous assets.
- 9 That production capacity, water consumption and waste water generation of the industry shall not exceed from existing as allowed under consent to operate issued vide order no. 2017-2018/CPM/5026 dated 20.12.2017 due to replacement of the existing equipment with more efficient and energy conservation measures in raw mill (vertical to horizontal roller press-470 TPH), coal mill (ball mill to vertical type mill-30 TPH) & kiln section upto clinkerization (SLC to ILC system)
- 10 That the industry shall comply with the emission standards for cement plants as notified by MoEF, GoI New Delhi vide gazette notification dated 25.08.2014 & 09.05.2016 and directions issued by Central Pollution Control Board / MOEF from time to time in this regard.
- 11 That industry shall provide all adequate measures for control of water/air pollution from the various process/activities shall meet the prescribed standards as per Environment (Protection) Act, 1986.
- 12 That the industry shall obtained amendment in EC/clarification from MOEF & CC within 06 months and shall submit to the Board.
- 13 That the industry shall install OCEMS and CAAQMS as per guidelines/requirement of MOEF and CPCB.
- 14 That the industry shall not generate any waste water from replacement of the existing equipment with more efficient and replacement of the existing equipment with more efficient and energy conservation measures in raw mill, coal mill & kiln section upto clinkerization (SLC to ILC system).
- 15 That the industry shall not install any additional plant & machinery except raw mill, coal mill & kiln section upto clinkerization (SLC to ILS system).
- 16 That the total production capacity of cement - 3.60 MMTPA and clinker-2.80 MMTPA in kiln-3 section shall not exceed at any time without permissions from competent authorities.



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Unit Id : 190

- 17 That the industry shall take separate CTO under Water Act 1974 and under Air Act, 1981 for replacement of the existing equipment with more efficient and energy conservation measures in raw mill, coal mill & kiln section upto clinkerization (SLC to ILC system) before commissioning of the same from State Board.
- 18 That the industry shall dismantle the old raw mill, coal mill & kiln section upto clinkerization plant after its replacement & commissioning of the same with new.
- 19 That the industry shall not install any additional machinery without prior permission of the State Board.
- 20 That the industry shall obtain all necessary permission from concern authority before commissioning of the project.
- 21 That the water sprinkling and cleaning of roads by vacuum cleaner shall be done regularly to control the fugitive emissions generated due to vehicular movement.
- 22 That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.
- 23 That cemented roads shall be provided & maintained inside the premises to minimize the fugitive emissions due to vehicular movements.
- 24 That all the raw materials and products shall be stored in closed covered shed.
- 25 That the industry shall maintain safe and adequate infrastructure facility in accordance with the emission regulation part-III issued by CPCB at the source of air emission.
- 26 That the industry shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 27 That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.
- 28 That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation shall be maintained.
- 29 That the unit shall not establish any plant/ process or does not carry out any activity which attracts environmental clearance under the provisions of the Environmental Clearance notification dated 14/09/2006 and its subsequent amendments.
- 30 That the industry shall not use petcoke and furnace oil as fuel in the boilers of power generation plant in compliance to the Hon'ble Supreme Court dated 24.10.2017.
- 31 That this consent to establish shall be subjected to compliance of any direction or order passed by NGT/ Honorable Court of law in the matter.



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Order No : 2019-2020/CPM/5612

Dispatch Date: 27/02/2020

Unit Id : 190

32 That the industry shall obtain Environmental Clearance from competent authority under EIA notification dated 14.09.2016 for any such activity which attracts Environmental Clearance under EIA notification dated 14.09.2006.

33 That industry shall ensure compliance of all the conditions of consent to operate order no. 2017-2018/CPM/5026 dated 20.12.2017.

34 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.

35 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

36 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Establish shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Establish and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CPM]



Head Office (CPM)

Rajasthan State Pollution Control Board

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Order No : 2019-2020/CPM/5612

Dispatch Date: 27/02/2020

Unit Id : 190

(A): **Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to ensure the compliance.
- 2 Master File.

Group Incharge[CPM]

Shri Anil Jain
Shri Sumit Singh

Annexure-9

F. No. J-11011/243/2016-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368
Dated: 18th November, 2020

To

✓
Shri S.K. Rathore
President (Operation),
M/s. JK Cement Limited
Nimbahera,
District Chittorgarh,
Rajasthan.

Subject: Modernization by replacing the old machineries with latest energy efficient machineries without change in clinker production of Line-3 Kiln system up to Clinkerization (HRP Raw Mill, VRM Coal Mill and SLC to ILC PH) without change in production capacity by **M/s. JK Cement Ltd** located at Nimbahera, **District Chittorgarh, Rajasthan - Environment Clearance under para 7(ii) of EIA, 2006 – regarding.**

Sir,

Reference is invited to your online application made vide proposal no. IA/RJ/IND/167846/2020 dated 28/08/2020 along with Form 1 & 2 and addendum to the existing EIA report seeking Environment Clearance (EC) under para 7(ii) of the EIA Notification, 2006 for the project mentioned above.

2. The aforesaid proposal was considered in the 23rd meeting of the Reconstituted Expert Appraisal Committee meeting held during 28-30th September, 2020 wherein the Committee noted that project proponent is intending to carry out following modernization activities without increasing the production capacity of cement plant for which Environment Clearance was accorded on 23/07/2018:

- i. Replacement of coal mill (Ball Mill to Vertical Mill of 300 TPH) to reduce power consumption by 6/7 KWH/Tonne of Material.
- ii. Replacement of Kiln Section up to clinkerization to reduce thermal energy consumption from 740 to 720 Kcal/Kg of clinker.

Environment Clearance under para 7(ii) of EIA, 2006 for Modernization by replacing the old machineries with latest energy efficient machineries without change in clinker production of Line-3 Kiln system up to Clinkerization (HRP Raw Mill, VRM Coal Mill and SLC to ILC PH) without change in production capacity by **M/s. JK Cement Ltd** located at Nimbahera, **District Chittorgarh, Rajasthan .**

Page 1 of 2

- iii. Replacement of Raw Mill (Vertical Mill to Horizontal Roller Press of 470 TPH) to reduce the power consumption by 6/7 KWH/Tonne of material.
- iv. The overall power consumption up to clinkerization would be reduced from 69 to 52KWH/Tonne of clinker.
- v. The proposed modernization will help to achieve the PAT targets.

In view of the foregoing and after deliberations, the Committee recommended that the proposal falls under clause 7(ii) b of EIA Notification, 2006. The Committee, therefore, requested the Ministry to communicate the same to project proponent. The Project Proponent should adhere to the provisions made under clause 7(ii) b of EIA, 2006.

3. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-1) and the undersigned is hereby directed to inform that instant proposal falls under clause 7(ii) b of EIA Notification, 2006 and the project proponent shall adhere to the provisions made under clause 7(ii) b of EIA, 2006 before the commencement of the project activity.

4. This issues with the approval of the Competent Authority.

Yours faithfully,


(A.K. Agrawal)
Director

Environment Clearance under para 7(ii) of EIA, 2006 for Modernization by replacing the old machineries with latest energy efficient machineries without change in clinker production of Line-3 Kiln system up to Clinkerization (HRP Raw Mill, VRM Coal Mill and SLC to ILC PH) without change in production capacity by **M/s. JK Cement Ltd** located at Nimbahera, **District Chittorgarh, Rajasthan** .

Page 2 of 2

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The President (O) & Unit Head
JK CEMENT LTD KANPUR
JK Cement Works Kailash Nagar Nimbahera,,chittorgarh,Rajasthan-
312617

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/RJ/IND/236959/2021 dated 22 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22A009RJ140687 |
| 2. File No. | IA-J-11011/243/2016-IA-II(I) |
| 3. Project Type | Expansion7 |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 3(b) Cement plants |
| 6. Name of Project | Expansion in Clinker Production Capacity (5.0 to 5.2 MTPA) and WHRS {13.2 (Water Cooled) to 15 MW (Air Cooled)} along with additional WHRS {15 MW (Air Cooled)} and Reduction in capacity of Captive Power Plant (47 to 22 MW) At Nimbahera, District: Chittorgarh (Rajasthan) by M/s. JK Cement Limited |
| 7. Name of Company/Organization | JK CEMENT LTD KANPUR |
| 8. Location of Project | Rajasthan |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/02/2022

(e-signed)
Sundar Ramanathan
Scientist E
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



This refers to your proposal no. IA/RJ/JND/236959/2021 dated 22/12/2021 submitted through Parivesh Portal seeking grant of Environment Clearance (EC) under Para 7 (ii) of EIA Notification, 2006 for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3(b) Cement Plants under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level.
3. Accordingly, the above-mentioned proposal has been considered by the **Re-constituted EAC (Industry-I) in its 51st meeting held on 11-12th January, 2022**. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
4. The details of the proposal are as per the Addendum EIA report submitted by the proponent. The salient features of the expansion proposal as presented during the above-mentioned meeting of EAC (Industry I) are as under: -

S.No.	Particulars	Details																																																			
a.	Terms of Reference for undertaking EIA study	EC is under the provisions of para 7(ii) of EIA Notification, 2006.																																																			
b.	Period of baseline data collection	Baseline monitoring data for the period from April, 2021 to Sept., 2021 based on post project monitored data.																																																			
c.	Date of Public Consultation	Public Consultation for the expansion project was held on 30/06/2017 as part of the existing EC accorded on 23/07/2018.																																																			
d.	Action plan to address the PH issues	As per the previous EC dated 23/07/2018, the proponent had earmarked an amount of Rs. 4.22 Crores to address the issues raised during public consultation.																																																			
e.	Location of the project	Kailash Nagar, Tehsil Nimbahera, District Chittorgarh, Rajasthan.																																																			
f.	Latitude and Longitude of the project site	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>A</td><td>74°40'51.56" E</td><td>24°39'19.13" N</td></tr> <tr><td>B</td><td>74°40'55.45" E</td><td>24°39'20.94" N</td></tr> <tr><td>C</td><td>74°41'4.83" E</td><td>24°38'54.27" N</td></tr> <tr><td>D</td><td>74°41'11.59" E</td><td>24°38'36.05" N</td></tr> <tr><td>E</td><td>74°41'14.31" E</td><td>24°38'29.25" N</td></tr> <tr><td>F</td><td>74°41'17.35" E</td><td>24°38'19.76" N</td></tr> <tr><td>G</td><td>74°41'19.27" E</td><td>24°38'12.58" N</td></tr> <tr><td>H</td><td>74°41'8.57" E</td><td>24°38'11.71" N</td></tr> <tr><td>I</td><td>74°40'58.07" E</td><td>24°38'19.25" N</td></tr> <tr><td>J</td><td>74°40'58.26" E</td><td>24°38'20.11" N</td></tr> <tr><td>K</td><td>74°40'52.98" E</td><td>24°38'21.75" N</td></tr> <tr><td>L</td><td>74°40'51.09" E</td><td>24°38'21.55" N</td></tr> <tr><td>M</td><td>74°40'52.12" E</td><td>24°38'6.66" N</td></tr> <tr><td>N</td><td>74°40'50.80" E</td><td>24°38'6.57" N</td></tr> <tr><td>O</td><td>74°40'48.43" E</td><td>24°38'14.22" N</td></tr> <tr><td>P</td><td>74°40'49.27" E</td><td>24°38'21.07" N</td></tr> </tbody> </table>	Point	Latitude	Longitude	A	74°40'51.56" E	24°39'19.13" N	B	74°40'55.45" E	24°39'20.94" N	C	74°41'4.83" E	24°38'54.27" N	D	74°41'11.59" E	24°38'36.05" N	E	74°41'14.31" E	24°38'29.25" N	F	74°41'17.35" E	24°38'19.76" N	G	74°41'19.27" E	24°38'12.58" N	H	74°41'8.57" E	24°38'11.71" N	I	74°40'58.07" E	24°38'19.25" N	J	74°40'58.26" E	24°38'20.11" N	K	74°40'52.98" E	24°38'21.75" N	L	74°40'51.09" E	24°38'21.55" N	M	74°40'52.12" E	24°38'6.66" N	N	74°40'50.80" E	24°38'6.57" N	O	74°40'48.43" E	24°38'14.22" N	P	74°40'49.27" E	24°38'21.07" N
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N	74°40'50.80" E	24°38'6.57" N																																																			
O	74°40'48.43" E	24°38'14.22" N																																																			
P	74°40'49.27" E	24°38'21.07" N																																																			

o/c

S.No.	Particulars	Details																							
		Q	74°40'38.52" E	24°38'21.34" N																					
		R	74°40'37.37" E	24°38'27.62" N																					
		S	74°40'48.17" E	24°38'27.29" N																					
		T	74°40'58.16" E	24°38'41.61" N																					
		U	74°40'59.07" E	24°38'41.90" N																					
		V	74°40'54.98" E	24°38'53.68" N																					
		W	74°40'58.95" E	24°38'57.62" N																					
g.	Total land	98.05 ha [Private Land]																							
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	The expansion is proposed in existing project area of 98.05 ha. Total land is under the possession of the company. No additional land is required for proposed expansion.																							
i.	Existence of habitation & involvement of R&R, if any	No R&R is involved.																							
j.	Elevation of the project site	437 to 446 m above mean sea level																							
k.	Involvement of Forest land if any.	No Forest Land is involved																							
l.	Water body exists within the project site as well as study area	<p>Project site: Nil</p> <p>Study area:</p> <table border="1"> <thead> <tr> <th>Water Body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>KadamaliNadi</td> <td>2.0 km</td> <td>SE</td> </tr> <tr> <td>Gambhiri Reservoir</td> <td>2.15 km</td> <td>East</td> </tr> <tr> <td>Daru Nadi</td> <td>5.5 km</td> <td>SSW</td> </tr> <tr> <td>Gambhiri Right Main Canal</td> <td>7.0 km</td> <td>NNE</td> </tr> <tr> <td>Muraliya Right Main Canal</td> <td>7.0 km</td> <td>NNW</td> </tr> <tr> <td>UnchaTalav</td> <td>8.0 km</td> <td>SW</td> </tr> </tbody> </table>			Water Body	Distance	Direction	KadamaliNadi	2.0 km	SE	Gambhiri Reservoir	2.15 km	East	Daru Nadi	5.5 km	SSW	Gambhiri Right Main Canal	7.0 km	NNE	Muraliya Right Main Canal	7.0 km	NNW	UnchaTalav	8.0 km	SW
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m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	<p>Nil</p> <p>However, following Reserved & Protected Forest are located in study area:</p> <ul style="list-style-type: none"> • Arnod RF (8.0 km in NE) • Bhandra Block RF (9.0 km in SSW) 																							
n.	Project cost	<p>Previous EC dated 23/07/2018 – INR 2959.90 Crores</p> <p>Proposed Investment - INR 40 Crores</p>																							
o.	EMP cost	No capital cost for environmental protection measures is proposed. The annual recurring cost towards the environmental protection measures for proposed expansion is nil (Existing recurring cost - 421.06 Crores)																							
p.	Employment opportunity	Nil from the proposed expansion.																							
q.	Water and Power requirement	<p>Water – 2892 KLD</p> <p>Power – 62.5 MW</p>																							

Unit configuration and capacity:

S. No.	Plant Equipment/ Facility	Existing Facilities as per EC dated 23 rd July, 2018 and amended on 18 th Nov. 2020								Proposed Unit		Final (Existing + Proposed)	
		Total (A + B)		Implemented (A)		Un - implemented (B)		As per CTO					
		Config uration (TPD)	Capacity (MTPA)	Config uration (TPD)	Capacity (MTPA)	Config uration (TPD)	Capacity (MTPA)	Config uration (TPD)	Capacity (MTPA)	Config uration (TPD)	Capacity (MTPA)	Config uration (TPD)	Capacity (MTPA)
1.	Clinker	Line-1: 1175 Line-2: 1675 Line-3: 5500 Line-4: 6567	5.0	Line-1: 1175 Line-2: 1675 Line-3: 5500	2.8	Line-4: 6567	2.2	Line-1: 1175 Line-2: 1675 Line-3: 5500	2.8	Line-3: 1200 (0.4 MTPA) Line-4: (-) 597 (-) 0.2 MTPA	0.2 MTPA	Line-1: 1175 Line-2: 1675 Line-3: 6700 Line-4: 5970	5.2
2.	Cement	CM-1: 1509 CM-2: 2152 CM-3 (I&II): 7067 HRP: 3880 CM-4: 4777	6.5	CM-1: 1509 CM-2: 2152 CM-3 (I&II): 7067 HRP: 3880	4.9	CM-4: 4777	1.60	CM-1: 1509 CM-2: 2152 CM-3 (I&II): 7067 HRP: 3880	4.9	No change		CM-1: 1509 CM-2: 2152 CM-3 (I&II): 7067 HRP: 3880 CM-4: 4777	6.5
3.	CPP	CPP-1: 22 MW CPP-2: 25 MW	47 MW	-	22 MW	-	25 MW	-	22 MW	Drop the additional CPP of 25 MW		-	22 MW
4.	WHRB	-	15 MW	-	13.2 MW	-	1.8 MW	-	13.2 MW	15 MW		-	30 MW

5. The Re-constituted EAC (Industry-I) in its 51st meeting held on 11-12th January, 2022 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the instant expansion proposal for grant of Environment Clearance under the provisions of para 7 (ii) of EIA Notification, 2006 subject to stipulation of specific and general conditions as detailed in the paragraph given below.
6. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant expansion proposal of **M/s. JK Cement Limited** under the provisions of para 7 (ii) of EIA Notification, 2006 subject to the following specific conditions and general conditions.

A. Specific conditions

- i. All the observations made in the inspection report of Regional Office dated 20/12/2021 shall be complied within one month from date of issue of the Environment Clearance. Compliance status in this regard shall be furnished to the Ministry and the concerned Regional Office of the MoEF&CC.
- ii. Particulate matter emissions from all the stacks shall be less than 30 mg/Nm³.
- iii. Air cooled condensers shall be used in the captive power plant in place of water-cooled system.
- iv. Water consumption shall be reduced from 4071 KLD to 2892 KLD due to switch over from water cooled system to air cooled condensers. Compliance status in this regard

shall be submitted to the concerned Regional Office of the MoEF&CC along with the six-monthly compliance report.

- v. Dioxin and furans shall be monitored twice a year during co-processing of hazardous waste and report shall be submitted to the Regional Office of the MoEF&CC.
- vi. Green belt shall be developed in 33% of the total area all along the entire periphery of the area with a density of 2500 trees per ha by 31st December, 2022 as committed. This shall include development of green belt with a width of 20 m within the project site towards 4 villages around the plant i.e. Rampura (220m), Ahirpura (340m), Kautha (350m) and Nimbaheda (860m) from the project site. Additionally, 14.57 ha land located outside the project site shall be brought under green belt development as committed by the proponent.
- vii. Rain Water harvesting shall be implemented as per the action plan submitted in the addendum EIA report.
- viii. All stockyards shall be having impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the run off material.
- ix. Slip roads shall be provided at the gates and along crossings on main roads.
- x. All internal and connecting road to the Highway shall be black topped/ concreted with suitable load in term of Million Standard Axle (MSA) as per IRC guidelines.
- xi. Performance monitoring of pollution control equipment shall be taken up yearly and compliance status in this regard shall be reported to the concerned Regional Office of the MoEF&CC.
- xii. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack emission as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.

- iv. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- v. The project proponent shall provide wind shelter fence and chemical spraying on the raw material stock piles;
- vi. Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, and cement bagging plants.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of Co-processing Cement) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall regularly monitor ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- v. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- vi. The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Waste heat recovery system shall be provided for kiln and cooler.
- ii. The project proponent makes efforts to achieve power consumption less than 65 units/ton for Portland Pozzolona Cement (PPC) and 85 units/ton for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iv. Provide the project proponent for LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the program for reduction of the same including carbon sequestration by trees in the plant premises.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

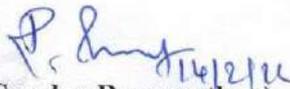
IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

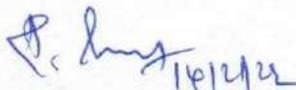
- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
7. This issues with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

Copy to:-

1. Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A- 209 & 218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, Rajasthan State Pollution Control Board, 4, Institutional area, Jhalana, Doongri, Jaipur.
5. Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
6. District Collector, Chittorgarh District, Rajasthan.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC website


(Sundar Ramanathan)
Scientist 'E'



Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695



Registered

Annexure-11

File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/1203-1205

Order No : 2022-2023/CPM/8585

Dispatch Date: Jul 18 2022 3:09PM

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 18/02/2022 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **J.K. Cement Works plant** situated / proposed at **Nimbahera, Kailash Nagar Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **18/02/2022** to **31/01/2027** or **date of commencement of production / commissioning of the project or activities whichever is earlier** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
CLINKER	Product	0.40 MILLION TONES PER ANNUM

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.





Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695

Registered

File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/1203-1205

Order No : 2022-2023/CPM/8585

Dispatch Date: Jul 18 2022 3:09PM

Unit Id : 190

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That this consent to establish is valid for the production of Clinker upto 0.4 MTPA by process optimisation & debottlenecking only in Line-III.
- 6 That the industry shall not install any additional plant & machinery and make any investment under this consent. Moreover, no additional water requirement shall be made.
- 7 That no hazardous waste/ non-hazardous waste shall be used/co-processed in cement kiln without obtaining prior permission from CPCB & RSPCB as per the provisions of the Hazardous and Other Waste(Management & Transboundary) Rules, 2016 and consent to establish/operate from the State Board, if applicable.
- 8 That guidelines on co-processing in cement/power industries issued by the Central Pollution Control Board shall be complied, if applicable.
- 9 That for the control of fugitive emission guidelines / code of practice as issued by the CPCB will be followed.
- 10 That the industry shall comply with the revised emission standards as notified by the MoEF & CC, GoI New Delhi for cement plants vide gazette notification dated 25/08/2014(without co-processing of waste) subsequently amended on 9/05/2016 and notified vide notification dated 10/05/2016(with co-processing of waste), whichever is applicable.
- 11 That the industry shall comply with all the directions issued by MoEF&CC, GoI & CPCB for compliance of revised emission norms.
- 12 That the industry shall comply with all the condition of Environment Clearance issued vide letter No- 1 A-J-11011/243/2016-1 A II(I) dated 14/02/2022.
- 13 That the industry shall submit yearly Environmental Audit Statement on or before September of every year.
- 14 That all the other conditions and standards as imposed vide order no. 2021-2022/CPM/5724 dated 13.08.2021 shall be complied strictly.
- 15 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 16 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.





Head Office (CPM)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/1203-1205

Order No : 2022-2023/CPM/8585

Dispatch Date: Jul 18 2022 3:09PM

Unit Id : 190

- 17 That this consent to establish shall be subject to compliance of direction or order passed by NGT/Hon'ble Court of Law in if any in the matter.
- 18 That the industry shall submit the half-yearly compliance report of all the above conditions to the State Board.
- 19 That the proposed expansion shall not be commissioned without prior consent to operate.
- 20 That the industry shall not exceed the quantity of petcoke use from 3,20,000 MTPA without prior consent from the Board.
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.
- 22 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).





Head Office (CPM)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/1203-1205

Order No : 2022-2023/CPM/8585

Dispatch Date: Jul 18 2022 3:09PM

Unit Id : 190

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CPM]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to ensure the compliance.
- 2 Master File.

Group Incharge[CPM]





Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

Annexure-12

File No : F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/2567-2569

Order No : 2022-2023/CPM/8620

Date: Sep 22 2022 5:40PM

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/06/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **J.K. Cement Works plant** situated at **Nimbahera, Kailash Nagar Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **29/10/2022** to **30/09/2027** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CEMENT	Product	4.90 MILLION TONES PER ANNUM
CLINKER	Product	3.20 MILLION TONNES PER ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified

Digitally signed by Vishnu Datt Purohit
Date: 2022.09.22 17:42:55 IST
Reason: SelfAttested
Location:





Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/2567-2569

Order No : 2022-2023/CPM/8620

Date: Sep 22 2022 5:40PM

Unit Id : 190

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	12.000	NIL	12.000 To be treated in STP and to be utilized in plantation and horticulture within the factory premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Four Cement Mills	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	30 mg/Nm3
Four Coal Mills	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	30 mg/Nm3

Kiln-1 and Kiln-2 (SLC Technology)

ADEQUATE STACK HEIGHT , Bag House

HCL 10 mg/Nm3

SO2 100 mg/Nm3

Total Organic Carbon 10 mg/Nm3

HF 1 mg/Nm3

Total dioxins and furans 0.1 ngTEQ/Nm3

Particulate Matter 30 mg/Nm3

Signature Not Verified

Digitally signed by Vishnu Datt Purohit
Date: 2022.09.22 17:42:55 IST
Reason: SelfAttested
Location:





Head Office (CPM)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/2567-2569

Order No : 2022-2023/CPM/8620

Date: Sep 22 2022 5:40PM

Unit Id : 190

		NOx Cd + Th +their compounds Hg and its compounds Sb + As + Pb + Co+ Cr + Cu + Mn + Ni + V + their compounds	1000 mg/Nm3 0.05 mg/Nm3 0.05 mg/Nm3 0.5 mg/Nm3
Kiln-3 (ILC Technology)	ADEQUATE STACK HEIGHT , Bag House	HCL SO2 Total Organic Carbon HF Total dioxins and furans Particulate Matter NOx Cd + Th +their compounds Hg and its compounds Sb + As + Pb + Co+ Cr + Cu + Mn + Ni + V + their compounds	10 mg/Nm3 100 mg/NM3 10 mg/Nm3 1 mg/Nm3 0.1 ngTEQ/Nm3 30 mg/NM3 800 mg/NM3 0.05 mg/Nm3 0.05 mg/Nm3 0.5 mg/Nm3
One Cement Mill HRP	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	30 mg/Nm3

Signature Not Verified

Digitally signed by Vishnu Datt
Purohit
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Date: Sep 22 2022 5:40PM

Unit Id : 190

One Clinker Cooler	ADEQUATE STACK HEIGHT , ESP	Particulate Matter	30 mg/NM3
--------------------	-----------------------------	--------------------	-----------

- 6 That the **J.K. Cement Works plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Total Residual Chlorine	Not to exceed 1.0 mg/l
Ammonical Nitrogen (as N)	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the industry shall obtain all necessary permission from concerning authority and district administration Chittorgarh for operation of expansion project.
- 9 That this consent to operate is valid for production of Clinker - 3.2 Million Tons/Annum (including existing 2.80 Million Tons/Annum + 0.40 Million Tons/Annum by process optimization & debottlenecking only in Line-III) and Cement - 4.90 Million Tons/Annum in the existing premises with the help of three kilns, four cement mills, four coal mills and one clinker cooler and one cement mill HRP only. For any change in quantity and number of products & by-products etc, the industry has to seek fresh consent to establish.
- 10 That no fuel other than coal/petcoke/carbon black/biomass/AFR shall be used as fuel in the kiln and quantity of petcoke use shall not exceed to 3,18,450 tons per annum (29915 tons per month) without prior consent from the State Board.

Signature Not Verified

Digitally signed by Vishnu Datt Purohit
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Date: Sep 22 2022 5:40PM

Unit Id : 190

- 11 That this consent to operate is being issued considering capital investment of Rs. 913.87 crores. In case project cost exceeds 913.87 crores the industry shall obtain modification in consent to operate after paying fee as applicable.
- 12 That the industry shall ensure compliance of all the conditions mentioned in the Environmental Clearance issued by the MoEF & CC New Delhi, vide letter no .F.No 1A-J-11011/243/2016-1A II(I) dated 14.02.2022.
- 13 That no hazardous waste/ non-hazardous waste shall be used/co-processed in the cement kiln without obtaining prior permission from CPCB & RPCB as per the provisions of the Hazardous and Other Waste(Management & Transboundary) Rules,2016.
- 14 That all the recommendations made in the Charter on Corporate Responsibility for Environmental Protection for Cement Plants shall be implemented.
- 15 That the guidelines for pre-processing and co-processing of Hazardous and other waste in cement plants of July, 2017 issued by the Central Pollution Control Board shall be complied.
- 16 That the industry shall procure pet coke from Board's registered producer or refineries and their Board's registered / authorized dealers only or may import directly.
- 17 That the industry may import the petcoke for its own use only and consignment shall be in the name of the industry. For import of petcoke the industry shall obtain registration from the State Board.
- 18 That the trading of pet coke by the industry is not permitted.
- 19 That the industry shall submit details of pet coke purchased from various sources during the month (imported, purchased from refineries or authorized dealers),quantity consumed during the month and opening and closing stock to the State Board on monthly basis.
- 20 That the industry shall comply with all other directions as contained in the notification dated 19/01/2018 & 25/05/2018 related to sale and use of petcoke and "Guidelines for Regulation and Monitoring of Petcoke in India" dated 10/09/2018 issued by the MOEF&CC, New Delhi and any other directions issued by the MoEF&CC & State Pollution Control Board in this regard.
- 21 That furnace oil shall not be used as fuel in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of furnace oil in the State of Rajasthan.
- 22 That all the raw materials and products shall be stored in closed covered shed.
- 23 That for the control of fugitive emission guidelines / code of practice as issued by the CPCB will be followed.

Signature Not Verified

Digitally signed by Vishnu Datt
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Unit Id : 190

- 24 That the unit shall maintain online continuous monitoring systems at all the main stacks (attached to kiln, coal/pet coke mill, cement mills and clinker cooler etc) to monitor the emission level of particulate matter(PM), SO₂ and NO_x etc. (at kiln stack)and connectivity of the same shall be ensured with RPCB/CPCB server.
- 25 That the industry shall comply with the emission standards as notified by the MoEF, GoI New Delhi for cement plants vide gazette notification dated 25/08/2014(without co-processing of waste) subsequently amended on 09/05/2016(without co-processing of hazardous and other waste), and 10/05/2016 (with co-processing of hazardous & other waste), whichever is applicable.
- 26 That the industry shall comply with all the directions issued by the MoEF&CC, GoI & CPCB for compliance of revised emission norms.
- 27 That the industry shall maintain adequate height of stack and adequate air pollution control measures at all the sources of air emissions so as to maintain the prescribed emission standards.
- 28 That industry shall maintain safe & adequate infrastructure facility in accordance with the emission regulation part-III issued by the Central Pollution Control Board at all the stacks viz, kiln, cooler, cement mill and coal/pet coke mill etc for stack emission monitoring.
- 29 That no additional source of air emission shall be installed without prior consent from the State Board.
- 30 That closed conveyor belts shall be used for the transfer of material to minimize the fugitive emissions.
- 31 That the industry shall maintain dust collection and extraction system to control fugitive dust emissions at all the transfer points and loading/unloading areas.
- 32 That cemented roads shall be provided & maintained inside the premises to minimize the fugitive emissions due to vehicular movements.
- 33 That water sprinkling and cleaning of roads by vacuum cleaner shall be done regularly to control the fugitive emissions generated due to vehicular movement.
- 34 That the industry shall maintain good housekeeping within plant premises so that fugitive emissions can be controlled/maintained.
- 35 That the recommendations of the policy briefs related to human health risk due to cement dust exposures shall be complied.
- 36 That the power supply to the production/process shall be interlocked with the pollution control equipments such that in the event of non- functioning of the pollution control equipment/or increase in levels of pollutants, the production process stops automatically.

Signature Not Verified

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Date: Sep 22 2022 5:40PM

Unit Id : 190

- 37 That separate energy meter & hour meter shall be provided and maintained at all the air pollution control measures & ETP/STP and daily record of running hours of pollution control measures and energy consumption shall be maintained in log book.
- 38 That the water meter shall be installed and maintained at all the bore wells to measure the quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.
- 39 That domestic waste water (12 KLD) generated from the cement plant premises shall be treated through sewage treatment plant located in the colony upto the standards as mentioned at condition no. 7 and treated domestic waste water shall be used for plantation/ horticulture purpose within the premises.
- 40 That no trade effluent and domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.
- 41 That suitable flow measuring devices/ meters on the inlet and outlet of sewage treatment plant shall be maintained. Daily record of domestic waste water generation and its treatment and utilization shall be maintained.
- 42 That industry shall maintain ambient air quality monitoring stations in all directions for monitoring of gaseous emissions and particulate matter in the ambient air and records of the same shall be submitted on quarterly basis to the State Board.
- 43 That total fresh water requirement/ consumption for the cement plant shall not exceed to 1071 KLD which shall be met from rain water collected in mines pits-644 KLD and from ground water-427 KLD.
- 44 That water meters shall be maintained at all suitable places to measure the daily water received from mine pits and used for different purposes and record of the same will be maintained on daily basis.
- 45 That the industry shall comply with the conditions imposed in NOC issued by CGWA for abstraction of ground water up to 2427 m³/day vide NOC no. 21-4(34)WR/CGWA/2005-907 dated 14.05.2018 valid up to 13.05.2023.
- 46 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 47 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 48 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.

Signature Not Verified

Digitally signed by Vishnu Datt
Purohit
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Reason: SelfAttested
Location:





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Date: Sep 22 2022 5:40PM

Unit Id : 190

- 49 That the plantation in atleast 33% of total area of the project in and around the cement plant shall be carried out & maintained.
- 50 That the industry shall ensure compliance of all the other conditions of consent to operate letter no. 2021-2022/CPM/5724 dated 13/08/2021 and consent to establish letter no. 1203-1205 dated 18.07.2022.
- 51 That the industry shall comply with the MoEF & CC, Government of India, Notification dated 14th September 1999, amended up to date relating to fly ash management and shall provide relevant details to the State Board and MoEF & CC, Government of India.
- 52 That this consent to operate shall be subject to compliance of direction or order passed by the Hon'ble NGT/Court of Law in the matter, if any.
- 53 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 54 That the industry shall submit the half yearly compliance report of all the above conditions to the State Board.
- 55 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 56 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 57 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 58 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

Signature Not Verified

Digitally signed by Vishnu Datt Purohit
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- 59 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 60 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 61 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 62 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 63 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CPM]

(A): **Copy to:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to monitor compliance from time to time.
- 2 Master File.

Signature Not Verified

Digitally signed by Vishnu Datt
Purohit
Date: 2022.09.22 17:42:55 IST
Reason: SelfAttested
Location:





Head Office (CPM)
Rajasthan State Pollution Control Board
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File No : F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/2567-2569

Order No : 2022-2023/CPM/8620

Date: Sep 22 2022 5:40PM

Unit Id : 190

Group Incharge[CPM]

Signature Not Verified

Digitally signed by Vishnu Datt
Purohit
Date: 2022.09.22 17:42:55 IST
Reason: SelfAttested
Location:





Registered A.D.

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur-302 004
Ph: 2711263, 2711631 Fax: 2710647

Annexure-13

F: 12 (CH-77) RPCB/ GR III/ 272-274

Date: 27-4-06

✓ M/s J.K. Cement Works,,
Railash Nagar, Nimbahera-312 617,
Distt. Chittorgarh

Sub: - Grant of Consent to Establish under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 for your proposed 22 MW coal based thermal power plant at Nimbahera, Distt. Chittorgarh

Ref: - The scheme for pollution control and legal undertaking submitted by you along with your application for consent to establish dated 12.1.2006.

Sir,

In view of the scheme submitted by you on pollution control measures for the purpose of Air/Water Pollution Control, and the legal under taking given by you, consent to establish for your proposed 22 MW coal based thermal power plant at Nimbahera, Distt. Chittorgarh and implementation of pollution control scheme is being issued without prejudice to the powers of the State Board under the provisions of Water (Prevention & Control of Pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981, Environment (Protection) Act, 1986 and without reducing your responsibility under the aforesaid Acts for control of pollution for your aforesaid industry subject to following terms and conditions:

1. That this Consent to establish shall be valid for three years from the date of issue or commencement of production, whichever is earlier.
2. That the consent to establish is valid for premises of unit M/s J.K. Cement Works (22 MW coal based thermal power plant) situated at Nimbahera, Distt. Chittorgarh.
3. That this consent to establish is valid for manufacturing/producing following products/by products:

S.No.	Item	Capacity
1	Electricity	22 MW

4. That this consent to establish is being issued for your proposed process/product/ capacity. In case of any increase in capacity or addition/modifications/alteration or change in process, or change in raw material/product you have to obtain fresh consent to establish.
5. That the responsibility for performance evaluation of pollution control measures shall be of industry and industry will not commence production unless the satisfactory operation of the Pollution Control Measures is done in presence of Regional Officer, Bhilwara and is duly certified by him before commencement of production.
6. That total waste water discharge from the plant shall in any case, not exceed the following:

Type of effluent	Max. discharge (KLD)
a) Domestic	0.1
b) Industrial (Process, floor and equipment washing, cooling and bleed waters)	2.8

7. That the industry shall recycle/ reuse the trade effluent to the maximum possible extent, so as to minimize the consumption of raw water.
8. That the trade effluent shall be treated before disposal so as to conform to the standards prescribed by the Board for thermal power plant as notified under the Environment (Protection) Act -1986.
9. That in case of non-availability of surface water, permission shall be obtained from Central Ground Authority, New Delhi for withdrawal of ground water.
10. That stack of adequate height as per the norms prescribed shall be provided along with pollution control equipments as proposed in your report.
11. That this consent to establish is valid for following sources of air pollution:

S. No.	Source
1.	Coal Crusher one no.
2.	Boiler attached with 22 MW power plant

12. That you shall achieve prescribed standards for ambient air and the stack/process emissions which are as given here under:-

Parameter	Ambient Air (maximum)	Stack emissions (maximum)
SPM	500 $\mu\text{g}/\text{M}^3$	100 mg/M^3
SO ₂	120 $\mu\text{g}/\text{M}^3$	-
NO _x	120 $\mu\text{g}/\text{M}^3$	-
CO	5000 $\mu\text{g}/\text{M}^3$	-
RSPM	150 $\mu\text{g}/\text{M}^3$	-



Registered A.D.

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur-302 004
Ph: 2711263, 2711631 Fax: 2710647

14. The industrial effluent after treatment shall be used within premises for irrigation purposes and zero discharge status shall be maintained outside premises.
15. That opacity meter/continuous monitoring system shall be installed for continuous monitoring of stack emissions with proper calibration system.
16. That the industry shall comply with the Government of India, Notification no. SO.763(E) dated 14.9.1999, regarding management of fly ash and submit relevant details/documents to the Board, CPCB & Ministry of Environment & Forests, Government of India.
17. Sample of treated industrial effluent shall be collected at the terminal manhole once in a month on any fixed working day of normal production and shall be analyzed for all the parameters in respect of which limits have been fixed vide condition no.6 stated above. Report of analysis shall be submitted to the Board regularly/ immediately after the analysis. The analysis shall be done as per IS 4733 and IS 2433 or other standard method, as the case may be, approved by the Board.
18. That the control equipments as suggested by you shall be installed before trial or actual production is started, for which you will have to obtain the consent to operate from the Board as contemplated under the relevant provisions of the Water Act, 1974 and Air Act, 1981 respectively. This consent to establish shall not be treated as consent to operate in any way.
19. That infrastructure facility for monitoring of stack emissions on each stack and flow measuring devices at each unit of effluent treatment plant shall be provided.
20. That for the diesel generator sets acoustic enclosure/acoustic treatment shall be provided to meet the prescribed norms with respect to noise as per the Gazette Notification dated 02.01.99 issued by the Ministry of Environment & Forests, Government of India. Adequate stack height with D.G. Sets(S) shall also be provided and maintained.
 - a. Noise from the diesel Generator Sets shall be controlled by providing an acoustic enclosure or by treating the room acoustically. The acoustic enclosure/acoustic treatment of room should be designed for minimum 25 dB (A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher. The measurement for Insertion Loss may be done at different points at 0.5 meter from the acoustic enclosure/room and then averaged. The Diesel Generator Sets should also be provided with proper exhausts muffler with Insertion Loss of minimum 25 dB (A).
 - b. The stack height for the Diesel Generator Sets shall be as below:
$$\text{Height of Stack (in Meters)} = \text{Height of Building} + 0.2\sqrt{\text{KVA of D G Set}}$$
21. The industry shall ensure the proper channelisation/ control system for the fugitive emissions from the various activities/ process are maintained in good condition and operated properly so as to maintain clean and safe environment in and around the premises of the unit.
22. The industry shall ensure that the noise from the unit does not exceed the prescribed noise standards for the industrial area i.e. 75 dB(A) Leq during the day time and 70 dB(A) Leq during the night time to meet the prescribed ambient noise standards. The day time is reckoned in between 6 AM and 9 PM and the night time is reckoned between 9 PM and 6 AM.
23. That the stack monitoring and ambient air monitoring shall be conducted you as per Emission Regulation (Part III) and monitoring results shall be submitted to the Board.
24. That hour meter shall be provided at suitable places so as to ensure continued operation of pollution control equipment/device and a log book shall be maintained wherein the entries of the working of the production plant and control equipment shall be entered. The copies of the log book will be submitted once in three months to the Regional Officer of the Board office.
25. That you shall comply with the provisions of Manufacture Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Waste (Management and Handling Rules 1989 (both as amended to date) and you will submit the details in the prescribed forms under these rules to this Board and take necessary safety measures as envisaged in above rules. You shall also get prepared on site and off site plan and approved from the Chief Inspector of Factories and Boilers. Also necessary authorization for disposal of Hazardous Waste shall be taken from the Board separately before establishment of the industry.
26. That power supply to the production shall be so interlocked with the pollution control equipments that in the event of non-functioning of the pollution control equipment the production process stops automatically.
27. That notwithstanding anything contained in this conditional letter of consent to operate, the State Board hereby reserves to it the right and power under section 37(2) of the Water (Prevention & Control of Pollution) Act-1974 and under Section 21(6) of the under Air (Prevention & Control of Pollution) Act 1981 as amended to date to review anyone/or all the conditions imposed hereinabove and to make such variations as deemed fit for the purpose of these Acts by the State Board.
28. That any incorrect information submitted in the consent application form shall make the industry liable for legal action under Section 43 of the Water Act and under section 38 of the Air Act.
29. That the industry shall comply with the recommendations of charter on Corporate Responsibility for Environmental Planning made by CPCB
30. The Consent to Establish is being granted to aforesaid unit to ensure control of pollution from the premises of the unit in accordance with various pollution control acts and in no way confers the right to the unit to exist in violation of other laws and statutory provisions.
31. That you shall submit quarterly progress to this office about the individual compliance of conditions contained herein the letter and progress of installation of pollution control equipments and effluent treatment plant.
32. That you will ensure that the cost of pollution control equipment have been included in the project report submitted to Financial Institutions.



Registered A.D.

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri Jaipur-302 004
Ph: 2711263, 2711631 Fax: 2710647

33. That the factory authorities shall comply with the provisions of Water (Prevention & Control of Pollution) Cess Act-1977 (as amended to date) and industry shall regularly submit to the Board the returns in the prescribed form and the cess as specified under section 3 of the said act.
34. That 33% of the total area of factory premises shall be covered by tree plantation and a proper scheme for the same shall be submitted.
35. That all the general condition as per Comprehensive Guidelines 1998 as published by the Board shall be complied with.

Non-compliance of any of the above conditions would tantamount to withdrawal of this consent to establish and action under the provisions of concerned Acts will be initiated against you.

Yours faithfully,

sd -
Member Secretary

Copy to:-

1. Environmental Engineer, RO, RPCB, Bhilwara to monitor compliance of consent conditions and report.
2. Registrar, Registry cell, RPCB, Jaipur
- ✓ 3. Consent Register, Group-I, RPCB, Jaipur.

[Signature]
Environment Engineer (Group-III)



Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

Annexure-14

File No : F(CPM)/Chittorgarh(Nimbahera)/4007(1)/2023-2024/1600-1602

Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 26/10/2023 and subsequent correspondence.

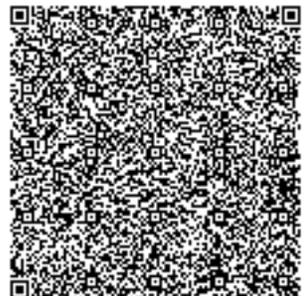
Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **22 MW Captive Thermal Power plant** situated at **Kailash Nagar, village-Nimbahera Tehsil:Nimbahera District:Chittorgarh** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/04/2024** to **31/03/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
ELECTRIC POWER GENERATION	Product	22.00 MW

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:





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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

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File No : F(CPM)/Chittorgarh(Nimbahera)/4007(1)/2023-2024/1600-1602

Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	2.400	NIL	2.400 Septic Tank and Soakpit
Trade Effluent	67.200	67.200	NIL

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

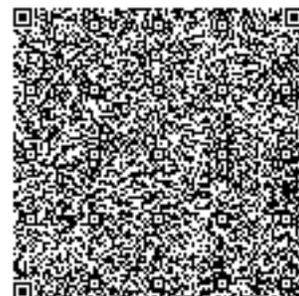
Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Coal handling system-coal crusher of 70 TPH & vibratory screens	ADEQUATE STACK HEIGHT	Particulate Matter	50 mg/NM3
Coal Transfer points	ADEQUATE STACK HEIGHT	Particulate Matter	50 mg/NM3
D.G. Set (02 Nos.)(380KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

D.G. Set(810KVA)

ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT

CO

150 mg/NM3





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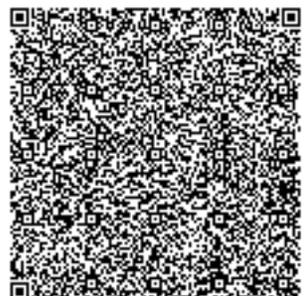
Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

		Particulate Matter	75 mg/NM3
		NOx	710 mg/NM3
		NMHC	100 mg/NM3
One no. of coal fired boiler(88TPH)	ADEQUATE STACK HEIGHT , ESP	SO2	600 mg/NM3
		Particulate Matter	50 mg/NM3
		NOx	450 mg/NM3
		Hg and its compounds	0.03 mg/NM3

- 6 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under





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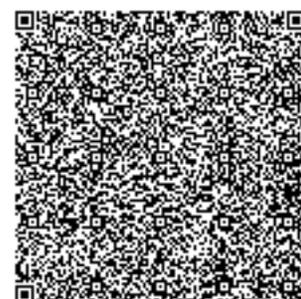
Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Temperature	shall not exceed 5°C above the receiving water temperature
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Free Available Chlorine	Not to exceed 0.5 mg/l
pH Value	Between 6.5 to 8.5
Copper as Cu)	Not to exceed 1.0 mg/l
Zinc (as Zn)	Not to exceed 1.0 mg/l
Total Chromium (as Cr)	Not to exceed 0.2 mg/l
Iron (as Fe)	Not to exceed 1.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
Phosphate (as P)	Not to exceed 5.0 mg/l

- 7 That this consent to operate is valid for the operation of captive power plant of 22 MW capacity having one boiler of 88 TPH capacity along with two D.G. Sets of 380 KVA capacity each and one D.G. set of 810 KVA capacity only.
- 8 That the capital investment under this consent to operate as per the C.A. Certificate dated 23.03.2024 submitted by the industry is Rs.91.83 crores which includes the cost of building, plant & machinery and miscellaneous assets. For any increase in investment, the industry shall take/obtain modification in consent to operate after paying fee as applicable.
- 9 That the industry shall provide cemented road near CPP latest by 23.12.2024, falling to which Bank Guarantee of Rs. 1,30,000/- shall be forfeited & further action shall be initiated.
- 10 That no other fuel except coal(indian, imported) & biomass shall be used in boiler of the captive power plant without prior permission from the State Board.





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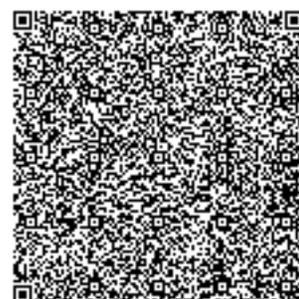
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Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

- 11 That all the conditions imposed by the MoEF&CC, New Delhi while issuing EC to your project vide letter no. F.No.-IA-J-1011/243/2016-IA-II(I) dated 23.07.2018 and F.No.-IA-J-1011/243/2016-IA-II(I) dated 14.02.2022 shall be complied with by the industry.
- 12 That the unit shall not establish any plant/ process or carry out any activity which attracts the provisions of the EIA notification dated 14/09/2006 and its subsequent amendments.
- 13 That all the recommendations made in the Charter of Corporate Responsibility for Environment Protection for Power Plants shall be implemented.
- 14 That the industry shall maintain acoustic enclosure and adequate stack height with two D.G. Sets of 380 KVA capacity each and one D.G. set of 810 KVA capacity only.
- 15 That the industry shall not use petcoke/furnace oil as fuel in the captive power plant in compliance to the order dated 17/11/2017 of the Hon'ble Supreme Court, wherein ban has been imposed on the use of petcoke and furnace oil in the State of Rajasthan.
- 16 That no hazardous waste/ non-hazardous waste shall be used/co-processed in boiler without obtaining prior permission from CPCB & RSPCB as per the provisions of Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016.
- 17 That the industry shall comply with the emission standards for thermal power plants notified by the MoEF & CC, Government of India New Delhi vide gazette notification dated 06/12/2015 and as amended from time to time.
- 18 That the industry shall comply with the MoEF & CC, Government of India, Notification dated 14th September 1999, amended up to date relating to fly ash management and shall provide relevant details to the State Board, MoEF & CC, Government of India.
- 19 That all the emission sources and transfer points shall be provided with adequate pollution control measures so as to keep the emission levels of the particulate matter within the norms.
- 20 That the industry shall maintain stack of adequate height and adequate air pollution control measures at all the sources of air emissions so as to achieve the prescribed emission standards.
- 21 That adequate dust collection and extraction system to control fugitive dust emissions shall be operated and maintained at coal crusher, coal loading/unloading points and at all the transfer points.
- 22 That all the raw material (coal etc) shall be stored in closed/covered roof sheds.





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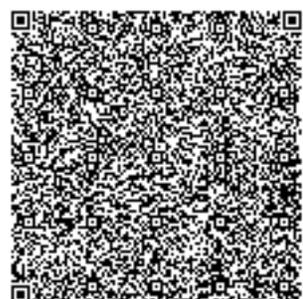
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Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

- 23 That for the control of fugitive emissions guidelines /code of practice as issued by the CPCB will be followed.
- 24 That closed conveyor belts shall be used for the transfer of material to minimize the fugitive emissions.
- 25 That cemented roads shall be provided and maintained inside the premises to minimize the fugitive emissions due to vehicular movements.
- 26 That arrangements for water sprinkling and cleaning of roads by vacuum cleaner shall be ensured to control the fugitive emissions generated due to vehicular movement.
- 27 That the power supply to the production/process shall be interlocked with the pollution control equipments such that in the event of non- functioning of the pollution control equipment/or increase in level of pollutants, the production process stops automatically.
- 28 That safe & adequate infrastructure facility in accordance with emission regulation Part-III issued by the Central Pollution Control Board shall be maintained at the stack attached to the boiler for stack emission monitoring.
- 29 That the industry shall operate and maintain online continuous emission monitoring systems at stack attached to boiler to monitor the emission level of particulate matter(PM), SO₂ and NO_x etc. and connectivity of the same shall be ensured with RSPCB/CPCB server during operation of the plant.
- 30 That the industry shall provide and maintain separate energy metering device and hour meter at air pollution control measures(APCM) and record of daily power consumption and running hours of APCM shall be maintained.
- 31 That the total water consumption for the captive power plant shall not exceed to 281 KLD which shall be sourced from mine pit water(276 KLD) and ground water(5 KLD).
- 32 That the industry shall comply with all the conditions of CGWA NOC for abstraction of ground water upto 441.50 m³/day issued vide NOC No CGWA/NOC/IND/REN/4/2023/8039 with validity up to 13.05.2024. The industry shall submit copy of renewal of CGWA NOC within one month from issuance of this CTO to this office.
- 33 That water meters shall be maintained at suitable points to measure quantity of water consumption for different purposes and record of same shall be maintained on daily basis.
- 34 That waste water (trade effluent) generated from boiler blow down/ cooling tower blow down etc (67.20 KLD) shall be treated in Neutralization-Pit upto the norms as mentioned at condition no. 7 and shall be reused in cement plant within the premises.





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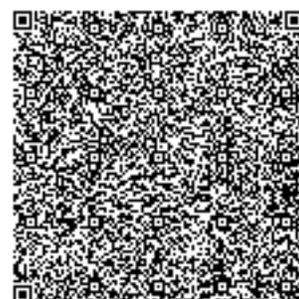
File No : F(CPM)/Chittorgarh(Nimbahera)/4007(1)/2023-2024/1600-1602

Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

- 35 That the domestic effluent (2.4 KLD) shall be disposed off through scientifically treated septic tank and soak pit.
- 36 That the industry shall maintain ZLD condition inside & outside the premises.
- 37 That no trade effluent and/or domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land. The industry shall maintain zero discharge status from the premises.
- 38 That suitable flow measuring devices/ meters at the inlet and outlet of Neutralization Pit shall be installed and maintained. Daily record of trade effluent generation and its treatment and utilization shall be maintained.
- 39 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by the Ministry of Environment, Forests and Climate Change (MoEF & CC), Government of India.
- 40 That the unit has to mandatorily carry out at least 25% of the designated frequency of sampling/monitoring as paid monitoring by the State Board laboratory
- 41 That the industry shall ensure necessary steps for effective implementation of Guidelines for ensuring health and safety of employees carrying out Stack Monitoring in industries or other places issued by the State Board vide order dated 09.03.2023
- 42 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 43 That the industry shall comply with the standards as prescribed vide MOEF&CC notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 44 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 45 That the industry shall comply with the provisions of the Public Liability Insurance Act, 1991.
- 46 That this consent to operate shall be subject to compliance of direction or order passed by the Hon'ble NGT/Court of Law in the matter, if any.
- 47 That the plantation in atleast 33% of total area of the project in and around the cement plant shall be carried out & maintained with species like siris/cirrus, mulberry and jamun for control of SO2 and Neem, Tamarind, Palas and Churel trees for general purpose of Cement Plant and Maulsari, Ber, Ashoka, Pipal and Tulip trees for the control of noise levels.





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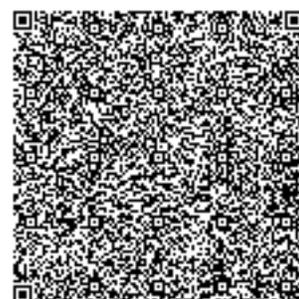
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Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

- 48 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 49 That the industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and daily record of hazardous waste generation and its disposal shall be maintained.
- 50 That the industry shall submit the quarterly compliance report of all the above stated conditions to the State Board.
- 51 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 52 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 53 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 54 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 55 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 56 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 57 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.





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Registered

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Order No : 2024-2025/CPM/12486

Date: Sep 5 2024 3:58PM

Unit Id : 190

- 58 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 59 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

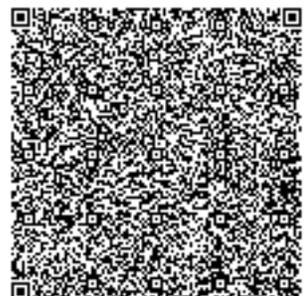
Yours sincerely,

Group Incharge[CPM]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh with a request to monitor the compliance from time to time. Moreover you are also requested to ensure the compliance of condition no. 3 by 24.12.2024.
- 2 Master File.

Group Incharge[CPM]





F: 12 (CH-79) RPCB/ GR III/ 1550

Date: 21-8-06

M/s J.K. Cement Works,
Kailash Nagar, Nimbahera,
Distt. Chittorgarh

Sub: - Consent to Establish under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 for your proposed 15 MW Heat Recovery Power Plant in the existing premises of cement plant at Nimbahera, Distt. Chittorgarh

Ref: - The scheme for pollution control and legal undertaking submitted by you along with your application for consent to establish dated 29/3/2006 received through Regional Office, Rajasthan State Pollution Control Board, Bhilwara letter dated 15/4/2006 & subsequent correspondence.

Sir,

In view of the scheme submitted by you on pollution control measures for the purpose of Air/Water Pollution Control, and the legal under taking given by you, consent to establish for your proposed 15 MW Heat Recovery Power Plant in the existing premises of cement plant at Nimbahera, Distt. Chittorgarh for implementation of pollution control scheme is being issued without prejudice to the powers of the State Board under the provisions of Water (Prevention & Control of Pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981, Environment (Protection) Act, 1986 and without reducing your responsibility under the aforesaid Acts for control of pollution for your aforesaid industry subject to following terms and conditions:

1. That this Consent to establish shall be valid for three years from the date of issue or commencement of production, whichever is earlier.
2. That the consent to establish is valid for premises of unit M/s J.K. Cement Works, situated at Nimbahera, Distt. Chittorgarh
3. That this consent to establish is valid for manufacturing/producing following products/by products:

S.No.	Item	Capacity
1.	Electricity	15 MW

4. That the responsibility for performance evaluation of pollution control measures shall be of industry and industry will not commence production unless the satisfactory operation of the Pollution Control Measures is done in presence of Regional Officer, Bhilwara and is duly certified by him before commencement of production.
5. That the water requirement for this plant shall be met from the water available in mining pits of Tilakhera, Maliakhera & Nimbahera-Ahirpura Lime Stone mines and industry shall not undertake fresh abstraction of ground water without prior approval of Central Ground Water Authority.
6. That water consumption of unit shall not exceed from 1750 KLD without prior consent of the Board and permission from Central Ground Water Authority.
7. That the industry shall install meters at all the inlets of water duly sealed and verified by the Regional Officer, Bhilwara and daily water consumption record shall be maintained.
8. That total waste water generation from the plant shall in any case, not exceed the following:

Type of effluent	Max. discharge (KLD)
a) Domestic	5
b) Industrial (Process, floor and equipment washing, cooling and bleed waters)	840

9. That the trade effluent shall be treated before disposal so as to conform to the standards prescribed by the Board viz. the general standards for discharge for effluent as notified under the Environment (Protection) Act -1986 for disposal into inland surface water. The main parameters for regular monitoring shall be as under:-

S. No.	Parameters	Limits
1.	pH	Between 5.5 to 9.0
2.	Total Suspended Solids	Not to exceed 100 mg/l
3.	Oil and Grease	Not to exceed 10 mg/l
4.	BOD at 27 C°, 3 days	Not to exceed 30 mg/l
5.	COD	Not to exceed 250 mg/l
6.	Chlorides	Not to exceed 1000 mg/l



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Ph: 2711263, 2711631 Fax: 2710647

S. No.	Parameters	Limits
7.	Sulphates	Not to exceed 1000 mg/l

10. That industrial effluent shall not be discharged outside the premises and the entire effluent shall be either reused in process or for irrigation within the premises after treatment.
11. That stack of adequate height as per the norms prescribed shall be provided along with pollution control equipments as proposed in your report.
12. That this consent to establish is valid for following sources of air pollution:

S. No.	Source
1.	Five no. Waste Heat Boilers

13. That you shall achieve prescribed standards for ambient air and the stack/process emissions which are as given here under:-

Parameter	Ambient Air (maximum)	Stack emissions (maximum)
SPM	500 $\mu\text{g}/\text{M}^3$	100 mg/M^3
SO ₂	120 $\mu\text{g}/\text{M}^3$	-
NO _x	120 $\mu\text{g}/\text{M}^3$	-
CO	5000 $\mu\text{g}/\text{M}^3$	-

14. That the domestic waste water generated from the industry shall be treated as per IS: 2470(part I&II) and shall be discharged in soak pit through septic tank. The treated effluent should conform to standards as prescribed by the state Board.
15. That opacity meter/continuous monitoring system shall be installed for continuous monitoring of stack emissions with proper calibration system.
16. That the industry shall comply with the Government of India, Notification no. SO.763(E) dated 14.9.1999, regarding management of fly ash and submit relevant details/documents to the Board, CPCB & Ministry of Environment & Forests, Government of India.
17. That this consent to establish is being issued for your proposed process/product/ capacity. In case of any increase in capacity or addition/modifications/alteration or change in process, or change in raw material/product you have to obtain fresh consent to establish.
18. Sample of treated industrial effluent shall be collected at the terminal manhole once in a month on any fixed working day of normal production and shall be analyzed for all the parameters in respect of which limits have been fixed vide condition no.9 stated above. Report of analysis shall be submitted to the Board regularly/ immediately after the analysis. The analysis shall be done as per IS 4733 and IS 2433 or other standard method, as the case may be, approved by the Board.
19. That the control equipments as suggested by you shall be installed before trial or actual production is started, for which you will have to obtain the consent to operate from the Board as contemplated under the relevant provisions of the Water Act, 1974 and Air Act, 1981 respectively. This consent to establish shall not be treated as consent to operate in any way.
20. That infrastructure facility for monitoring of stack emissions on each stack and flow measuring devices at each unit of effluent treatment plant shall be provided.
21. That for the diesel generator sets acoustic enclosure/acoustic treatment shall be provided to meet the prescribed norms with respect to noise as per the Gazette Notification dated 02.01.99 issued by the Ministry of Environment & Forests, Government of India. Adequate stack height with D.G. Sets(S) shall also be provided and maintained.
- a. Noise from the diesel Generator Sets shall be controlled by providing an acoustic enclosure or by treating the room acoustically. The acoustic enclosure/acoustic treatment of room should be designed for minimum 25 dB (A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher. The measurement for Insertion Loss may be done at different points at 0.5 meter from the acoustic enclosure/room and then averaged. The Diesel Generator Sets should also be provided with proper exhausts muffler with Insertion Loss of minimum 25 dB (A).
- b. The stack height for the Diesel Generator Sets shall be as below:
Height of Stack (in Meters) = Height of Building + $0.2\sqrt{\text{KVA of D G Set}}$.



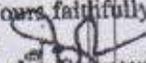
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Ph: 2711263, 2711631 Fax: 2710647

22. The industry shall ensure the proper channelisation/ control system for the fugitive emissions from the various activities/ process are maintained in good condition and operated properly so as to maintain clean and safe environment in and around the premises of the unit.
23. The industry shall ensure that the noise from the unit does not exceed the prescribed noise standards for the industrial area i.e. 75 dB(A) Leq during the day time and 70 dB(A) Leq during the night time to meet the prescribed ambient noise standards. The day time is reckoned in between 6 AM and 9 PM and the night time is reckoned between 9 PM and 6 AM.
24. That the stack monitoring and ambient air monitoring shall be conducted you as per Emission Regulation (Part III) and monitoring results shall be submitted to the Board.
25. That hour meter shall be provided at suitable places so as to ensure continued operation of pollution control equipment/device and a log book shall be maintained wherein the entries of the working of the production plant and control equipment shall be entered. The copies of the log book will be submitted once in three months to the Regional Officer of the Board office.
26. That you shall comply with the provisions of Manufacture Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Waste (Management and Handling Rules 1989 (both as amended to date) and you will submit the details in the prescribed forms under these rules to this Board and take necessary safety measures as envisaged in above rules. You shall also get prepared on site and off site plan and approved from the Chief Inspector of Factories and Boilers. Also necessary authorization for disposal of Hazardous Waste shall be taken from the Board separately before establishment of the industry.
27. That power supply to the production shall be so interlocked with the pollution control equipments that in the event of non-functioning of the pollution control equipment the production process stops automatically.
28. That notwithstanding anything contained in this conditional letter of consent to establish the State Board hereby reserves to it the right and power under section 37(2) of the Water (Prevention & Control of Pollution) Act-1974 and under Section 21(6) of the under Air (Prevention & Control of Pollution) Act 1981 as amended to date to review anyone/or all the conditions imposed hereinabove and to make such variations as deemed fit for the purpose of these Acts by the State Board.
29. That any incorrect information submitted in the consent application form shall make the industry liable for legal action under Section 43 of the Water Act and under section 38 of the Air Act.
30. That the industry shall comply with the recommendations of charter on Corporate Responsibility for Environmental Planning made by CPCB
31. The Consent to Establish is being granted to aforesaid unit to ensure control of pollution from the premises of the unit in accordance with various pollution control acts and in no way confers the right to the unit to exist in violation of other laws and statutory provisions.
32. That you shall submit quarterly progress to this office about the individual compliance of conditions contained herein the letter and progress of installation of pollution control equipments and effluent treatment plant.
33. That you will ensure that the cost of pollution control equipment have been included in the project report submitted to Financial Institutions.
34. That the factory authorities shall comply with the provisions of Water (Prevention & Control of Pollution) Cess Act-1977 (as amended to date) and industry shall regularly submit to the Board the returns in the prescribed form and the cess as specified under section 3 of the said act.
35. That 33% of the total area of factory premises shall be covered by tree plantation and a proper scheme for the same shall be submitted.
36. That all the general condition as per Comprehensive Guidelines 1998 as published by the Board shall be complied with.

Non-compliance of any of the above conditions would tantamount to withdrawal of this consent to establish and action under the provisions of concerned Acts will be initiated against you.

Yours faithfully,


Member Secretary

Copy to:-

1. Environmental Engineer, RO, RPCB, Bhiwara to monitor compliance of consent conditions and report.
2. Registrar, Registry cell, RPCB, Jaipur
3. Consent Register, Group-I, RPCB, Jaipur.

Environment Engineer (Group-III)



Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

Annexure-16

File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 01/09/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **15 MW Waste Heat Recovery Power Plant with Air Cooled Condenser plant** situated at **JK Cement Works, Nimbahera, Nimbahera Tehsil:Nimbahera District:Chittorgarh**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **16/01/2023** to **31/12/2027**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Waste Heat Recovery Power Plant	Activity	15.00 MW

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:





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Registered

File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	3.000	NIL	3.000 Septic Tank and Soakpit
Trade Effluent	114.000	NIL	114.000 To be utilize in cement plant and other activities

- 5 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Temperature	shall not exceed 5°C above the receiving water temperature
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Phosphate	Not to exceed 5 mg/l
pH Value	Between 6.5 to 8.5
Copper as Cu)	Not to exceed 1.0 mg/l
Zinc (as Zn)	Not to exceed 1.0 mg/l
Iron (as Fe)	Not to exceed 1.0 mg/l
Chromium (total)	Not to exceed 0.2 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l





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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

- 6 That this consent to operate is being issued for power generation from waste heat recovery power plant- 15 MW (existing 13.2 MW + 1.8 MW expansion). For any change in product & its capacity, the unit has to seek fresh consent to establish.
- 7 That waste heat recovered from kiln-I, kiln-II, kiln-III, pre-calciner and folax cooler of cement plant situated in the premises shall be used for steam generation in 05 nos. of boilers and no other fuel will be used in these boilers for steam generation.
- 8 That the industry shall not use petcoke and furnace oil as fuel in the boiler of power generation plant in compliance to the Hon'ble Supreme Court order dated 24.10.2017.
- 9 That the total investment on the 15.00 MW power plant based on waste heat recovery as per the C.A certificate is Rs. 140.30 crores which includes the cost of building, plant & machinery and miscellaneous expenses. For any increase in investment the unit shall take/obtain modification in consent to establish/consent to operate after paying fee as applicable.
- 10 That no auxiliary fuel or raw material shall be used for generation of steam and only waste heat by diverting waste hot gases from kilns and clinker cooler will be utilized.
- 11 That no additional source of air emissions shall be installed without prior permission from the State Board.
- 12 That total water requirement for the generation of 15 MW electricity from waste heat recovery boilers shall not exceed from 530 KLD (Boiler/ Cooling use- 525 KLD & Domestic use- 5.0 KLD) which shall be sourced from rain water collected in mines pit(525 KLD for process use) and ground water(5.0 KLD for domestic use).
- 13 That no ground water shall be abstracted for the purpose of Boiler/cooling use in waste heat recovery based power plant without prior permission from CGWA & State Board.
- 14 That water meters shall be maintained at suitable points to measure quantity of water consumption for different purposes and record of same shall be maintained on daily basis.
- 15 That domestic waste water generated from the waste heat recovery based power plant(3.0 KLD) shall be disposed through adequate capacity septic tank & soakpit.
- 16 That trade effluent (114.0 KLD) shall be treated upto the prescribed norms as mentioned at condition no. 5 and shall be utilized for gainful purposes in cement plant.
- 17 That no trade effluent and domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.





Head Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

- 18 That suitable flow measuring devices/ meters at the inlet and outlet of effluent treatment plant/sewage treatment plant shall be installed and maintained. Daily record of domestic waste water and trade effluent generation and its treatment and utilization shall be maintained.
- 19 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by the Ministry of Environment, Forests and Climate Change (MoEF & CC), Government of India.
- 20 That the unit has to mandatorily carry out at least 25% of the designated frequency of sampling/monitoring as paid monitoring by the State Board laboratory.
- 21 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and daily record of hazardous waste generation and its disposal shall be maintained.
- 22 That in case industry is found flouting any of the above conditions and/or with inadequate pollution control measures during post inspection, the consent to operate will be revoked without any notice.
- 23 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 24 That the industry shall also ensure the compliance of all the conditions mentioned in the Environmental Clearance issued by the MoEF & CC, New Delhi vide letter no. J-11011/243/2016-IA. II (I) dated 23.07.2018.
- 25 That the plantation in atleast 33% of the total area of the project shall be carried out & maintained.
- 26 That the industry shall also ensure the compliance of all the other conditions of consent order no. 2018-2019/CPM/5349 dated 29/10/2018 and consent to establish letter no. 131-133 dated 04/04/2022.
- 27 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC),Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 28 That the industry shall submit the quarterly compliance report of all the above stated conditions to the State Board.
- 29 That this consent to operate is being issued in suppression of earlier consent to operate letters no. 2018-2019/CPM/5349 dated 29/10/2018.
- 30 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.





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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

- 31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 33 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 34 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 35 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 36 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 37 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 38 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to





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4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(CPM)/Chittorgarh(Nimbahera)/4002(1)/2020-2021/5680-5682

Order No : 2022-2023/CPM/8694

Date: Jan 16 2023 1:48PM

Unit Id : 190

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CPM]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to monitor the compliance from time to time.
- 2 Master File.

Group Incharge[CPM]



Rainwater Harvesting

S.No	Particular
1	Rainwater Harvesting Structure near Cricket Ground in Plant
2	Rainwater Harvesting Structure_2 near Cricket Ground in Plant
3	Rainwater Harvesting Structure_3 near Cricket Ground in Plant
4	Rainwater Harvesting Structure near AF Quarter
5	Rainwater Harvesting Structure near Club House
6	Rainwater Harvesting Structure near STP Colony Number 2
7	Rainwater Harvesting Structure Inside School Premises
8	Rainwater Harvesting Structure Dhobi Ghat STP Plant
9	Rainwater Harvesting Structure near Car Parking Plant

1 Rainwater Harvesting Structure near Cricket Ground in Plant



2 Rainwater Harvesting Structure_2 near Cricket Ground in Plant



3 Rainwater Harvesting Structure_3 near Cricket Ground in Plant



4 Rainwater Harvesting Structure near AF Quarter



5 Rainwater Harvesting Structure near Club House



6 Rainwater Harvesting Structure near STP Colony Number 2



7 Rainwater Harvesting Structure Inside School Premises



8 Rainwater Harvesting Structure Dhobi Ghat STP Plant



9 Rainwater Harvesting Structure near Car Parking Plant



S. N.	RWH Location
1	Near Car Parking
2	Near HR Office
3	Near Railway Gate
4	Near Railway side gate -2



4

Near Railway Gate





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/Chittorgarh(Nimbahera)/7(1)/2015-2016/7823-7825

Date:- 26/03/2019

Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 04/02/2019 received on 04/02/2019 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2018-2019/HSW/HSW/405.
- 2 Application Number : 234010 dated : 04/02/2019 .
- 3 **President Works of M/s J.K.Cement Works is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous waste on the premises situated at C/o J K Cement Works, Kailash Nagar, Nimbahera Tehsil: Nimbahera District: Chittorgarh.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	100.00 KLA	Sales to Registered Recycler
2	Wastes or residues containing oil	I	5.2	150.00 KLA	Co Processing in Cement kiln

- 4 The authorization shall be in force for period from **01/07/2019** to **30/06/2024** .



RAJASTHAN STATE POLLUTION CONTROL BOARD
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Nimbahera)/7(1)/2015-2016/7823-7825

Date:- 26/03/2019

Unit Id : 190

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Nimbahera)/7(1)/2015-2016/7823-7825

Date:- 26/03/2019

Unit Id : 190

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV without prior obtain authorisation from Rajasthan State Pollution Control Board valid as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver who ever arrange the transportation.
- 10 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

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File No: F(HSW)/Chittorgarh(Nimbahera)/7(1)/2015-2016/7823-7825

Date:- 26/03/2019

Unit Id : 190

- 11 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 12 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 13 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 14 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 15 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 16 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 17 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



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Phone: 0141-5159600,5159695 Fax: 0141-5159697

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File No: F(HSW)/Chittorgarh(Nimbahera)/7(1)/2015-2016/7823-7825

Date:- 26/03/2019

Unit Id : 190

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh you are advise to ensure the compliance of authorization conditions under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016
- 2 Master File

Group Incharge

9/2

NBH/PC/A/HSW/08

1396

Date: 08.02.2024

To,

The Member Secretary

Rajasthan State Pollution Control Board,

4, Institutional Area, Jhalana Doongari,

Jaipur (Rajasthan)

Subject: Regarding renewal of HW authorization for Cat 5.1 and Cat. 5.2, Quantity 100 KLA and 150 KLA respectively under HOW Rules 2016 by M/s J. K. Cement Works, Nimbahera, Tehsil-Nimbahera, Dist. Chittorgarh, Rajasthan.

Ref: Online submitted application no. 362645, Unit ID 190

Dear Sir,

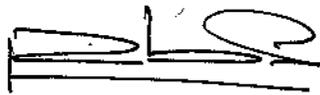
Kindly refer to the above subject matter. Please find attached herewith hard copy of online submitted application along with the following documents for your kind consideration:

- A copy of the online submitted application, enclosed as **Annexure - A.**
- CTO, CTE and Authorization copy, enclosed as **Annexure - B.**
- Onsite emergency plan, enclosed as **Annexure - C.**
- Copy of MoU, enclosed as **Annexure - D.**
- Photograph of information for display board, enclosed as **Annexure - E.**
- Self-declaration certificate, enclosed as **Annexure - F.**
- Power of attorney, enclosed as **Annexure - G.**
- Photograph of HW storage yard, enclosed as **Annexure - H.**

Now, request your good self to kindly grant co-processing authorization at the earliest.

Thank you.

Yours faithfully.

For J. K. Cement Works, Nimbahera**R. B. M. Tripathi**

President (Operations)

Encl.: as above

Copy: **The Regional Officer, Rajasthan State Pollution Control Board, Near FCI Godown, Chanderia, Chittorgarh (Raj)**

Corporate Office

Padam Tower, 19 DDA Community Centre
Okhla, Phase - 1, New Delhi - 110020, India

+011-49220000

admin.padamtower@jkcement.com

www.jkcement.com

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Rajasthan State Pollution Control Board

From:-

J.K.Cement Works

To,
Regional Officer
Near FCI Godown,
Chandera, Chittorgarh

Unit ID: 190

Application ID: 362645

Application Type: HSW

Disposing Authority: Chittorgarh

Address: AhirpuraAhirpura Tehsil:Nimbahera
District:Chittorgarh(Unit Id :190)

Sir,

I/We hereby apply for Authorization/renewal of Authorization under sub-rule(2) and (3) and clause (ii) of sub-rule(6) of rule 5 of the Hazardous Waste(Management and Handling) Rules, 1989 for Collection/Reception/Treatment/Transport/Storage/Disposal of Hazardous Waste

Part I: General Information

Waste Type	Hazardous Waste	Dealing Group	Chittorgarh
Name of Applicant	R B M TRIPATHI	Designation of Applicant	President Works
Application Date	10/02/2024	Received Date	10/02/2024
Application For	Renewal	Application Status	Pending
Authorisation Required for			
Storage Capacity Available	No		

Waste Details

Schedule	Category Code / Name	Quantity / Unit	Storage Capacity	Mode of Disposal	Nature of Waste
I	5.1 Used or spent oil	100 KLA	50	Registered recyclers or co processing in	Reprocessable

I	5.2 Wastes or residues containing oil	150 KLA	50	cement kiln Registered recyclers or co processing in cement kiln	Reprocessable
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Raw Material Details

Not Applicable...

Product/ By Product/ Service/Activity details

Not Applicable...

Water Consumption Details (Kilo liter per Day)

Not Applicable...

Details of Vehicle

Details of D. G. Sets

Not Applicable...

Not Applicable...

Bank Details

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
112706761	09/02/2024	2000.00	A- HSW230374207	Online Payment (By Rajasthan Payment Platform)	112706761	Feb 9 2024 12:00AM	SUCCESS
114053608	22/02/2024	10000.00	A- HSW789715340	Online Payment (By Rajasthan Payment Platform)	114053608	Feb 22 2024 12:00AM	SUCCESS


R.B.M. TRIPATHI
 President (O) & Unit Head
 J. K. Cement Works
 NIMBAHERA (Raj.)



Rajasthan State Pollution Control Board

From:-

J.K.Cement Works

To,
Regional Officer
Near FCI Godown,
Chandera, Chittorgarh

Unit ID: 190

Application ID: 362645

Application Type: HSW

Disposing Authority: Chittorgarh

Address: Ahirpura Ahirpura Tehsil: Nimbahera
District: Chittorgarh (Unit Id : 190)

Sir,

I/We hereby apply for Authorization/renewal of Authorization under sub-rule(2) and (3) and clause (ii) of sub-rule(6) of rule 5 of the Hazardous Waste(Management and Handling) Rules, 1989 for Collection/Reception/Treatment/Transport/Storage/Disposal of Hazardous Waste

Part I: General Information

Waste Type	Hazardous Waste	Dealing Group	Chittorgarh
Name of Applicant	R B M TRIPATHI	Designation of Applicant	President Works
Application Date	10/02/2024	Received Date	10/02/2024
Application For	Renewal	Application Status	Pending
Authorisation Required for			
Storage Capacity Available	No		

Waste Details

Schedule	Category Code / Name	Quantity / Unit	Storage Capacity	Mode of Disposal	Nature of Waste
1	5.1 Used or spent oil	100 KLA	50	Registered recyclers or co processing in	Reprocessible

I	5.2 Wastes or residues containing oil	150 KLA	50	cement kiln Registered recyclers or co processing in cement kiln	Reprocessable
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Raw Material Details

Not Applicable...

Product/ By Product/ Service/Activity details

Not Applicable...

Water Consumption Details (Kilo liter per Day)

Not Applicable...

Details of Vehicle

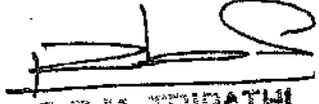
Details of D. G. Sets

Not Applicable...

Not Applicable...

Bank Details

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
112706761	09/02/2024	2000.00	A-HSW230374207	Online Payment (By Rajasthan Payment Platform)	112706761	Feb 9 2024 12:00AM	SUCCESS
114053608	22/02/2024	10000.00	A-HSW789715340	Online Payment (By Rajasthan Payment Platform)	114053608	Feb 22 2024 12:00AM	SUCCESS


P.B.M. TRIPATHI
 President (O) & Unit Head
 J. K. Cement Works
 NIMBAHERA (Raj.)



Registered

Annexure-19

File No: F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/1103-110

Date:- 23/05/2023

5
Unit Id : 190

M/s J.K.Cement Works

Kailash Nagar , Nimbahera Tehsil:Nimbahera

District:Chittorgarh

Sub:- Authorization for operating a facility for Collection, Co-Processing, Incineration, Reception, Storage, Transport, Utilisation of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 31/01/2023 and subsequent correspondence.

Sir

- 1 Number of authorization RPCB/HWM/2023-2024/CPM/HSW/3.
- 2 Application Number : 331001 dated : 31/01/2023 .

- 3 **President Works of M/s J.K.Cement Works is hereby granted an authorization based on the enclosed signed inspection report for Collection, Co-Processing, Incineration, Reception, Storage, Transport, Utilisation of Hazardous waste on the premises situated at Nimbahera, Kailash Nagar Tehsil: Nimbahera District: Chittorgarh.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Waste Mix Solid	I	-	48000.00 MT/ANNUM	Co Processing in Cement kiln
2	Furnace/Reactor residue and debris*	I	1.1	2000.00 MT/ANNUM	Co Processing in Cement kiln
3	Tarry residues (TDI Tar)	I	1.2	110000.00 MT/ANNUM	Co Processing in Cement kiln
4	Oily sludge emulsion	I	1.3	5000.00 MT/ANNUM	Co Processing in Cement kiln
5	Organic residues	I	1.4	5000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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Date: 2023.05.23 16:53:53 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

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File No: F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/1103-110

Date:- 23/05/2023

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6	Residues from alkali wash of fuels	I	1.5	2500.00 MT/ANNUM	Co Processing in Cement kiln
7	Spent catalyst and molecular sieves	I	1.6	2500.00 MT/ANNUM	Co Processing in Cement kiln
8	Oil from waste water treatment	I	1.7	5000.00 MT/ANNUM	Co Processing in Cement kiln
9	Sludges from gas treatment	I	11.1	10000.00 MT/ANNUM	Co processing in cement plant
10	Cathode residues including pot lining wastes	I	11.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
11	Tar containing wastes	I	11.3	10000.00 MT/ANNUM	Co Processing in Cement kiln
12	Flue gas dust and other particulates	I	11.4	10000.00 MT/ANNUM	Co Processing in Cement kiln
13	Drosses and waste from treatment of salt sludge	I	11.5	10000.00 MT/ANNUM	Co Processing in Cement kiln
14	Used anode butts	I	11.6	10000.00 MT/ANNUM	Co Processing in Cement kiln
15	Vanadium sludge from alumina refineries	I	11.7	10000.00 MT/ANNUM	Co Processing in Cement kiln
16	Acidic and alkaline residues	I	12.1	4000.00 MT/ANNUM	Co Processing in Cement kiln
17	Spent acid and alkali	I	12.2	4000.00 MT/ANNUM	Co Processing in Cement kiln
18	Spent bath/sludge containing sulphide,cyanide and toxic metals	I	12.3	4000.00 MT/ANNUM	Co Processing in Cement kiln
19	Sludge from bath containing organic solvents	I	12.4	4000.00 MT/ANNUM	Co Processing in Cement kiln
20	Phosphate sludge	I	12.5	19000.00 MT/ANNUM	Co Processing in Cement kiln

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21	Sludge from staining bath	I	12.6	4000.00 MT/ANNUM	Co Processing in Cement kiln
22	Copper etching residues	I	12.7	4000.00 MT/ANNUM	Co Processing in Cement kiln
23	Plating metal sludge	I	12.8	14000.00 MT/ANNUM	Co Processing in Cement kiln
24	Spent pickling liquor	I	13.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
25	Sludge from acid recovery unit	I	13.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
26	Benzol acid sludge	I	13.3	10000.00 MT/ANNUM	Co Processing in Cement kiln
27	Decanter tank tar sludge	I	13.4	10000.00 MT/ANNUM	Co Processing in Cement kiln
28	Tar storage tank residue	I	13.5	10000.00 MT/ANNUM	Co Processing in Cement kiln
29	Residues from coke oven by product plant	I	13.6	10000.00 MT/ANNUM	Co Processing in Cement kiln
30	Spent catalyst*	I	18.1	20000.00 MT/ANNUM	Co Processing in Cement kiln
31	Carbon residue	I	18.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
32	Residue/sludge containing phenol	I	19.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
33	Spent catalyst	I	19.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
34	Drill cutting excluding those from water based mud	I	2.1	55000.00 MT/ANNUM	Co Processing in Cement kiln
35	Sludge containing oil	I	2.2	20000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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Date:- 23/05/2023

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36	Drilling mud containing oil	I	2.3	20000.00 MT/ANNUM	Co Processing in Cement kiln
37	C o n t a m i n a t e d a r o m a t i c , a l i p h a t i c o r n a p h e n i c s o l v e n t s m a y o r m a y n o t b e f i t f o r r e u s e	I	20.1	25000.00 MT/ANNUM	Co Processing in Cement kiln
38	Spent solvent	I	20.2	30000.00 MT/ANNUM	Co Processing in Cement kiln
39	Distillation residues	I	20.3	20000.00 MT/ANNUM	Co Processing in Cement kiln
40	Process sludge	I	20.4	25000.00 MT/ANNUM	Co processing in cement plant
41	Paint residue/sludges	I	21.1	25000.00 MT/ANNUM	Co processing in cement plant
42	Process wastes residues and sludges (Contaminated Plastic Waste)	I	21.1	45000.00 MT/ANNUM	Co processing in cement plant
43	Spent Solvent	I	21.2	10000.00 MT/ANNUM	Co processing in cement plant
44	Spent catalyts	I	22.1	3000.00 MT/ANNUM	Co Processing in Cement kiln
45	Process residues	I	22.2	3000.00 MT/ANNUM	Co Processing in Cement kiln
46	Wastes/residues (not made with vegetable or animal materials*	I	23.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
47	Spent Solvents	I	23.2	3000.00 MT/ANNUM	Co Processing in Cement kiln
48	Chemical residues	I	24.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
49	Chemical residues	I	25.1	10000.00 MT/ANNUM	Co Processing in Cement kiln

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50	Residues from wood alkali bath	I	25.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
51	Process waste sludge/residues containing acid or other toxic metals or organic complexes	I	26.1	20000.00 MT/ANNUM	Co Processing in Cement kiln
52	Process waste sludge/residues containing acid, toxic metals, organic compound (Chemical Gypsum)	I	26.1	120000.00 MT/ANNUM	Used as raw material in cement mill
53	Waste liquid blend and waste solid blend (Iron sludge)	I	26.1	120000.00 MT/ANNUM	Co Processing in Cement kiln
54	Dust from air filtration system	I	26.2	20000.00 MT/ANNUM	Co Processing in Cement kiln
55	Spent acid	I	26.3	20000.00 MT/ANNUM	Co Processing in Cement kiln
56	Spent solvent	I	26.4	7500.00 MT/ANNUM	Co Processing in Cement kiln
57	Spent catalyst	I	26.5	7500.00 MT/ANNUM	Co Processing in Cement kiln
58	Process Residues and Wastes	I	28.1	20000.00 MT/ANNUM	Co Processing in Cement kiln
59	Spent catalyst	I	28.2	2000.00 MT/ANNUM	Co Processing in Cement kiln
60	Spent carbon (Pharma Industries)	I	28.3	20000.00 MT/ANNUM	Co Processing in Cement kiln
61	Date-expired, discarded and off-specification drugs/medicines	I	28.4	5000.00 MT/ANNUM	Co Processing in Cement kiln
62	Date Expired Products	I	28.5	15000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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63	Spent solvents	I	28.6	20000.00 MT/ANNUM	Co Processing in Cement kiln
64	Process Waste or Residues	I	29.1	20000.00 MT/ANNUM	Co Processing in Cement kiln
65	Sludge Contaning Residual Pesticides	I	29.2	5000.00 MT/ANNUM	Co Processing in Cement kiln
66	Spent solvents	I	29.4	20000.00 MT/ANNUM	Co Processing in Cement kiln
67	Spent catalyts	I	29.5	7500.00 MT/ANNUM	Co Processing in Cement kiln
68	Cargo residue, washing water and sludge containing oil	I	3.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
69	Chemical-containing cargo residue and sludge	I	3.2	10000.00 MT/ANNUM	Co Processing in Cement kiln
70	Sludge and filters contaminated with oil	I	3.3	10000.00 MT/ANNUM	Co Processing in Cement kiln
71	Ballast water containing oil from ships	I	3.4	10000.00 MT/ANNUM	Co Processing in Cement kiln
72	Empty barrels/containers contaminated with hazardous chemicals/wastes	I	33.1	25000.00 MT/ANNUM	Co Processing in Cement kiln
73	Contaminated cotton rags or other cleaning materials	I	33.2	20000.00 MT/ANNUM	Co Processing in Cement kiln
74	Chemical-containing residue arising from decontamination	I	34.1	5000.00 MT/ANNUM	Co Processing in Cement kiln
75	Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers	I	34.2	5000.00 MT/ANNUM	Co Processing in Cement kiln
76	Exhaust Air or Gas cleaning residue	I	35.1	5000.00 MT/ANNUM	Co Processing in Cement kiln

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77	Spent ion exchange resin containing Toxic metals	I	35.2	25300.00 MT/ANNUM	Co Processing in Cement kiln
78	Chemical sludge from waste water treatment (Gypsum sludge)	I	35.3	50000.00 MT/ANNUM	Co Processing in cement mill
79	ETP sludge (Texttile industry)	I	35.3	12000.00 MT/ANNUM	Co Processing in Cement kiln
80	Oil and grease skimming	I	35.4	4000.00 MT/ANNUM	Co Processing in Cement kiln
81	Any Process or distillation residues	I	36.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
82	Spent carbon or filter medium	I	36.2	14000.00 MT/ANNUM	Co Processing in Cement kiln
83	Sludge from wet scrubbers	I	37.1	5000.00 MT/ANNUM	Co Processing in Cement kiln
84	Ash from incinerator and flue gas cleaning residues	I	37.2	5000.00 MT/ANNUM	Co Processing in Cement kiln
85	Concentration or evaporation residues	I	37.3	5000.00 MT/ANNUM	Co Processing in Cement kiln
86	Process residues	I	38.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
87	Oil emulsion sludge	I	4.1	10000.00 MT/ANNUM	Co Processing in Cement kiln
88	Spent catalyst	I	4.2	7500.00 MT/ANNUM	Co Processing in Cement kiln
89	Slop oil	I	4.3	5000.00 MT/ANNUM	Co Processing in Cement kiln
90	Organic residues from process	I	4.4	4000.00 MT/ANNUM	Co Processing in Cement kiln
91	Spent clay containing oil	I	4.5	4000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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5
Unit Id : 190

92	Used or spent oil	I	5.1	125.00 KL/ANNUM	Co Processing in Cement kiln
93	Waste Oil	I	5.2	125.00 KL/ANNUM	Co Processing in Cement kiln
94	Wastes or residues containing oil	I	5.2	20000.00 MT/ANNUM	Co Processing in Cement kiln
95	Waste cutting oils	I	5.3	7500.00 MT/ANNUM	Co Processing in Cement kiln
96	Sludge and filter press cake arising out of zinc sulphate production	I	6.1	10000.00 MT/ANNUM	Co processing in cement plant
97	Zinc fines/dust/ash/skimmings (dispersible form)	I	6.2	10000.00 MT/ANNUM	Co processing in cement plant
98	Other residues from processing of zinc ash/skimmings	I	6.3	10000.00 MT/ANNUM	Co processing in cement plant
99	Flue gas dust and other particulates	I	6.4	10000.00 MT/ANNUM	Co processing in cement plant
100	Plastic and resign waste	III	--	5000.00 MT/ANNUM	Co Processing in Cement kiln
101	Paperboard and Paper Product	III	B3020	5000.00 MT/ANNUM	Co Processing in Cement kiln
102	Waste cloths/cotton waste/fibre etc	III	B3030	30000.00 MT/ANNUM	Co Processing in Cement kiln
103	Tyre fibre	III	B3040	10000.00 MT/ANNUM	Co Processing in Cement kiln
104	Waste wood	III	B3050	10000.00 MT/ANNUM	Co processing in cement plant
105	Waste paring and scrap of rubber	III	B3080	5000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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Unit Id : 190

106	Waste Pneumatic and other tyre crums	III	B3140	15000.00 MT/ANNUM	Co Processing in Cement kiln
107	F M C G (Maggie , Shampoo,Rejected/Expired eatable)	III	OW	20000.00 MT/ANNUM	Co Processing in Cement kiln
108	Plastic Waste	III	OW	100000.00 MT/ANNUM	Co Processing in Cement kiln
109	RDF/Plastic waste	III	OW	80000.00 MT/ANNUM	Co Processing in Cement kiln
110	Biomass	III	OW	100000.00 MT/ANNUM	Co processing in cement plant
111	Carbide lime sludge	III	OW	3000.00 MT/ANNUM	Co Processing in Cement kiln
112	Carbon Black	III	OW	36500.00 MT/ANNUM	Co Processing in Cement kiln
113	ETP Bio solid from soft drink industry	III	OW	2000.00 MT/ANNUM	Co Processing in Cement kiln
114	FF SLAG/ISF Slag	III	OW	20000.00 MT/ANNUM	Co processing in cement plant
115	Jarosite	III	OW	25000.00 MT/ANNUM	Used as raw material in cement mill
116	Lead Zinc Slag	III	OW	30000.00 MT/ANNUM	Co processing in cement plant
117	Red Mud	III	OW	230000.00 MT/ANNUM	Co processing in cement plant
118	Spent Carbon from soft drink Industries	III	OW	2000.00 MT/ANNUM	Co Processing in Cement kiln
119	Toxic Effluent Containing chemical (toxic effluent/ aqueous waste)	III	OW	40000.00 MT/ANNUM	Co Processing in Cement kiln
120	Tyre Chips	III	OW	52000.00 MT/ANNUM	Co Processing in Cement kiln

Signature valid

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**Unit Id : 5
190**

121	Waste Mix Liquid	III	OW	123000.00 MT/ANNUM	Co Processing in Cement kiln
122	WTP sludge from soft drink industry	III	OW	2000.00 MT/ANNUM	Co Processing in Cement kiln

4 The authorization shall be in force for period from **23/05/2023** to **30/04/2028** .

Signature valid

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**Unit Id : 5
190**

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Signature valid

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Unit Id : 5
190

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no other waste or hazardous waste except those mentioned above shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by the sender/receiver whoever arrange the transportation.

Signature valid

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190

- 10 That the industry will procure the chemical gypsum up to 120000 MT/ANNUM from those industries, which belongs to dyes & dyes intermediates & using spent H2SO4 for production of chemical gypsum and having valid authorization under HWM Rules, 2016 from concerning State Pollution Control Boards or similar competent authority.
- 11 That the industry will procure hazardous wastes only from those units which are having valid authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from concerning State Pollution Control Board or similar competent authority for co-processing in cement plant kiln & for utilization of chemical gypsum and Jarosite in cement mill.
- 12 That the industry shall utilize chemical gypsum and Jarosite in cement mill. All the other wastes as mentioned at Sr. No. 3 shall be co-processed in the cement kiln only.
- 13 That the industry shall carry out co-processing of hazardous and other waste as per the terms and conditions of the guidelines framed by the CPCB dated 07/07/2017.
- 14 That the industry shall comply with the emission standards during co-processing/utilization as per the emission standards notified by the MoEF &CC vide GSR 497 (E), dated 10/05/2016.
- 15 That the industry will make efforts to co-process hazardous waste generated from the State of Rajasthan on priority.
- 16 That the industry shall maintain the record of waste procurement in enclosed pass book.
- 17 That the industry shall ensure the compliance of all the conditions stipulated in the consent to operate issued under Air Act 1981 and Water Act 1974 during the co-processing of hazardous waste.
- 18 That during co-processing of hazardous waste in cement kiln, the industry shall comply with all the requirements in accordance with the Public Liability Insurance Act 1991 as amended.
- 19 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste generation, handling & management shall be maintained according to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.

Signature valid

Digitally signed by Vishnu Datt Purohit
Date: 2023.05.23 16:53:53 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/1103-110

Date:- 23/05/2023

Unit Id : 5
190

- 20 That the hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall be deemed to have been revoked.
- 21 That the management of co-processing plant shall be in the hands of the skilled person, competent to manage the hazardous waste in an environmentally sound manner.
- 22 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 23 That this authorization is being issued in supersession of earlier authorization issued vide order no. 2068-2070, 4253-4255, 1595-1597, 3163-3165, 7462-7464, 4841-4843, 1476-1478, 7725-7727, 4602-4604, 3172-3174, 3160-3162, 3373-3375, 1708-1710, 2774-2776 & 6746-6748 dated 05.07.2018, 26.11.2021, 29.06.2020, 16.10.2020, 11.03.2022, 13.12.2022, 12.07.2019, 23.03.2022, 18.01.2021, 16.10.2020, 16.10.2020, 22.10.2021, 10.08.2021, 04.10.2022 & 14.02.2023 respectively.
- 24 That the industry shall submit half yearly compliance of all the condition mentioned herein above.
- 25 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 26 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 27 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 28 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 29 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.

Signature valid

Digitally signed by Vishnu Datt Purohit
Date: 2023.05.23 16:53:53 IST
Reason: SelfAttested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Nimbahera)/20(1)/2022-2023/1103-110

Date:- 23/05/2023

**Unit Id : 5
190**

- 30 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 31 **That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.**
- 32 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh to monitor the compliance from time to time
- 2 Master File

Group Incharge

Signature valid

Digitally signed by Vishnu Datt Purohit
Date: 2023.05.23 16:53:53 IST
Reason: Self Attested
Location:





Regional Office Chittorgarh
Rajasthan State Pollution Control Board
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077



Registered

Annexure-20

File No : F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/343-344

Order No : 2022-2023/Chittorgarh/7809

Date: Nov 2 2022 1:12PM

Unit Id : 68313

M/s J.K. CEMENT WORKS, NIMBAHERA

KAILASH NAGAR 1, NIMBAHERA , CHITTORGARH

Tehsil:Nimbahera

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Your application for Consent to Operate dated 04/10/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **J.K. CEMENT WORKS NIMBAHERA plant** situated at **KAILASH NAGAR 1, NIMBAHERA CHITTORGARH Tehsil:Nimbahera District:Chittorgarh**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **04/10/2022 to 30/09/2027**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Hospital	Service	4.00 BEDS

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 **This consent is valid for operation of the Heath Care Facility with Four (04) numbers of beds only.**
- 5 **This consent is not evidence for ascertaining entitlement of land.**
- 6 That Health care facility (HCF) shall dispose the municipal waste as per the provisions of Municipal Solid Wastes (Management and Handling) Rules, 2000 and in no case Bio medical waste will be disposed with municipal waste.
- 7 That proponent shall not dig borewell & extract ground water without the prior permission from Central Ground Water Authority (CGWA) & RSPCB.





Regional Office Chittorgarh
Rajasthan State Pollution Control Board
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Registered

File No : F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/343-344

Order No : 2022-2023/Chittorgarh/7809

Date: Nov 2 2022 1:12PM

Unit Id : 68313

- 8 That proponent shall submit the detailed water balance with per bed water consumption & waste water generation.
- 9 That the hospital will submit permission for Establishment of hospital from Nagar Parishad/Municipality within 30 days.
- 10 That HCF shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
- 11 That water consumption shall not exceed 1.0 KLD and proper record of water consumption shall be maintained.
- 12 That unit shall not install any source of air pollution without obtaining prior consent to establish from the State Board.
- 13 That the liquid waste generated from the hospital activities shall be treated up to prescribed standards as prescribed under Bio-Medical Waste Management (amendment) Rules, 2018 and disposed as per the provisions of Water (Prevention and control of pollution) Act, 1974.
- 14 That the disposal of Bio Medical Waste through any unauthorized person/agency other than CBMWTF is punishable under the provisions of Bio-Medical Waste Management (amendment) Rules, 2018 and Environment (Protection) Act, 1986.
- 15 That HCF shall renew the agreement with CBMWTF time to time and shall submit renewed copy of agreement to this office every year.
- 16 That the HCF shall comply with the emission standards specified under Bio-Medical Waste (Management and Handling) Rules, 2016.
- 17 That the HCF shall comply with the standards for treatment & disposal of Bio-medical Waste as specified under Schedule-I of Bio-Medical Waste (Management and Handling) Rules, 2016.
- 18 That the HCF shall install the sewage treatment plant (STP) of adequate capacity for treatment of waste water generated from hospital activities and entire treated sewage/wastewater shall be utilized within premises for flushing cooling, horticulture/ Plantation and zero-discharge status shall be maintained outside the premises except municipal sewer line.
- 19 That this Consent is valid subject to fulfillment of all the other statutory requirements in other Law/Act/Rules as applicable.
- 20 That the HCF shall provide adequate treatment facility to treat domestic waste water up to prescribed standard as per EP Act 1986.
- 21 That the treated wastewater shall be utilized for plantation/gardening or secondary use after proper disinfection to reduce the fresh water requirement.





Regional Office Chittorgarh
Rajasthan State Pollution Control Board
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Registered

File No : F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/343-344

Order No : 2022-2023/Chittorgarh/7809

Date: Nov 2 2022 1:12PM

Unit Id : 68313

- 22 That this consent was issued on basis of environmental angle only and the grant of consent does not absolve the applicant from the other statutory obligations prescribed under any other law or any other instrument in force The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force rests with the HCF.
- 23 That adequate fire protection equipment such as smoke detectors, fire extinguishers, sand bucket, fire alarm, water sprinklers, etc at salient places within HCF, Bio-medical waste storage area, in accordance with the fire safety regulations shall be installed and maintained.
- 24 That in case of enhancement of capacity of the HCF, the related unit shall apply for Consent to Establish under the provisions of Water (Prevention and Control of Pollution) Act, 1974/under the provision of Air (Prevention & Control of Pollution) Act 1981 & authorization under Bio-Medical Waste Management and Handling) Rules, 2016 at least 04 months prior to expiry in advance in the prescribed applications along with the supporting documents & requisite fee.
- 25 That any incorrect information submitted in the consent application form or declaration shall make the industry/HCF liable for legal action under section 42 of the Water and section 38 of the Air Act.
- 26 That this consent is being issue on the basis of information submitted by HCF. The consent to establish may be automatically revoked in case of any wrong information found after that.
- 27 That the HCF shall not use any type ozone depleting substance within the premises.
- 28 That this consent is subject to any order or direction from any court of the competent jurisdiction.
- 29 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
- 30 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation, waste water treated and treated waste water recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and to be submitted to the Board.
- 31 That the HCF shall apply for consent to operate in prescribed application form with requisite fee at least before 04 months of the commencement of the activity through online or E-Mitra Kiosk, as per prescribed notification.
- 32 That No Single Use Plastic (SUP) item, which is banned vide ministry of Environment, Forest and climate change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.





Regional Office Chittorgarh
Rajasthan State Pollution Control Board
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Registered

File No : F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/343-344

Order No : 2022-2023/Chittorgarh/7809

Date: Nov 2 2022 1:12PM

Unit Id : 68313

- 33 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Water Act**.
- 34 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 35 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act or the Rules made thereunder.
- 36 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 37 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 38 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 39 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 40 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 41 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to





Regional Office Chittorgarh
Rajasthan State Pollution Control Board
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Registered

File No : F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/343-344

Order No : 2022-2023/Chittorgarh/7809

Date: Nov 2 2022 1:12PM

Unit Id : 68313

the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Chittorgarh]

(A): **Copy to:-**

1 Master File.

Regional Officer[Chittorgarh]





Registered

F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/345-346

Date: 2/11/2022

Unit Id : 68313

FORM IV

(SEE Rule 10 of BMW Rules, 2016)

(Authorization for operating a facility for Collection, Disposal, Generation, Storage, Transport of Biomedical Wastes)

- 1 Authorization Letter No. BMW/2022-2023/Chittorgarh/BMW/19.
- 2 **R.B.M. TRIPATHI, PRESIDENT OPERATION of J.K. CEMENT WORKS, NIMBAHERA is hereby granted an authorization under Rule 10 of Bio-Medical Waste (Management & Handling) Rules, 2016 (BMW Rules,2016) to operate a facility for Collection, Disposal, Generation, Storage, Transport of biomedical waste on the premisses situated at KAILASH NAGAR 1, NIMBAHERA, CHITTORGARH, Tehsil Nimbahera, District Chittorgarh.**
- 3 This authorization is valid till it is cancelled /revoked by the Competent Authority.
- 4 This authorization is valid for operation of the Hospital with 4 (four) number of beds.
- 5 This authorization is subject to the conditions contained in enclosed annexure and to such other conditions/guidlines as may be specified under BMW Rules, 2016 by Central Pollution Control Board, Delhi or Ministry of Environment & Forests(MoEF), Government of India (GOI) or Department of Environment (DOE), Government of Rajasthan (GOR).
- 6 Segregation, packing, transportation, storage, treatment & disposal of Bio-medical waste shall be in accordance with Rule 7 & 8 of BMW Rules, 2016. The bio medical waste shall be disposed of at Common Biomedical Waste Treatment & Disposal Facility (CBMWTF) established for the area viz EN VISION ENVIRO ENGINEERS PVT. LTD. UDAIPUR.
- 7 The mercury bearing waste arising due to breakage of thermometers,pressure gauges and other instruments is not to be treated as bio-medical waste or other solid waste.The mercury bearing waste is to be segregated, collected , stored and disposed in accordance with the provisions of Hazardous Waste and other wastes (Management and Transboundary Movement) Rules, 2016.
- 8 The Annual report in accordance with Rule 13 for the period 1st January to 31st December of previous year shall be submitted On or before 30th June of every year in form - IV as prescribed in the Rules and the annual report shall also be made available on the web-site of the occupier. Further, all the health care facilities shall develop their website within two years from the date of notification of the BMW Rules,2016, in case not already developed.

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2022.11.02 13:13:15 IST
Reason: SelfAttested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

Registered

F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/345-346

Date: 2/11/2022

Unit Id : 68313

- 9 The hospital shall maintain the record of biomedical waste as per Rule 14 & shall be produced during the inspection.
- 10 That the hospital shall phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of notification of the BMW Rules, 2016.
- 11 That the hospital shall establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within one years from the date of the notification of the BMW Rules, 2016.
- 12 That the hospital shall provide training to all its health care workers and others, involved in handing of bio-medical waste at the time of induction and thereafter at least once every year and the details of training programs conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report.
- 13 In case of expansion in bed capacity or increase in pollution load, the hospital shall obtain prior Consent to Establish under Water (Prevention and Control of Pollution)Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 & revised Authorization under BMW Rules, 2016.
- 14 That the hospital shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
- 15 That the hospital shall comply with the standards for treatment disposal of Bio-medical Waste as specified under schedule II of Bio-medical Waste Management Rules, 2016.
- 16 That infected hospital liquied waste must be given chemical treatment by using at least 10% hypochlorite solution or any other equivalent chemical reagent to ensure required disinfection as prescribed in Part-2 of Schedule-I of the Rules.

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2022.11.02 13:13:15 IST
Reason: SelfAttested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

Registered

F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/345-346

Date: 2/11/2022

Unit Id : 68313

- 17 That the HCF shall comply with the conditions of authorization issued under Bio-medical Waste (Management & Handling) Rules, 2016.
- 18 That the HCF shall submit renewed copy of CBWTDF membership certificate every year in this office.
- 19 That adequate arrangements for disinfection of the waste sharps and liquid waste shall be provided and maintained.
- 20 That segregation of waste shall be done adequately.
- 21 That the grant of authorization shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 22 Daily record of the bio-medical waste (generation, storage and disposal) shall be maintained and to be submitted to the Board.
- 23 That the HCF provides the details of Ozone depleting substances used in the field (if any).
- 24 That any incorrect information submitted in the application form or declaration shall make the industry liable for legal action under section 42 of the Water and section 38 of the Air Act.
- 25 That this authorization is being granted without site verification of the HCF on the basis of information, affidavit and MOU/ certificate (from common bio medical waste disposal facility service provider) submitted by you and if on verification any violation is observed the authorization shall be revoked/refused and legal action shall be initiated without any further notice.
- 26 That if anything found concealed in the content of the application(s) and enclosures the authorization shall be deemed to have been revoked with immediate effect.
- 27 That No Single Use Plastic (SUP) item, which is banned vide ministry of Environment, Forest and climate change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 28 That the hospital shall maintain record of collection, storage and transportation of bio-medical waste to Common Bio-Medical Waste Treatment and Disposal Facility (CBWTDF) for disposal. The quarterly abstract related to the collection, storage, transportation and disposal shall be submitted to the H.O. and Regional Office in the format given below:

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2022.11.02 13:13:15 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

Registered

F(BMW)/Chittorgarh(Nimbahera)/1640(1)/2015-2016/345-346

Date: 2/11/2022

Unit Id : 68313

Sr. No.	Month & Year	Disposal of bio-medical waste as per colour code (in Kg.)				Number of collection trips by CBMWTDF
		Yellow	Red	Blue / White	Black	

- 29 This Authorization is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the hospital/ unit / project proponent.
- 30 This Authorization shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

Enclose :- Annexure

Yours sincerely,

Regional Officer

Copy To:-

1 Master File

Regional Officer

To :

M/s J.K. CEMENT WORKS, NIMBAHERA

KAILASH NAGAR 1, NIMBAHERA , CHITTORGARH Tehsil:Nimbahera

District:Chittorgarh

Signature Not Verified

Digitally signed by Ashish Kumar
Baurasi
Date: 2022.11.02 13:13:15 IST
Reason: SelfAttested
Location:



कार्यालय प्रमुख चिकित्सा अधिकारी, जिला चिकित्सालय निम्बाहेड़ा

जिला - चित्तौड़गढ़ (राज.)

Annexure-21

E-mail : nimbaheda_chc@yahoo.in

☎: 01477-223137

क्रमांक : 277

दिनांक : 22/01/2025

To,
The Regional Officer
RSPCB
Chittorgarh (Raj.)

Sub : Regarding Hon'ble NBT order

Ref : RPCB/ROChittorgarh/2024-25/2517 dt 18.1.25

Regarding your letter seeking information about some disease prevalence / reported cases in hospital. This hospital is catering entire Nimbaheda block and nearby Blocks. As per hospital record it is as follows-

S. No.	Disease	Common Causes	Reported in 2023 OPD 550140	Reported in 2024 OPD 584457
1.	Bronchitis	Bacterial & Viral infection	6781 (1.2 %)	4348(0.7%)
2.	Chronic Bronchitis (COPD) & Asthma	Smoking, allergic (pollens, Dust Mites etc) , Genetic	6472 (1.2 %)	6940 (1.18%)
3.	Heart Attack	Life style (Stress, Food habits, Sedantary life etc) pollution (Gases & dust), Smoking, drugs, etc	608 (0.11%)	624 9 0.10%)
4.	Stroke	High BP, High cholesterol,diabetes, alcohol, old age etc.	397 (0 .07 %)	241 (0.04 %)
5.	Low birth Weight Baby	Maternal malnutrition, anemia, hypertension, smoking etc.	1.5%	1.2%
6.	Preterm delivery	Same as above	5.3%	6.0%
7.	Congenital Anomaly (Birth Defects)	Genetic, infection, exposure to chemicals etc	0.35 %	0.54%

As per data there is no significant increase in the number of patients treated for various above listed diseases.
Regards.


Dr Kamlesh Babel
Principal Medical Officer
District Hospital, Nimbahera
निम्बाहेड़ा (राज.)



Regional Office & Laboratory
Rajasthan State Pollution Control Board
F.C.I. Godown, Chanderiya, Chittorgarh, 312021
Email : ro.chittorgarh@gmail.com Phone no : 01472-255077

Annexure-22

No.: RPCB / RO Chittorgarh/RLCH/Lab-16/2024-25/2540

Date : 22/01/25

✓ Regional Officer,
Rajasthan Pollution Control Board,
Chittorgarh,

Sub.- Regarding Ambient Air, Stack & Ambient Noise Monitoring report of lab sample No.-, 8587 – 8597, 8598 – 8602 & 8586, 8603 – 8606 of M/S J.K.Cement Works, Nimbahera, Tehsil- Nimbahera, District- Chittorgarh

Sir/ Ma'am,

With reference to above cited subject, please find enclosed herewith the Ambient Air, Stack & Ambient Noise Monitoring report of lab sample No.-, 8587 – 8597, 8598 – 8602 & 8586, 8603 – 8606 of M/S J.K.Cement Works, Nimbahera, Tehsil- Nimbahera, District- Chittorgarh for information and needful action.

Encl:- As above (21 Reports)

Yours Sincerely,

(Dr. G. K. Songara)
Lab Incharge
RSPCB, Chittorgarh

Copy to

1. The Group Incharge (Cement), Rajasthan Pollution Control Board, Jaipur.
2. Unit Head, M/S J.K.Cement Works, [190] Nimbahera, Kailash Nagar, Tehsil- Nimbahera, District- Chittorgarh (Report no. - 8586, 8587 - 8590 & 8592, 8594 – 8602, 8605 - 8606)

Lab Incharge

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8598

Report On : 21/01/2025

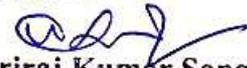
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Source Emission (Stack) of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Stack of Cement mill-4 Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	11

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/01/2025



Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8599

Report On : 21/01/2025

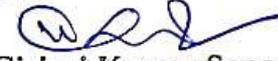
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Source Emission (Stack) of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Stack of Cooler-3 attached with ESP Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	10

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/01/2025



Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8600

Report On : 21/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Source Emission (Stack) of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Stack of Coal mill-3 attached with bag house Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	13

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8601**

Report On : **21/01/2025**

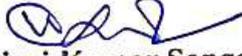
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Source Emission (Stack) of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Stack of Kiln no-3 Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	16

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8602

Report On : 22/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Source Emission (Stack) of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Stack of Kiln-3 attached with bag house Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	615
2	Sulphur Dioxide mg/NM3	27

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Annexure-23

Report No. : 8590

Report On : 21/01/2025

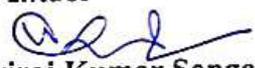
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Ravi kumar meena, JSO RSPCB Chittorgarh and Shri Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient air quality monitoring at near time office Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	31.8
2	Particulate Matter (PM ₁₀) µg/m ³	137
3	PM 2.5 ug/m ³	68
4	Sulphur Dioxide as SO ₂ ug/m ³	8.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8591**

Report On : **21/01/2025**

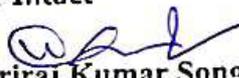
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Ambient Air Quality of PWD office, Nimbahera, Chittorgarh Collected from Ambient air quality monitoring at PWD office Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **21/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	116
2	PM 2.5 $\mu\text{g}/\text{m}^3$	51
3	Sulphur Dioxide as SO2 $\mu\text{g}/\text{m}^3$	6.8
4	NO2 $\mu\text{g}/\text{m}^3$	33.7

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8592**

Report On : **21/01/2025**

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient air quality monitoring at CPP Gate Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	34.8
2	Particulate Matter (PM ₁₀) µg/m ³	90
3	PM 2.5 ug/m ³	66
4	Sulphur Dioxide as SO ₂ ug/m ³	11.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8593**

Report On : **21/01/2025**

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Ambient Air Quality of House of Shri Deepak Yadav , Ahirpura , Chittorgarh Collected from Ambient air quality monitoring at house of Shri Deepak yadav Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **21/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	26.2
2	Particulate Matter (PM ₁₀) µg/m ³	126
3	PM 2.5 ug/m ³	48
4	Sulphur Dioxide as SO ₂ ug/m ³	6.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077



Registered Post

F (Tech) RPCB/RO Chittorgarh/ CI-141 / ~~2573-2574~~

Date 24.01.25

**M/s J.K. Cement Works,
Nimbahera, Tehsil-Nimbahera,
District-Chittorgarh**

Sub:- Show Cause Notice for non-compliances of conditions of Consent to Operate issued under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & Section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 w.r.t. your integrated Cement Plant situated at Nimbahera, Tehsil-Nimbahera, District-Chittorgarh.

Ref:- (i) Consent to Operate granted vide Head office letter dated 22.09.2022.
(ii) Hon'ble National Green Tribunal order dated 20.12.2024 in the matter of OA No. 266/2024.
(iii) Monitoring of industry conducted on 16.01.2025 & 17.01.2025.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") came in to force in the State of Rajasthan w.e.f. 23.03.1974.
2. And whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the State of Rajasthan w.e.f. 16.06.1981.
3. And whereas, the Water Act and the Air Act have been enacted to provide for the prevention & control of water pollution and air pollution and for maintaining and restoring the wholesomeness of water and air respectively.
4. And whereas, keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water and air pollution.
5. And whereas, you are operating an integrated cement plant in the name of M/s **J.K. Cement Works**, (hereinafter called as "the industry") at **Nimbahera, Tehsil-Nimbahera, District-Chittorgarh**.
6. And whereas, Consent to Operate under Water Act & Air Act were granted for integrated Cement Plant vide Head Office letter under reference with conditions mentioned therein. This Consent to Operate is valid up to 30.09.2027.
7. And whereas, Hon'ble National Green Tribunal vide Order dated 20.12.204 in the matter of OA No. 266/2024 had constituted the Joint Committee to submit factual and action taken report.



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

F.C.I. Godown, Chanderiya, Chittorgarh

E-mail:-ro.chittorgarh@gmail.com



8. And whereas, Ambient Air, Stack & Ambient Noise Monitoring of the industry were conducted on 16.01.2025 and 17.01.2025 during the visit of Joint Committee constituted vide Hon'ble NGT order dated 20.12.2024. Following non-compliances have been observed :-

i. Analysis report of sample collected on 16.01.2025 of the ambient air quality shows that following parameters are exceeding the prescribed standard. Details are as under:-

Location	Parameter	Prescribed Standard (PM ₁₀) (µg/m ³)	Observed Value(µg/m ³)
Near time Office	PM ₁₀	100	137
Near time Office	PM _{2.5}	60	68
At CPP gate	PM _{2.5}	60	66

9. And whereas, it is evident from the above that the industry has failed to properly operate & maintain the installed pollution control measures. Also, regular cleaning and water spraying on internal roads and within the premises is not being carried out properly.

10. And whereas, above observations indicates that the industry has failed to comply with the provisions of the Air Act, the Water Act as well as conditions of the Consent to Operate.

11. And whereas, non-compliances of the provisions of the Water Act, the Air Act and the conditions of Consent to Operate have been viewed seriously by the Board.

In view of above, this show cause notice is being issued as to why the action under the provisions of the Air Act & the Water Act may not be initiated against the industry. In case, if you wish to submit any objection/clarifications to above notice, you may submit your reply/clarification along with the supporting documents/evidence within **15 days** of issuance of this notice to this office failing which the action shall be initiated against the industry without any further notice in the matter.

Yours Sincerely,


(Ashish Kumar Baurasi)
Regional Officer %

Copy to the following for information and necessary action:-

- ✓ 1. GIC(CPP), RSPCB, Jaipur for information and necessary action please, if any.
- ✓ 2. Master File.


Regional Officer %

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD Annexure-25
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8594

Report On : 21/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) air quality monitoring at approx 9 meter away from plant crusher Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	515

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8595

Report On : 21/01/2025

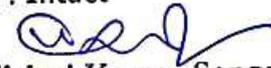
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) air quality monitoring at Approx. 9 meter away from packing plant Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	729

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8596**

Report On : **21/01/2025**

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Shyam Singh, SSO, RSPCB, Chittorgarh and Sh. Sunil K., SLA, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) Air quality monitoring Approx. 9 meter away from coal mill-3 Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	879

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8597**

Report On : **21/01/2025**

I hereby certify that I **Dr Giriraj Kumar Songara**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from **Sh. Shyam Singh, SSO, RSPCB, Chittorgarh** and **Sh. Sunil K., SLA, CPCB, Bhopal** a sample of Ambient Air Quality of **M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97** Collected from Ambient (Fugitive Emmision) air quality monitoring approx 9 meter away from kiln-3 Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	868

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8587

Report On : 21/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) air quality monitoring at approx 9 meter away from Lime stone pile Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	531

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **8588**Report On : **21/01/2025**

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) air quality monitoring approx. 9 meter away from Raw Meterial handing yard Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	774

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **21/01/2025**


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 8589

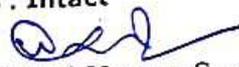
Report On : 21/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/01/2025 from Sh. Ravi Kumar Meena, JSO, RSPCB, Chittorgarh and Sh. Rupendra Kumar, Scientist B, CPCB, Bhopal a sample of Ambient Air Quality of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Ambient (Fugitive Emmision) air quality monitoring at approx. 9 meter away from LS crusher & OLBC (Malaya Khera) Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	866

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 21/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Chittorgarh
 Near FCI Godown, Chanderia, Chittorgarh
 Phone:01472-255077



Registered Post

Date 24-01-25

F (Tech) RPCB/RO Chittorgarh/ CM-2831/ 2575

M/s J.K. Cement Works,
Nimbahera, Tehsil-Nimbahera,
District-Chittorgarh

Sub:- Show Cause Notice for non-compliances of conditions of Consent to Operate issued under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & Section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 w.r.t. your LS Crusher and OLBC situated near village Malikhera Mine to Nimbahera & Mangrol Cement Plant, Tehsil-Nimbahera, District-Chittorgarh.

- Ref:- (i) Consent to Operate granted vide Head office letter dated 08.01.2024 valid till 30.11.2028.
(ii) Hon'ble National Green Tribunal order dated 20.12.2024 in the matter of OA No. 266/2024
(iii) Analysis report of Ambient Air, Stack & Ambient Noise Monitoring Report carried on 16.01.2025 & 17.01.2025.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") came in to force in the State of Rajasthan w.e.f. 23.03.1974.
2. And whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the State of Rajasthan w.e.f. 16.06.1981.
3. And whereas, the Water Act and the Air Act have been enacted to provide for the prevention & control of water pollution and air pollution and for maintaining and restoring the wholesomeness of water and air respectively.
4. And whereas, keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of water and air pollution.
5. And whereas, you are operating an your LS Crusher and OLBC situated near village Malikhera Mine to Nimbahera & Mangrol Cement Plant in the name of M/s **J.K. Cement Works**, (hereinafter called as "the industry") at **Nimbahera**, Tehsil-Nimbahera, District-Chittorgarh.



6. And whereas, Consent to Operate under Water Act & Air Act were granted for LS Crusher & OLBCs vide this office letter dated 08.01.2024 valid upto 30.11.2028.
7. And whereas, Ambient Air, Stack & Ambient Noise Monitoring were carried out on 16.01.2025 and 17.01.2025, during the visit of Joint Committee constituted vide Hon'ble NGT order dated 20.12.2024. Following non-compliances have been observed:-

- i. Analysis report of sample collected on 17.01.2025 of the ambient air quality (fugitive emission) located approx. 9 m away from LS crusher & OLBC shows that parameter SPM is exceeding the prescribed standards. Details are as under :-

Location	Prescribed Standard(Suspended Particulate Matter) ($\mu\text{g}/\text{m}^3$)	Observed Value($\mu\text{g}/\text{m}^3$)
Approx. 9 m away from LS crusher & OLBC	600	866

8. And whereas, it is evident from the above that the industry has failed to properly operate & maintain the installed pollution control measures.
9. And whereas, above observations indicates that the industry has failed to comply with the provisions of the Air Act, the Water Act as well as conditions of the Consent to Operate.
10. And whereas, above non-compliances of the provisions of the Water Act, the Air Act and the conditions of Consent to Operate make industry liable to the action under the provisions of the said Acts.

In view of above, this show cause notice is being issued as to why the action under the provisions of Air Act & Water Act may not be initiated against the Industry. In case, if you wish to submit any objection/clarifications to above notice, you may submit your reply/clarification along with the supporting documents/evidence within **15 days** of issuance of this notice to this office failing which the action shall be initiated against the industry without any further notice in the matter.

Yours Sincerely,


(Ashish Kumar Baurasi)
Regional Officer o/c

Copy to :-
Master File.


Regional Officer o/c

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

Annexure-27

DATE OF RECEIPT : 18/01/2025

MONITORED BY : Ravi Kumar Mecna, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time (Leq dB(A))	Noise Level In Night Time (Leq dB(A))
1	8586	J.K.Cement Works, Ahirpura Ahirpura Tehsil: Nimbahera District: Chittorgarh	Ambient noise monitoring near L S Crusher and OLBCs Maliya Khera Mine	17/01/2025	56.9	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/01/2025

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8603	House of Shri Deepak Yadav , Ahirpura , Chittorgarh	Ambient noise level monitoring at House of Deepak Yadav Village - Ahirpura	16/01/2025	53.6	51


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/01/2025

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8604	PWD office , Nimbahera , Chittorgarh	Ambient noise level monitoring at PWD Office	16/01/2025	51.9	49.8


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/01/2025

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8605	J.K.Cement Works,AhirpuraAhirpura Tehsil:Nimbahera District:Chittorgarh	Ambient noise level monitoring at CPP Gate	16/01/2025	62.4	60.5



BOARD ANALYST

Rajasthan State Pollution Control Board

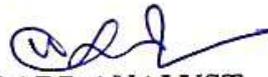
* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/01/2025

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8606	J.K.Cement Works,AhирpuraAhирpura Tehsil:Nimbahera District:Chittorgarh	Ambient noise level monitoring at Time Office (Main Gate)	16/01/2025	57.8	53.2


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done



Regional Office & Laboratory
Rajasthan State Pollution Control Board

F.C.I. Godown, Chanderiya, Chittorgarh, 312021

Email : ro.chittorgarh@gmail.com Phone no : 01472-255077

~~RPCB/RLC/Chittorgarh/Water/Lab-09/25/37~~

Date : 22/01/2025

Regional Officer,

Rajasthan Pollution Control Board,

Chittorgarh

Sub.-: Regarding Water & Waste water analysis report of lab sample no. 1413 – 1417 of M/S

J.K.Cement Works, Tehsil- Nimbahera, District- Chittorgarh

Sir,

With reference to above, please find enclosed herewith the Water & Waste water analysis report of lab sample no. 1413 – 1417 for perusal and further needful action.

Yours Sincerely,

(Dr. G. K. Songara)

Lab Incharge

RSPCB, Chittorgarh

Encl:- As above (05 Reports)

Copy to

1. Group Incharge (Cement) Rajasthan Pollution Control Board, Jaipur
2. Unit Head, M/S J.K.Cement Works, Nimbahera, Tehsil- Nimbahera, District- Chittorgarh (Report no. - 1415)

~~Lab Incharge~~

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(Sec Rule - 24)

Report No. : 1413

Report On : 22/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/01/2025 from Mr Shyam Singh, SSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of Bore well , Kalyan pura , nimbahera Collected from Outlet of borewell kalaynpura (Lat. 24.610818 Long.- 74.710297) Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.05
2	Total Suspended Solids mg/l	6
3	Chemical Oxygen Demand (COD) mg/l	28
4	Chloride as Cl mg/l	168
5	Sulphate as SO ₄ mg/l	58.1
6	Hardness (Total) as CaCO ₃ mg/l	720
7	Hardness (Calcium) as CaCO ₃ mg/l	348
8	Magnesium Hardness as CaCO ₃ mg/l	372
9	Calcium (Titrimetric) as Ca mg/l	139.2
10	Magnesium as Mg mg/l	90.8
11	Fluoride as F mg/l	0.8
12	Total Dissolved Solids mg/l	814
13	Conductivity at 25° C μmho/cm ₂	1252
14	Total Alkalinity as CaCO ₃ mg/l	52

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1414

Report On : 22/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/01/2025 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of Borewell , Aahirpura , Nimbahera Collected from Outlet of borewell Village-Lat 24.659846 Long-74.680515 Collected on 16/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.25
2	Total Suspended Solids mg/l	4
3	Chemical Oxygen Demand (COD) mg/l	8
4	Chloride as Cl mg/l	24
5	Sulphate as SO ₄ mg/l	21.8
6	Hardness (Total) as CaCO ₃ mg/l	200
7	Hardness (Calcium) as CaCO ₃ mg/l	148
8	Magnesium Hardness as CaCO ₃ mg/l	52
9	Calcium (Titrimetric) as Ca mg/l	59.2
10	Magnesium as Mg mg/l	12.7
11	Fluoride as F mg/l	0.47
12	Total Dissolved Solids mg/l	254
13	Conductivity at 25° C µmho/cm ₂	391
14	Total Alkalinity as CaCO ₃ mg/l	20

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1416

Report On : 22/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/01/2025 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of Borewell , Kanthara Village , Nimbahera Collected from Outlet of borewell kanthara (Lat 24.624356 log. 74.685141) Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.28
2	Total Suspended Solids mg/l	13
3	Chemical Oxygen Demand (COD) mg/l	36
4	Chloride as Cl mg/l	275.9
5	Sulphate as SO ₄ mg/l	69.4
6	Hardness (Total) as CaCO ₃ mg/l	712
7	Hardness (Calcium) as CaCO ₃ mg/l	392
8	Magnesium Hardness as CaCO ₃ mg/l	320
9	Calcium (Titrimetric) as Ca mg/l	156.8
10	Magnesium as Mg mg/l	78.1
11	Fluoride as F mg/l	0.62
12	Total Dissolved Solids mg/l	976
13	Conductivity at 25° C μmho/cm ₂	1502
14	Total Alkalinity as CaCO ₃ mg/l	44

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1417

Report On : 22/01/2025

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/01/2025 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of Borewell , Adarsh Colony, Nimbahera , Nimbahera Collected from Outlet of Borewell Adarsh Colony Nimbahera(Lat-24.624356, Long-74.685141) Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.88
2	Total Suspended Solids mg/l	4
3	Chemical Oxygen Demand (COD) mg/l	32
4	Chloride as Cl mg/l	207.9
5	Sulphate as SO ₄ mg/l	72.6
6	Hardness (Total) as CaCO ₃ mg/l	592
7	Hardness (Calcium) as CaCO ₃ mg/l	456
8	Magnesium Hardness as CaCO ₃ mg/l	136
9	Calcium (Titrimetric) as Ca mg/l	182.4
10	Magnesium as Mg mg/l	33.2
11	Fluoride as F mg/l	0.67
12	Total Dissolved Solids mg/l	771
13	Conductivity at 25° C μmho/cm ₂	1186
14	Total Alkalinity as CaCO ₃ mg/l	112

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Annexure-29

Report No. : 1415

Report On : 22/01/2025

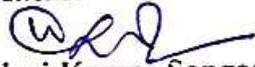
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/01/2025 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Waste Water of M/S J.K.Cement Works , Plant - , , City- Ahirpura Tehsil- Nimbahera , District- Chittorgarh M.L No- 2/97 Collected from Final outlet of STP 500 KLD (Kailash Nagar) Collected on 17/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.44
2	Total Suspended Solids mg/l	18
3	Chemical Oxygen Demand (COD) mg/l	84
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	21.7
5	Oil & Grease mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 22/01/2025


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077